



THE FORT ST. GEORGE GAZETTE

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Part I—Notifications by Government

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MILITARY SECRETARY'S OFFICE.

NOTIFICATION.

No. 1.—Programme of His Excellency the Governor's visit to Ootacamund—4th to 9th March 1936.

1936.									
March 4	.. Wednesday Madras Central Departure 9-15 p.m. By the Blue Mountain Express. Departure private.
" 5	.. Thursday Mettupalaiyam Arrival 8-15 a.m. Arrival private. Breakfast in Railway Refreshment Room.
		Do. Departure 9-15 a.m. By motor. Departure private.
		Ootacamund Arrival 10-30 approx. Arrival private.
" 6	.. Friday } At Ootacamund.
" 7	.. Saturday Ootacamund Departure 4-30 p.m. By motor. Departure private.
" 8	.. Sunday Mettupalaiyam Arrival 6 p.m. Arrival private.
		Do. Departure 6-15 p.m. By the Blue Mountain Express. Departure private.
" 9	.. Monday Madras (Central) Arrival 6-35 a.m. Arrival private. Saloon will be kept on a siding till 7 a.m.
		Do. Departure 7-10 a.m. By motor. Departure private.
		Madras Government House Arrival 7-15 a.m. Arrival private.

Letters and telegrams intended for His Excellency and party should be addressed "Madras Governor's Camp, India," without the addition of any post town.

The party accompanying His Excellency will consist of—
 The Lady Marjorie Erskine.
 The Lady Phyllis MacRae.
 Major T. F. Kelly, O.B.E., Military Secretary.

Capt. A. C. S. Delmege, Aide-de-Camp.
 Capt. A. R. C. Southby, Aide-de-Camp.
 Mrs. Southby.

GOVERNMENT HOUSE, MADRAS,
 22nd February 1936.

T. F. KELLY, Major,
 Military Secretary.

of Part I of the *Fort St. George Gazette*, dated 2nd April 1935, as subsequently amended:—

AMENDMENT.

In rule 1 of the said rules, for the expression "one year" the expression "two years" shall be substituted.

Fort St. George, February 15, 1936
[G.O. Ms. No. 337, Public (Services)].

No. 188.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of Deputy Tahsildars in the Madras Revenue Subordinate Service shall be increased temporarily by one post in the Tinnevely district for a period of three months commencing on the date of appointment of an officer for the performance of work connected with the survey of the extensions of streets and lanes in the area under the jurisdiction of certain panchayat boards in that district.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, February 15, 1936
[G.O. Ms. No. 338, Public (Services)].

No. 189.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 83, dated 19th January 1935, at page 139 of Part I of the *Fort St. George Gazette*, dated 29th January 1935:—

AMENDMENT.

In rule 1 of the said rules, for the expression "for the period up to 31st March 1936" the following expression shall be substituted, namely, "for the period commencing on the date of appointment of the officers and ending on the 31st March 1937."

Fort St. George, February 15, 1936
[G.O. Ms. No. 339, Public (Services)].

No. 190.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of Class II (Assistant Engineers) of the Madras Engineering Service shall be increased temporarily by one post for a period of nine months commencing on the date of appointment of an officer for the execution of emergent repairs to the works damaged by floods in the Coimbatore district.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post subject to the modification that the holder of the said temporary post shall not be regarded as a probationer in the service or be entitled by reason only of his temporary appointment to any preferential claim to future appointment to the service.

Fort St. George, February 15, 1936
[G.O. Ms. No. 340, Public (Services)].

No. 191.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, and in supersession of the special rules published with Public (Services) Department Notification No. 68, dated the 15th January 1936, at page 56 of Part I of the *Fort St. George Gazette*, dated the 21st January 1936, the Local Government hereby make the following special rules:—

RULES.

1. The cadres of the classes of the Madras Engineering Subordinate Service specified in the first column of the table below shall be increased temporarily by the posts and for the periods specified in the corresponding entries in the second and

third columns of the table below, for the execution of emergent repairs to the works damaged by floods in the Coimbatore district:—

Table.

Class.	Posts.	Period.
(1)	(2)	(3)
<i>For the Special Subdivision—</i>		
I	1 Supervisor	... Ten months commencing on the 24th November 1935.
I	1 Supervisor	... Commencing on 3rd December 1935 and ending on 31st March 1937.
I	1 Supervisor	... Commencing on 5th December 1935 and ending on 31st March 1937.
<i>For the Division Office—</i>		
IV	1 Draughtsman, III Grade	... Commencing on the date of appointment and ending on 30th September 1936.

2. The general and special rules applicable to holders of permanent posts borne on the said cadres shall respectively apply to the holders of the said temporary posts, subject to the following modifications, namely, that there shall be paid to the holder of—

(a) each of the said temporary posts of supervisors a pay calculated in the scale of Rs. 60—10/3—100 a month, or if he possesses the B. E. degree of the University of Madras or the diploma in Engineering (Civil or Mechanical) of the College of Engineering, Guindy, in the scale of Rs. 90—10/3—110—15/3—140 a month; and

(b) the said temporary post of draughtsman a pay calculated at the rate of Rs. 50 a month;

Provided that nothing contained in this rule shall affect the operation of the rules published with Public (Services) Department notification, dated the 13th April 1933, at pages 1-57 of the Supplement to Part I of the *Fort St. George Gazette*, dated the 18th April 1933, as subsequently amended.

Fort St. George, February 15, 1936
[G.O. Ms. No. 341, Public (Services)].

No. 192.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of lower division clerks in the Madras Ministerial Service employed in the Public Works Department shall be increased temporarily by the posts specified in the first column of the table below for the periods specified in the corresponding entries in the second column thereof for the performance of work connected with the repairs to the works damaged by floods in the Coimbatore district:—

Table.

Posts.	Period.
(1)	(2)
<i>For the Special Subdivision—</i>	
2 clerks, lower division	... Nine months commencing on the date of appointment.
<i>For the Division Office—</i>	
1 clerk, lower division	... Commencing on 1st February 1936 and ending on 30th November 1936.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts, subject to the modifications specified in the said special rules in respect of temporary establishments in the Public Works Department.

Fort St. George, February 15, 1936
[G.O. Ms. No. 342, Public (Services)].

No. 193.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of clerks, lower division, in the Madras Ministerial Service employed in the Revenue department in the Bellary district shall be increased temporarily by one post for a period of three months commencing on the date of appointment of a clerk for the performance of work connected with the acquisition of lands required for the Basavauna extension channel and its tributaries.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, February 15, 1936
[G.O. Ms. No. 343, Public (Services)].

No. 194.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 1072, dated the 25th November 1935, at page 1584 of Part I of the *Fort St. George Gazette*, dated the 3rd December 1935, as subsequently amended:—

AMENDMENT.

In rule 1 of the said rules, for the expression "ending on the 15th February 1936" the expression "ending on the 31st March 1936" shall be substituted.

Fort St. George, February 15, 1936
[G.O. Ms. No. 344, Public (Services)].

No. 195.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 50, dated the 9th January 1936, at page 52 of Part I of the *Fort St. George Gazette*, dated the 21st January 1936:—

AMENDMENT.

In the table under rule 1 of the said rules, under the heading "Office of the Inspector of Municipal Councils and Local Boards," for the entry in the second column "commencing on 10th June 1935 and ending on 15th February 1936" occurring against each of the entries "Three upper division clerks" and "one typist," the following entry shall be substituted, namely, "commencing on 10th June 1935 and ending on the 31st March 1936."

Fort St. George, February 15, 1936
[G.O. Ms. No. 345, Public (Services)].

No. 196.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government are hereby pleased to make the following special rules:—

RULES.

1. The cadres of the Madras Ministerial Service in the offices of the Private Secretary to His Excellency the Governor and the Military Secretary to His Excellency the Governor may be increased temporarily by such number of posts and on such rates of pay as may from time to time be fixed by His Excellency the Governor, subject to the condition that the expenditure on account of such posts shall not exceed Rs. 1,000 a year.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall respectively apply to the holders of the said temporary posts.

Fort St. George, February 15, 1936
[G.O. Ms. No. 346, Public (Services)].

No. 197.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government are hereby pleased to make the following special rules:—

RULES.

1. The cadre of classes III and V of the Madras Medical Subordinate Service (General Branch) may be increased temporarily by such number of posts and on such rates of pay as may from time to time be fixed by His Excellency the Governor to provide for employment in the dispensary attached to the Government House subject to the condition that the total expenditure on account of such posts, permanent and temporary, in the said dispensary shall not exceed Rs. 2,300 a year.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall respectively apply to the holders of the said temporary posts.

Fort St. George, February 15, 1936
[G.O. Ms. No. 347, Public (Services)].

No. 198.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 7, dated the 18th December 1934, at page 4 of Part I of the *Fort St. George Gazette*, dated the 1st January 1935:—

AMENDMENT.

In rule 1 of the said rules, for the expression "ending on the 31st March 1936" the expression "ending on the 31st March 1937" shall be substituted.

Fort St. George, February 15, 1936
[G.O. Ms. No. 349, Public (Services)].

No. 199.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of Class I (Supervisors) of the Madras Engineering Subordinate Service shall be increased temporarily by one post for the period commencing on the date of formation of a special subdivision in the South Presidency Division and ending on the 31st March 1936. A permanent post of supervisor borne on the said cadre shall be kept unfilled for the said period.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post subject to the following modifications, namely, that there shall be paid to the holder of the said temporary post a pay calculated in the scale of Rs. 60-10/3-100 a month or if he possesses the B.E. degree of the University of Madras or the diploma in Engineering (Civil or Mechanical) of the College of Engineering, Guindy, in the scale of Rs. 90-10/3-110-15/3-140 a month:

Provided that nothing contained in this rule shall affect the operation of the rules published with Public (Services) Department notification, dated 13th April 1933, at pages 1-57 of the *Fort St. George Gazette*, dated the 18th April 1933, as subsequently amended.

Fort St. George, February 15, 1936
[G.O. Ms. No. 350, Public (Services)].

No. 200.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of clerks, lower division, in the Madras Ministerial Service employed in the Revenue department in the Salem district shall be increased temporarily by one post for a period of three months commencing on the date of appointment of a clerk for the performance of work connected with the preparation of a sluicewar ayacut register for the Cauvery channels in the said district.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, February 15, 1936
[G.O. Ms. No. 351, Public (Services)].

No. 201.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 32, dated 7th January 1936, at page 48 of Part I of the *Fort St. George Gazette*, dated the 21st January 1936:—

AMENDMENT.

In the table under rule 1 of the said rules, for the entry "up to 31st March 1936" occurring against each of the entries "one Assistant Inspector, III grade, for the Anantapur circle" and "one Assistant Inspector, III grade, for the Amalapur circle," the following entry shall be substituted, namely, "up to the 31st March 1937."

Fort St. George, February 15, 1936
[G.O. Ms. No. 352, Public (Services)].

No. 202.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 510, dated the 10th June 1935, at page 895 of Part I of the Fort St. George Gazette, dated the 18th June 1935:—

AMENDMENT.

In the table under rule 1 of the said rules, for the entry "up to 1st April 1936" occurring against the item "four posts (for Assistant Commissioners' offices)" the following entry shall be substituted namely, "up to 31st March 1937."

Fort St. George, February 15, 1936
[G.O. Ms. No. 353, Public (Services)].

No. 203.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of category 3 (Upper division clerks) of the Madras Secretariat Service in the Public Department shall be increased temporarily by one post for a period of three weeks commencing on the date of appointment of a clerk for the performance of work connected with the demise of His Majesty King George V and the accession to the throne of His Majesty King Edward VIII.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, February 15, 1936
[G.O. Ms. No. 354, Public (Services)].

No. 204.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of Class I (Supervisors) of the Madras Engineering Subordinate Service shall be increased temporarily by one post for the period commencing on the date of appointment of supervisor and ending on the 31st March 1937 for the performance of work connected with the improvements to Kondotti-Areacode road.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post subject to the following modification, namely, that there shall be paid to the holder of the said temporary post a pay calculated in the scale of Rs. 60—10/3—100 a month, or if he possesses the B.E. degree of the University of Madras or the diploma in Engineering (Civil or Mechanical) of the College of Engineering, Guindy, in the scale of Rs. 90—10/3—110—15/3—140 a month:

Provided that nothing contained in this rule shall affect the operation of the rules published with Public (Services) Department notification, dated 13th April 1933, at pages 1-57 of the Supplement to Part I of the Fort St. George Gazette, dated the 18th April 1933, as subsequently amended.

Fort St. George, February 15, 1936
[G.O. Ms. No. 355, Public (Services)].

No. 205.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of Deputy Tahsildars in the Madras Revenue Subordinate Service shall be increased temporarily by one post in the Ganjam district for the period commencing on the 7th February 1936 and ending on the 31st March 1936 for the performance of work connected with the preparation of a record of rights in the twelve villages of the Bodokhemidi estate.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, February 15, 1936
[G.O. Ms. No. 356, Public (Services)].

No. 206.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of Deputy Tahsildars in the Madras Revenue Subordinate Service shall be increased temporarily by one post in the Kistna district for a period of six weeks commencing on the date of appointment of an officer for the performance of work connected with the survey of the streets and lanes in the areas under the jurisdiction of the Municipal Council, Bezwada, and the Panchayat Board, Nuzvid.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, February 15, 1936
[G.O. Ms. No. 357, Public (Services)].

No. 207.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 117, dated 25th January 1936, at page 107 of Part I of the Fort St. George Gazette, dated the 4th February 1936:—

AMENDMENT.

In rule 1 of the said rules—

(1) for the expression "category 3," the expression "category 2" shall be substituted.

(2) In the table for the entry in the second column "two months commencing on the 10th October 1935," the entry "commencing on the 10th October 1935 and ending on the 14th December 1936" shall be substituted.

Fort St. George, February 15, 1936
[G.O. Ms. No. 358, Public (Services)].

No. 208.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 741, dated 11th September 1935, at page 1254 of Part I of the Fort St. George Gazette, dated 17th September 1935, as subsequently amended:—

AMENDMENT.

In the table under rule 1 of the said rules, for the entry—

"Category 3 .. Two Deputy Surveyors. Two months commencing on 10th October 1935."

the following shall be substituted, namely:—

"Category 3 .. One Deputy Surveyor. Two months commencing on 10th October 1935."

Category 3 .. One Deputy Surveyor. Commencing on 1st October 1935 and ending on 14th December 1935."

Fort St. George, February 15, 1936
[G.O. Ms. No. 359, Public (Services)].

No. 209.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 742, dated 11th September 1935, at page 1254 of Part I of the Fort St. George Gazette, dated 17th September 1935, as subsequently amended:—

AMENDMENT.

In rule 1 of the said rules, for the expression "and the other for a period of two months commencing on the 10th October 1935," the expression "and the other for the period commencing on the 10th October 1935 and ending on the 14th December 1935" shall be substituted.

Fort St. George, February 15, 1936
[G.O. Ms. No. 360, Public (Services)].

No. 210.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of Class I (Supervisors) of the Madras Engineering Subordinate Service shall be increased temporarily by one post for a period of three years commencing on the date of deputation of an Assistant Engineer for the Losari Project. A permanent post of supervisor borne on the said cadre shall be kept unfilled for the said period.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post, subject to the following modification, namely, that there shall be paid to the holder of the said temporary post a pay calculated in the scale of Rs. 60—10/3—100 a month or if he possesses the B.E. degree of the University of Madras or the diploma in Engineering (Civil or Mechanical) of the College of Engineering, Guindy, in the scale of Rs. 90—10/3—110—15/3—140 a month:

Provided that nothing contained in this rule shall affect the operation of the rules published with Public (Services) Department notification, dated 13th April 1933, at pages 1-57 of the Supplement to Part I of the *Fort St. George Gazette*, dated the 18th April 1933, as subsequently amended.

Fort St. George, February 15, 1936
[G.O. Ms. No. 361, Public (Services)].

No. 211.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of nurses in Class III of the Madras Medical Subordinate Service (General Branch) shall be increased temporarily by the posts specified below for the period commencing on the date of appointment of the nurses and ending on the 14th May 1937 for the performance of work in the Barnard Institute of Radiology:—

Posts.

(1) One senior staff nurse on Rs. 85—5/2—120 per mensem.

(2) One special duty staff nurse on Rs. 65—5/2—120 per mensem.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts subject to the following modification, namely, that if a person appointed to the said temporary post of a senior staff nurse is entitled, under the rules published with Public (Services) Department notification, dated 13th April 1933, at pages 1-57 of the Supplement to Part I of the *Fort St. George Gazette*, dated the 18th April 1933, as subsequently amended, to the old scale of pay for junior staff nurses, she shall be paid, while holding the said temporary post, a pay calculated in the scale of Rs. 100—5—125 a month.

Fort St. George, February 15, 1936
[G.O. Ms. No. 362, Public (Services)].

No. 212.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of category 1 (Surveyors) of the Madras Land Records Subordinate Service shall be increased temporarily by one post in the West Godavari district for a period of eight months commencing on the date of appointment of a surveyor for the performance of work connected with the measuring of subdivisions in Pedapadu and Kalkaram villages of the Ellore taluk.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post subject to the modification that there shall

be paid to the holder of the said temporary post a pay calculated in the scale of Rs. 30—3/2—45—2/2—55 a month:

Provided that nothing contained in this rule shall affect the operation of the rules published with Public (Services) Department notification, dated the 13th April 1933, at pages 1-57 of the Supplement to Part I of the *Fort St. George Gazette*, dated the 18th April 1933, as subsequently amended.

Fort St. George, February 17, 1936
[G.O. Ms. No. 363, Public (Services)].

No. 213.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 467, dated the 31st May 1935, at page 863 of Part I of the *Fort St. George Gazette*, dated the 11th June 1935:—

AMENDMENT.

In rule 1 of the said rules, for the expression "for a period of six months commencing on the date of appointment of the clerk," the expression "commencing on the date of appointment of the clerk and ending on the 16th May 1936" shall be substituted.

Fort St. George, February 17, 1936
[G.O. Ms. No. 364, Public (Services)].

No. 214.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 1071, dated the 25th November 1935, at page 1584 of Part I of the *Fort St. George Gazette*, dated 3rd December 1935:—

AMENDMENT.

In rule 1 of the said rules, for the expression "ending on the 31st January 1936," the expression "ending on the 30th April 1936" shall be substituted.

Fort St. George, February 17, 1936
[G.O. Ms. No. 365, Public (Services)].

No. 215.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 1009, dated 11th November 1935, at page 1519 of Part I of the *Fort St. George Gazette*, dated 19th November 1935:—

AMENDMENT.

In the table under rule 1 of the said rules, for the entry in the second column against the entry "one clerk, lower division", the following entry shall be substituted, namely:—

"For the period commencing on the date of appointment of the clerk and ending on the 22nd February 1936 or for such shorter period as his services may be absolutely necessary for."

Fort St. George, February 17, 1936
[G.O. Ms. No. 366, Public (Services)].

No. 216.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 130, dated 2nd February 1935, at page 228 of Part I of the *Fort St. George Gazette*, dated 12th February 1935:—

AMENDMENT.

In rule 1 of the said rules, for the expression "for a period of one year commencing on the date of appointment of the typist," the expression "commencing on the date of appointment of the typist and ending on the 4th February 1937" shall be substituted.

Fort St. George, February 17, 1936
[G.O. Ms. No. 367, Public (Services)].

No. 217.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 160, dated 8th February 1935, at page 288 of Part I of the Fort St. George Gazette, dated 19th February 1935:—

AMENDMENT.

In rule 1 of the said rules, for the expression "for a period of one year commencing on the date of appointment of an officer" the expression "commencing on the date of appointment of an officer and ending on the 10th February 1937" shall be substituted.

Fort St. George, February 17, 1936
[G.O. Ms. No. 368, Public (Services)].

No. 218.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of Class III (Forest Guards) of the Madras Forest Subordinate Service shall be increased temporarily by one post in the fourth grade for the period commencing on the date of appointment of a forest guard and ending on the 31st March 1937 for the performance of duties in the Daroji Forest-shore Reserved Forest in the Hospet taluk of the Bellary district.

2. The general and special rules applicable to holders of the permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, February 17, 1936
[G.O. Ms. No. 369, Public (Services)].

No. 219.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of clerks, lower division, in the Madras Ministerial Service employed in the Revenue department in the Trichinopoly district shall be increased temporarily by the posts specified in the first column of the table below and for the periods specified in the corresponding entries in the second column thereof for the performance of work connected with the acquisition of lands for the Kattalai High Level Channel Scheme.

Table.	
Posts. (1)	Period. (2)
Trichinopoly division— One clerk, lower division ..	Six months commencing on 1st January 1936.
One clerk, lower division ..	Two days in October 1936.
Karur division— One clerk, lower division ..	Three months commencing on 1st January 1936.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts.

Fort St. George, February 17, 1936
[G.O. Ms. No. 370, Public (Services)].

No. 220.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of clerks, lower division, in the Madras Ministerial Service, employed in the Revenue Department in the Kurnool district shall be increased temporarily by one post for a period of one year commencing on the date of appointment of a clerk for the performance of work under a Hyderabad Civil Service probationer.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, February 18, 1936
[G.O. Ms. No. 377, Public (Services)].

No. 221.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 1010, dated 11th November 1935, at page 1520 of Part I of the Fort St. George Gazette, dated 19th November 1935:—

AMENDMENT.

To rule 3 of the said rules the following shall be added at the end, namely:—

"Subject to the modification that no person shall be appointed to the said temporary post unless he has passed the Government Technical Examination in Book-keeping by the Higher Grade, or the equivalent examination in Book-keeping of the Bengal Chamber of Commerce."

P. APPU NAIR,
Deputy Secretary to Government.

(Special.)

LEAVE.

Fort St. George, February 15, 1936.

No. 44.—Under rule 81 of the Fundamental Rules, Mr. D. H. Boulton, I.C.S., Temporary Deputy Secretary to Government in the Law and Education Department, leave on average pay for eight months with effect from the 1st April 1936.

Fort St. George, February 18, 1936.

No. 45.—Under rule 81 of the Fundamental Rules, Mr. E. M. Gawne, I.C.S., Collector and District Magistrate of the South Kanara district, leave on average pay for four months and on half average pay for two months in continuation with effect from the 18th March 1936, or date of relief.

APPOINTMENTS.

Fort St. George, February 18, 1936.

No. 46.—Khan Bahadur Muhammad Humayun Sahib Bahadur, on the termination of his appointment as Personal Assistant to the Collector and Additional District Magistrate, Ganjam, on the 31st March 1936, to act as Collector and District Magistrate of the South Kanara district.

No. 47.—Mr. S. Venkateswaran, I.C.S., Sub-Collector and Joint Magistrate of the Coondapoor division of the South Kanara district, to act temporarily as Collector and District Magistrate of the South Kanara district, in relief of Mr. E. M. Gawne, I.C.S., and until Khan Bahadur Muhammad Humayun Sahib Bahadur takes charge.

TRANSFER.

No. 48.—Mr. C. A. Ramakrishnan, I.C.S., Assistant Collector and Magistrate in the Ganjam district, to be Assistant Collector and Magistrate in the North Arcot district.

C. F. BRACKENBURY,
Chief Secretary.

FINANCE DEPARTMENT.

(Ecclesiastical.)

LEAVE.

Fort St. George, February 20, 1936.

No. 35.—Under rule 81 of the Fundamental Rules, the Reverend A. G. Mortlock, M.A., a Junior Chaplain on the Madras Ecclesiastical Establishment, leave on average pay for seven months and eleven days from the 25th March 1936 or date of relief.

NOTIFICATION.

Fort St. George, February 15, 1936.

No. 36.—In exercise of the powers conferred by sections 6 and 9 of the Indian Christian Marriage Act, 1872 (XV of 1872), the Governor in Council is hereby pleased, with effect on and from the 15th March 1936, to revoke the licences granted to the Reverend Pascal David Durairaj, B.D., of the Danish Evangelical Lutheran Mission in the district of North Arcot under the said sections on the 7th day of November 1925.

C. E. JONES,
Secretary to Government.

(Marine.)

NOTIFICATIONS.

Fort St. George, January 7, 1936
[G.O. No. 15, Finance (Marine)].

No. 16.—

In exercise of the powers conferred by the proviso to section 92 of the Madras Port Trust Act, 1905 (Madras Act II of 1905), as subsequently amended and in supersession of all previous rules on the subject, the Governor in Council is hereby pleased to approve the following rules, made by the Trustees of the Port of Madras (hereinafter referred to as the Board), regarding the payment of passages to the Harbour Master and the Assistant Harbour Masters in the service of the Board, having, at the date of their appointments substantively to permanent posts in the said service, their domicile elsewhere than in Asia:—

1. (1) These rules shall apply to every Harbour Master or Assistant Harbour Master in the service of the Board who, at the date of his appointment substantively to a permanent post in such service, had his domicile elsewhere than in Asia.

(2) These rules shall be deemed to have come into force on the 20th June 1934.

2. For the purpose of these rules—

(a) "child" elsewhere than in rule 4 (iii) means a legitimate child who, if a female, is unmarried and under the age of 21, or if a male, is under the age of 12, and includes a step-child residing with and wholly dependent on an officer and in rule 4 (iii) "child" means a legitimate child or step-child of a deceased officer of whatever age, who was wholly dependent upon him;

(b) "officer" means a Harbour Master or an Assistant Harbour Master to whom these rules apply;

(c) the cost of a passage shall be deemed to be the cost as stated from time to time in the tables of passage rates published by the various steamship companies; and

(d) the domicile of a person at the date of his appointment shall be determined in accordance with the provisions set out in the Schedule I to these rules.

3. (1) The maximum benefits to which officers shall be entitled shall be passages of a total value equal to the cost of the number of passages between Bombay and London by the Peninsular and Oriental Steam Navigation Company's steamer, first saloon 'D' class, as shown below:—

(a) In the case of an officer appointed on or after the 1st day of April 1924—

(i) For the officer himself, the number of return passages shown in the following scale:—

Officer's age at the date of appointment.	Number of return passages.
Under 31 years	4
31 years or over but under 38 years	3
38 years or over but under 45 years	2
45 years or over	1

(ii) For his wife, the same number of return passages to which the officer himself is entitled:

Provided that in the case of an officer who has married or marries after the date of his appointment, the scale of benefits for his wife shall be as follows:—

Officer's age at the date of marriage.	Number of return passages.
Under 31 years	4
31 years or over but under 38 years	3
38 years or over but under 45 years	2
45 years or over	1

(iii) For each child, one single adult passage; and
(b) In the case of an officer appointed before the 1st day of April 1924—

(i) For the officer himself the number of return passages shown in the following scale:—

Officer's age on 1st April 1924.	Number of return passages.
Under 31 years	4
31 years or over but under 38 years	3
38 years or over but under 45 years	2
45 years or over	1

(ii) For his wife, the same number of return passages to which the officer himself is entitled:

Provided that in the case of an officer who has married or marries on or after the 1st day of April 1924, the scale of benefits for his wife shall be that laid down in the proviso to clause (a) (ii); and

(iii) For each child one single adult passage.

(2) An officer shall be entitled, for a second or subsequent wife, either to the passage benefits set out in the table in clause (a) (ii) of sub-rule (1) or to any passage benefits which were available to him, but were not utilized for the wife by the immediately prior marriage, whichever are less.

4. Notwithstanding anything contained in these rules—

(i) No credit shall be made under rule 5 in any officer's personal account or in those of his wife and children until he has completed five years' actual service, and a second, third and fourth passage, if due under the provisions of rule 3, shall not be credited to the officer's account or that of his wife until the officer has completed ten, fifteen and twenty years' actual service respectively:

Provided that if, before the conclusion of any such quinquennial period of service, any such officer applies to the Board to receive passages for himself, his wife or his children, as the case may be, he may be granted such passages up to the value in each case of the amount which will fall due to be credited to his account on behalf of himself, his wife or his children, at the conclusion of such period of service, on his satisfying the Board that he intends to complete the said period of service, and on his entering into a written agreement to that effect in the form prescribed by the Board in Schedule II to these rules.

(ii) The Board may, with the previous sanction of the Local Government, in special circumstances, waive the recovery of the whole or any portion of the cost of an advance passage granted to any officer, notwithstanding anything contained in the agreement executed by him.

(iii) If an officer dies while in the Board's service his wife and children shall be entitled to receive single passages by sea from Madras to a port outside India, but not exceeding, in each case, the cost of a single passage by sea between Bombay and London by the Peninsular and Oriental Steam Navigation Company's steamer, first saloon 'D' class:

Provided that they avail themselves of the right within one year of the officer's death. This period may, however, be extended to two years by the Board in special cases.

5. A separate account shall be opened in sterling in the case of each officer, and if such officer is married, for his wife, and if he has children, for each child. These accounts shall be credited respectively with the cost of the passages to which the officer, his wife and children are entitled under rule 3 and no transfer of any credit shall be made from one account to another. Within the amounts of these credits the officer shall be entitled to receive passages by sea between a port in India and a port outside Asia for himself, his wife and his children respectively:

Provided that the cost of no single or return passage by sea shall exceed the cost of a single or return passage, as the case may be, between Bombay and London by the Peninsular and Oriental Steam Navigation Company's steamer, first saloon 'D' class:

Provided further that, should the cost of any passage engaged be less than the cost of a passage by sea between Bombay and London by the Peninsular and Oriental Steam Navigation Company's steamer, first saloon 'D' class, and the individual concerned perform any part of the journey between port and port by land, it shall be permissible for the officer to draw from the Madras Pilotage Fund the actual cost of the railway fare

but not exceeding the difference between the cost of the passage engaged and the cost of a passage by sea between Bombay and London by the Peninsular and Oriental Steam Navigation Company's steamer, first saloon 'D' class.

Subject to the limits herein contained the account of each officer shall be debited with the cost of passages actually engaged and with the sum actually paid on account of railway journeys.

NOTES.—(1) For the purposes of the second proviso to this rule, a journey by land may be deemed to include a passage across the English Channel and/or a railway journey performed in India and railway fare may be deemed to include the cost of such a passage. A person travelling on a through ticket to or from London may make a claim in respect of the journey between London and the Channel port.

(2) For the purpose of this rule, Colombo shall be deemed to be a port in India.

6. (1) The payment of all sea passages shall be made from the Madras Pilotage Fund, direct to the steamship companies or through recognized firms of passenger agents.

(2) Payment on account of journeys by land shall be made to the officer making the claim or to the steamship company or a recognized firm of passenger agents.

7. When the cost of a passage by sea between Bombay and London by the Peninsular and Oriental Steam Navigation Company's steamer, first saloon 'D' class, is increased or decreased, the balance at the credit of each account referred to in rule 5 shall be increased or decreased, as the case may be, in proportion to the increase or decrease in the cost of passages.

8. An officer is entitled to the benefits provided by these rules in respect of any journey to or from India performed by himself or his wife, or any of his children, which commences on or after the first day of April 1924 and before the date of the officer's retirement:

Provided that the officer, his wife and any of his children, shall be entitled to receive so far as their respective credits permit, single passages between a port in India and a port outside Asia, but not exceeding the cost of a single passage by sea between Bombay and London by the Peninsular and Oriental Steam Navigation Company's steamer, first saloon 'D' class, for a journey commenced within six months after the officer's retirement:

Provided further that should the cost of any passage engaged be less than the cost of a passage by sea between Bombay and London by the Peninsular and Oriental Steam Navigation Company's steamer, first saloon 'D' class, and the individual concerned perform any part of the journey between port and port by land, it shall be permissible for the officer to draw from the Madras Pilotage Fund the actual cost of the railway fare but not exceeding the difference between the cost of the passage engaged and the cost of the passage by sea between Bombay and London by the Peninsular and Oriental Steam Navigation Company's steamer, first saloon 'D' class.

NOTES.—(1) For the purposes of the second proviso to this rule, a journey by land may be deemed to include a passage across the English Channel and/or a railway journey performed in India and railway fare may be deemed to include the cost of such a passage. A person travelling on a through ticket to or from London may make a claim in respect of the journey between London and the Channel port.

(2) For the purpose of this rule, Colombo shall be deemed to be a port in India.

(3) For the purposes of the second proviso to this rule, incidental expenses shall not be included.

9. Any balance remaining at the credit of any officer after such officer has ceased to be eligible for the benefits, if any, conferred on him by these rules, shall lapse to the Madras Pilotage Fund.

SCHEDULE I.

[Vide rule 2 (d).]

Provisions for the Determination of Domicile.

1. A person can only have one domicile.
2. The domicile of origin of every person of legitimate birth is in the country in which at the time of his birth his father was domiciled, or, if he is a posthumous child, in the country in which his father was domiciled at the time of the father's death.
3. The domicile of origin of an illegitimate child is in the country in which at the time of his birth his mother was domiciled.
4. The domicile of origin prevails until a new domicile has been acquired and a new domicile continues until the former domicile has been resumed or another has been acquired.
5. (1) A person acquires a new domicile by taking up his fixed habitation in a country which is not that of his domicile of origin.

(2) Any person may, if the law of any country so provides, and subject to any such provisions, acquire a domicile in that country by making in accordance with the said provisions, a declaration of his desire to acquire such domicile.

Explanation 1.—A person is not to be considered as having taken his fixed habitation in a country merely by reason of his residing there in His Majesty's civil or military service or in the exercise of any profession or calling.

Explanation 2.—A person does not acquire a new domicile in any country merely by reason of residing as part of the family or as a servant of any ambassador, consul or other representative of the Government of another country.

6. The domicile of a minor follows the domicile of the parent from whom he derives his domicile of origin:

Provided that the domicile of a minor does not change with that of his parent if the minor is married or holds any office or employment in the service of His Majesty or has set up with the consent of the parent in any distinct business.

7. After marriage a woman acquires the domicile of her husband if she had not the same domicile before and her domicile during the marriage follows the domicile of her husband:

Provided that if the husband and wife are separated by the order of a competent court or if the husband is undergoing a sentence of transportation, the wife becomes capable of acquiring an independent domicile.

8. Save as otherwise provided above, a person cannot during minority acquire a new domicile.

9. An insane person cannot acquire a new domicile in any other way than by his domicile following the domicile of another person.

10. Notwithstanding anything herein contained, a person who—

(a) was born, and has been educated exclusively, in Asia and had not at the date of his appointment resided out of Asia for a total period exceeding six months, or

(b) had before that date claimed and been deemed to be of Indian domicile for the purpose of his appointment to any office under the Government or of the consent upon him by the Government of any scholarship, emoluments or other privilege,

shall be deemed to have had his domicile in Asia on that date, unless in the case of a person to whom clause (a) applies and clause (b) does not apply it is proved to the satisfaction of the appointing authority that he did not have his domicile in Asia on that date.

11. If any question arises as to the domicile of any officer at the time of his appointment, the decision thereon of the Board shall be final.

SCHEDULE II.

[Vide rule 4 (i).]

Form of agreement for payment of advances passages.
(Stamp annas twelve.)

Memorandum of Agreement made the day of one thousand nine hundred and between (hereinafter called the employee) of the one part and the Trustees of the Port of Madras (hereinafter called the Board) of the other part.

Whereas the employee's wife and/or child(ren) employee with his wife and/or child(ren) is/are proceeding to and the employee has, in accordance with the proviso to rule 4 (i) of the rules made by the Board regarding the payment of passages to the Harbour Master and Assistant Harbour Masters in the service of the Board (hereinafter referred to as "the said rules", which expression shall where the context so admits include any amendment thereof or addition thereto for the time being in force), been granted a sum of as advance passage benefits by the Board before the conclusion of the quinquennial period of service normally required by the said rule 4 (i) for the grant of passage benefits.

Now these presents witness that in consideration of the said advance passage benefits, the employee for himself, his heirs, executors, administrators, legal representatives and assigns, covenants with the Board that he will complete the quinquennial period of service required by the said rule 4 (i), that is to say, render years months and days of further actual service from and that in the event of his failure to render such further actual service on account of his death, resignation, retirement, dismissal, discharge or any other reason whatsoever, the sum of granted as aforesaid as advance passage benefits shall become immediately due and payable and shall in addition and without prejudice to any other mode of realizing the same, be recovered by the Board from any salary or other moneys then due and payable or to accrue due to the employee by the Board:

Provided always and it is expressly agreed by and between the parties hereto that nothing in this agreement shall be deemed to absolve the employee from complying with any other condition imposed by the said rules in regard to the passage benefits paid or payable to him, or to affect any other conditions of his service under the Board.

In witness whereof the said and Chairman, Madras Port Trust Board, by order and direction of the Board, have hereunto set their respective hands the day and year first above written.

Signed by the abovenamed in the presence of Signed by the abovenamed in the presence of

Fort St. George, January 25, 1936
[G.O. No. 41, Finance (Marine)].

No. 17.—

In exercise of the powers conferred by clauses (a) and (g) of sub-section (1) of section 6 of the Indian Ports Act, 1908 (XV of 1908), the Governor in Council is hereby pleased to make the following amendments to the rules for the Port of Madras,

published with Marine Department Notification No. 53, dated the 15th June 1889, at pages 388-389 of Part I of the *Fort St. George Gazette*, dated the 18th June 1889, as subsequently amended:—

AMENDMENTS.

I. In sub-rule (b) of rule I of the said rules—
(a) for clause (i) the following clause shall be substituted, namely:—

“(i) No vessel shall enter or leave the harbour at any time without having on board a Harbour Master, unless authority in writing to do so has been obtained from the Deputy Conservator of the Port”; and

(b) in clause (iii), for the words “provided for a vessel” the words “provided by a vessel” shall be substituted.

II. In sub-rule (b) of rule VII of the said rules, the words “on deck” shall be omitted.

Fort St. George, February 19, 1936
[G.O. Ms. No. 108, Finance (Marine)].

No. 18.—The following draft of an amendment to the rules for the prevention of danger arising to the public health by the introduction and the spread of smallpox from vessels arriving at, or being in, any port in the Presidency of Madras subject to the Indian Ports Act, 1908 (XV of 1908), published with Finance (Marine) Department Notification No. 67, dated the 10th August 1934, page 1396 of Part I of the *Fort St. George Gazette*, dated the 14th August 1934, as subsequently amended, which the Governor in Council proposes to make in exercise of the powers conferred by clause (p) of sub-section (1) of section 6 of the said Act, is hereby published as required by sub-section (2) of the said section 6, for general information.

Notice is hereby given that the draft will be taken into consideration on or after the 1st April 1936 and that any objection or suggestion which may be received with respect thereto before the date will be considered by the Governor in Council.

DRAFT AMENDMENT.

In the second proviso to rule (1) of the said rules:—

(i) for the words “from a port in the Presidency of Madras to the Straits Settlements” the words “from a port in the Presidency of Madras to Ceylon, the Straits Settlements” shall be substituted; and

(ii) the following words shall be added at the end, namely:—“and in the case of passengers, other than emigrants, proceeding from Tuticorin or Dhanushkodi to Ceylon.”

C. E. JONES,
Secretary to Government.

LAW DEPARTMENT.
(General.)

EXTENSION OF LEAVE.

Fort St. George, February 22, 1936.

No. 121.—Major M. S. Gupta, I.M.S., acting Superintendent, Central Jail, Bellary, an extension of leave on average pay for one month and twenty-four days under Fundamental Rule 100 and combined leave in India under the Military rules for twenty-one days in continuation thereof.

POSTINGS.

Fort St. George, February 20, 1936.

No. 122.—M.R.Ry. M. S. Ramaswami Ayyar Avargal, acting Subordinate Judge, on return from leave, to the Sub-Court, Tuticorin, in relief of M.R.Ry. K. N. Kumaraswami Ayyar Avargal, who will revert as District Munsif.

No. 123.—M.R.Ry. R. Rangaswami Ayyangar Avargal, acting District and Sessions Judge, on reversion as Subordinate Judge, to the Sub-Court, Palghat, in relief of M.R.Ry. M. Ramachander Avargal, who will revert as District Munsif.

No. 124.—M.R.Ry. K. Gopala Ayyar Avargal, acting Subordinate Judge, on return from leave, to the Sub-Court, Bezwada, in relief of M.R.Ry. C. Bhaskara Reddi Garu, who will revert as District Munsif.

No. 125.—M.R.Ry. D. S. Raja Rao Avargal, acting Subordinate Judge, on return from leave, to the Sub-Court, Tinnevely, as the Additional Subordinate Judge of the Court, in relief of Abdulla Khan Ghori Sahib Bahadur, who will revert as District Munsif.

No. 126.—M.R.Ry. K. Balaji Rao Avargal, acting Subordinate Judge, on return from leave, to the Sub-Court, Sivaganga, in relief of M.R.Ry. M. S. Narayanaswami Ayyar Avargal, who will revert as District Munsif.

WITHDRAWAL OF POWERS.

Fort St. George, February 15, 1936.

No. 127.—Under the provisions of section 41 of the Code of Criminal Procedure, 1898, the Governor in Council withdraws the powers of a Special Magistrate for the areas comprised within the jurisdiction of the Bench of Magistrates at the places specified against their names conferred on the undermentioned persons:—

M.R.Ry. Shanmugasundra Mudaliyar Somasundara Mudaliyar Avargal (who has resigned his appointment)—Sivakasi in the district of Ramnad.

Fort St. George, February 22, 1936.

M.R.Ry. Chingleput Ekambara Mudaliyar Avargal (who has resigned his appointment)—St. Thomas' Mount in the district of Chingleput.

INVESTITURE OF POWERS.

Fort St. George, February 17, 1936.

No. 128.—Under section 357 of the Code of Criminal Procedure, 1898, the undermentioned officers in the districts specified against their names are authorized to take down the evidence of witnesses with their own hand in the English language:—

M.R.Ry. M. Venkataramayya Pantulu Garu, Additional Sessions Judge—Madura.

M.R.Ry. D. Subbaraya Sastri Garu, Deputy Collector and First-class Magistrate—Guntur.

Fort St. George, February 19, 1936.

Mr. V. S. Hejmadi, I.C.S., District Magistrate—Cuddapah.

Fort St. George, February 22, 1936.

Mr. Setu Rao Kaiwar, I.C.S., Assistant Collector and Magistrate—Tinnevely.

Fort St. George, February 17, 1936.

No. 129.—Under section 14 of the Code of Criminal Procedure, 1898, the Governor in Council is pleased to appoint M.R.Ry. Narayana Rao Rama Rao Avargal to be a Special Magistrate for the area comprised within the jurisdiction of the Bench of Magistrates at Krishnagiri in the district of Salem and to confer on him all the ordinary powers of a Magistrate of the second class, and further to direct under section 15 (1) of the Code that he shall exercise these powers as a member of the Bench of Magistrates established for that area.

Fort St. George, February 20, 1936.

No. 130.—Under section 14 of the Code of Criminal Procedure, 1898, the Governor in Council is pleased to appoint M.R.Ry. Akkipalli Subbaya Garu to be a Special Magistrate for the area comprised within the jurisdiction of the Bench of Magistrates at Dharmavaram in the district of Anantapur and to confer on him all the ordinary powers of a Magistrate of the first class and further to direct under section 15 (1) of the Code that he shall exercise these powers as a member of the Bench of Magistrates established for that area.

Fort St. George, February 19, 1936.

No. 131.—Under section 14 of the Code of Criminal Procedure, 1898, the Governor in Council is pleased to appoint M.R.Ry. Vemuganti Subba Rao Pantulu Garu to be a Special Magistrate for the area comprised within the jurisdiction of the Bench of Magistrates at Cocanada in the district of East Godavari and to confer on him all the ordinary powers of a Magistrate of the second class and further to direct under section 15 (1) of the Code that he shall exercise these powers as a member of the Bench of Magistrates established for that area.

No. 132.—Under section 14 of the Code of Criminal Procedure, 1898, the Governor in Council is pleased to confer on M.R.Ry. Rao Bahadur S. Ranga Rao Nayudu Garu, a Special Magistrate for the area comprised within the jurisdiction of the Bench of Magistrates at

Vizagapatam in the district of Vizagapatam, all the ordinary powers of a Magistrate of the first class, and further to direct under section 15 (1) of the Code that he shall exercise these powers as a member of the Bench of Magistrates established for that area.

Fort St. George, February 22, 1936.

No. 133.—Under section 14 of the Code of Criminal Procedure, 1898, the Governor in Council is pleased to appoint M.R.Ry. A. Venugopala Rao Pantulu Garu to be a Special Magistrate for the area comprised within the jurisdiction of the Bench of Magistrates at Vizagapatam in the district of Vizagapatam and to confer on him all the ordinary powers of a Magistrate of the first class and further to direct under section 15 (1) of the Code that he shall exercise these powers as a member of the Bench of Magistrates established for that area.

Fort St. George, February 20, 1936.

No. 134.—Under section 12 of the Code of Criminal Procedure, 1898, the undermentioned officer in the district specified against his name is appointed to be a Magistrate of the first class, and under section 37 he is invested with all the powers specified in the fourth schedule as powers which the Government may confer on a Magistrate of that class except the powers to try cases summarily under section 280 and to hear appeals from the sentences of second and third class Magistrates:—

Mr. John Frederick Saunders, I.C.S., Assistant Collector and Magistrate—Coimbatore.

No. 135.—Under section 12 of the Code of Criminal Procedure, 1898, the undermentioned officer in the district specified against his name is appointed to be a Magistrate of the third class, and under section 37 he is invested with all the powers specified in the fourth schedule as powers which the Government may confer on a Magistrate of that class:—

M.R.Ry. Pundi Krishnaswami Ayyangar, Head Clerk, Revenue Divisional Office, Kavali—Nellore.

Fort St. George, February 17, 1936.

No. 136.—The Governor in Council is pleased to empower M.R.Ry. Narayana Rao Rama Rao Avargal,

Special Second-class Magistrate in the district of Salem, to take cognizance under clauses (a) and (b) of section 190 (1) of the Code of Criminal Procedure, 1898, of the offences specified in items (1) to (5) of rule 1 of the rules in Notification No. 737, Home (Judicial), dated the 13th August 1919, published at pages 1040 and 1041 of Part I of the *Fort St. George Gazette* of the 28th idem, as amended by subsequent notifications arising within the limits of the jurisdiction of the Bench of Magistrates at Krishnagiri.

Fort St. George, February 15, 1936.

No. 137.—The Governor in Council is pleased to appoint the undermentioned persons to be Special Magistrates for the areas comprised within the jurisdiction of the Bench of Magistrates at the places specified against their names with the powers and subject to the terms and conditions specified in Notification No. 737, Home (Judicial), dated the 13th August 1919, published at pages 1040 and 1041 of Part I of the *Fort St. George Gazette* of the 28th idem, as amended by subsequent notifications:—

M.R.Ry. Kari Venkata Subbayya Garu—Addanki in the district of Guntur.

Janab Savar Koutha Labbai Ismail Rowther, Khadir Meera Sahib Bahadur—Salem town in the district of Salem.

M.R.Ry. Shanmugam Asari Kalayappan Asari Avargal—Sivakasi in the district of Ramnad.

Fort St. George, February 19, 1936.

M.R.Ry. Aruppukottai Srinivasa Rangaswami Ayya Avargal—Sriperumbudur in the district of Chingleput.

Fort St. George, February 20, 1936.

M.R.Ry. Yanapu Veeraswami Garu—Cocanada in the district of East Godavari.

Fyzulla Sahib Muhammad }
Bahauddin Sahib Bahadur } Tiruppur in the
M.R.Ry. Tirupur Muthusubba- } district of
raya Chettiar Sivasubramania } Coimbatore.
Chettiyar Avargal }

Fort St. George, February 22, 1936.

M.R.Ry. Kamsala Kalappa Garu—Gooty in the district of Anantapur.

C. GOVINDAN NAIR,
Joint Secretary to Government.

PRESS COMMUNIQUE.

Fort St. George, February 22, 1936.

No. 138.—

The following statement is published by His Excellency the Governor-General in the *Gazette of India* to-day:—

“In accordance with the provisions of sub-section (4) of section 81 of the Government of India Act, I hereby signify to you that my reason for withholding my assent from the Madras Estates Land (Second Amendment) Act, 1934, is that after the most anxious consideration, in the course of which representations submitted in support of the Act have received no less attention than representations submitted in opposition thereto, I have reached the conclusion that the Act is expropriatory in that it involves the loss of the kudivaram of lands included in their inams by those inamdars who under the existing law would be in a position to establish their ownership of the kudivaram, and that a measure producing this result with no provision for the compensation of persons adversely affected should not be allowed to become law. I desire at the same time to make it abundantly plain that this conclusion is in no way based on opposition, and implies no opposition, to the proposition that the tenants of inamdars should be placed in a position enabling them to acquire occupancy rights and that I have been constrained to withhold my assent from the present measure by reason only of the fact that it fails to provide equitable compensation for the inamdars whose rights are affected thereby.

WILLINGDON.”

In view of this statement, the Madras Government are asking for the Governor-General's previous sanction to a Bill in the same terms as the Madras Estates Land (Second Amendment) Act, as passed by the Legislative Council, with the addition of clauses providing that if an inamdar proves that he has kudivaram right in land which does not come within any of the definitions of 'private land,' the tenant of such land may acquire occupancy right on payment of compensation to the inamdar. The rate of such compensation will be laid down in the Bill.

G. T. BOAG,
Secretary to Government.

CORRIGENDUM.

In Law (General) Notification No. 840, dated 14th November 1935, published on page 1526 of Part I of the *Fort St. George Gazette*, dated 19th November 1935, for the words and figures "one month and nine days from the 15th November," substitute the words and figures "one month and five days from the 19th November."

ERRATUM.

Fort St. George, February 25, 1936.

For the Notification No. 71, dated 30th January 1936, published on page 114 of the *Fort St. George Gazette*, Part I, dated 4th February 1936, in so far as it applies to Mr. C. A. Ramakrishnan, I.C.S., Assistant Collector and Magistrate, Ganjam, read the following:—

"Under section 12 of the Code of Criminal Procedure, 1898, the undermentioned officer in the district specified against his name is appointed to be a Magistrate of the first class, and under section 37, he is invested with all the powers specified in the fourth schedule as powers which the Government may confer on a Magistrate of that class except the powers to try cases summarily under section 260 and to hear appeals from the sentences of second and third class Magistrates:—

Mr. C. A. Ramakrishnan, I.C.S., Assistant Collector and Magistrate—Ganjam."

NOTIFICATIONS.

Fort St. George, February 15, 1936
[G.O. Ms. No. 556, Law (General)].

No. 139.—In exercise of the powers conferred by section 10 of the Madras Civil Courts Act, 1873 (III of 1873), the Governor in Council is pleased to declare, in supersession of all previous notifications on the subject, that, on and from the 1st October 1935, the local limits of the jurisdiction of the District Courts of Cuddapah and Anantapur shall consist of the revenue districts of Cuddapah and Anantapur respectively as altered by the Revenue Department Notification No. 252, dated the 12th August 1935, published at page 1164 of Part I of the *Fort St. George Gazette*, dated the 20th August 1935.

No. 140.—In exercise of the powers conferred by section 10 of the Madras Civil Courts Act, 1873 (III of 1873), the Governor in Council is hereby pleased to declare, in supersession of the Law (General) Department Notification No. 284, dated the 15th April 1935, published at page 634 of Part I of the *Fort St. George Gazette*, dated the 23rd April 1935, on the subject, that, on and from the 1st October 1935, the local limits of the jurisdiction of the Subordinate Judge's Court, Cuddapah, shall consist of the revenue district of Cuddapah, as altered by the Revenue Department Notification No. 252, dated the 12th August 1935, published at page 1164 of Part I of the *Fort St. George Gazette*, dated the 20th August 1935.

No. 141.—In exercise of the powers conferred by section 10 of the Madras Civil Courts Act, 1873 (III of 1873), the Governor in Council is hereby pleased to declare, in supersession of the Law (General) Department Notification No. 284, dated the 15th April 1935, published at page 634 of Part I of the *Fort St. George Gazette*, dated the 23rd April 1935, on the subject, that from the 1st October 1935 to the 31st December 1935 (both days inclusive) the local limits of the jurisdiction of the Subordinate Judge's Court, Anantapur, shall be deemed to have consisted of the revenue district of Anantapur as altered by the Revenue Department Notification No. 252, dated the 12th August 1935, published at page 1164 of Part I of the *Fort St. George Gazette*, dated the 20th August 1935.

Fort St. George, February 20, 1936
[G.O. Ms. No. 617, Law (General)].

No. 142.—Under sub-section (1) of section 61 of the Cantonments Act, 1924 (II of 1924), the Governor in Council is hereby pleased to notify his intention to impose with effect on and from the 1st April 1936 a drainage tax on all buildings in the Cantonment of St. Thomas' Mount *cum* Pallavaram at one and a half per cent of their annual value.

Fort St. George, February 15, 1936
[G.O. Ms. No. 555, Law (General)].

No. 143.—The following amendment to the notification issued in G.O. No. 3595, Law (General), dated 15th November 1935, is published:—

AMENDMENT.

In the schedule appended to the Law (General) Department Notification No. 872, dated the 15th November 1935, published at pages 1565-1566 of Part I of the *Fort St. George Gazette*, dated the 26th November 1935, for 'Bhavani (Sarishtadar-Magistrate),' appearing against the district of Coimbatore, read 'Bhavani, Bhavani (Sarishtadar-Magistrate).'

Fort St. George, February 14, 1936
[G.O. Ms. No. 539, Law (General)].

No. 144.—Under the proviso to clause (i) of sub-section (3) of section 1 of the Madras Hackney Carriage Act, 1911 (Madras Act V of 1911), the Governor in Council hereby gives notice that it is proposed to extend the provisions of the said Act to the Anakapalle Municipality in the Vizagapatam district, with effect on and from the 1st October 1936 or a later date.

Objections to the proposed extension of the Act are hereby invited. Any objections which may be lodged before the District Magistrate, Vizagapatam, within two months from the date of publication of this notice will be considered by the Governor in Council.

C. GOVINDAN NAIR,
Joint Secretary to Government.

(Registration.)

LEAVE.

Fort St. George, February 19, 1936.

No. 7.—Under rule 81 of the Fundamental Rules, G. Abdul Habib Sahib Bahadur, Registrar of Assurances, Tanjore, leave on average pay for three months and seven days from the 9th April 1936, preparatory to retirement.

POSTING.

Fort St. George, February 18, 1936.

(With effect from the date of joining.)

No. 8.—M.R.Ry. S. P. Radhakrishna Nayudu Garu, Registrar of Assurances, on return from leave, to be Registrar of Assurances, Chittoor-Cuddapah.

C. GOVINDAN NAIR,
Joint Secretary to Government.

(Legislative.)

NOTIFICATIONS.

Fort St. George, February 18, 1936
[G.O. Ms. No. 95, Law (Legislative)].

No. 8.—In pursuance of rule 14 (9) of the Madras Electoral Rules, the name of the member elected by the Trichinopoly Non-Muhammadan Rural Constituency of the Madras Legislative Council is hereby published:—

Name of constituency—Trichinopoly.
Class of constituency—Non-Muhammadan Rural.
Name of member elected—M.R.Ry. Halasyam Aiyar Avargal.

Fort St. George, February 20, 1936
[G.O. Ms. No. 97, Law (Legislative)].

No. 9.—The following notification of the Government of India is republished:—

LEGISLATIVE DEPARTMENT.

New Delhi, the 27th January 1936.

No. F. 216/35-C. & G.—The following notification by His Excellency the Viceroy and Governor-General is published for general information:—

"In exercise of the power conferred by section 63 D of the Government of India Act, I, Freeman, Earl of Willingdon, hereby extend the period of the continuance of the Council of State up to the 10th June 1936.

NEW DELHI, WILLINGDON,
The 27th January 1936. Viceroy and Governor-General."

G. T. BOAG,
Secretary to Government.

REVENUE DEPARTMENT.

LEAVE.

Fort St. George, February 18, 1936.

No. 36.—M.R.Ry. C. Duraiswami Kavandar Avargal, Deputy Collector, leave on average pay without medical certificate for two months with effect from the date of his relief.

No. 37.—M.R.Ry. Rao Sahib V. Ponnuswami Pillai Avargal, Deputy Collector and Assistant Secretary, Board of Revenue, leave on average pay without medical certificate for four months with effect from the date of relief.

No. 38.—M.R.Ry. D. Sitaramayya Pantulu Garu, Deputy Collector, leave on average pay without medical certificate for two months with effect from the date of his relief.

Fort St. George, February 19, 1936.

No. 39.—M.R.Ry. G. P. Venkatarama Sastri Avargal, Deputy Collector, privilege leave for four months with effect from the date of his relief.

DISMISSAL.

Fort St. George, February 18, 1936.

No. 40.—Mr. D. H. H. Elliot, Inspector of Excise, has been dismissed from service.

ERRATA.

Fort St. George, February 20, 1936.

In the Notification No. 28, dated 7th February 1936, published on page 185 of Part I of the Fort St. George Gazette, dated 18th February 1936, for the words "leave on average pay without medical certificate," the words "earned leave under rule 25 of the Madras Leave Rules, 1933" shall be substituted.

Fort St. George, February 15, 1936.

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, published at page 1567 of Part I of the Fort St. George Gazette, dated 26th November 1935, required for extending the bounds of Ottai and Komatti tangals in Nayambadi village, Gingee taluk, South Arcot district—

Against R.S. No. 10 part, for owners Siddaya Reddi, son of Bodai Venkata Reddi, Kothanda Reddi and Nadu Boda Reddi, sons of Siddaya Reddi, minor Ranga Reddi, guardian father Siddaya Reddi, Bodai Senga Reddi and Subraya Reddi, son of Bodai Reddi of Nayambadi, read owners Siddaya Reddi, son of Bodai Venkata Reddi, Kothanda Reddi, Nadubodha Reddi and Ranga Reddi, sons of Siddaya Reddi, Natesa Reddi, son of ~~of~~ Siddaya Reddi, and Subraya Reddi, son of Bodai Reddi of Nayambadi.

NOTIFICATIONS.

Fort St. George, February 7, 1936
(G.O. No. 264, Revenue).

No. 41.—Under rule 6-A of the Madras Manufactured Drugs Rules, 1932, as subsequently amended, the Government direct that Dr. H. T. Dixon Mason, I.M.D., holder of medical registration certificate No. 4804, dated 15th September 1924, of the Bengal Council of Medical Registration be excluded from the privilege conferred on an approved practitioner by rule 6 of the said rules of possessing manufactured drugs other than prepared opium, as he has abused the privilege and has been convicted by a court of law for an offence under the Dangerous Drugs Act.

Fort St. George, February 17, 1936.
(G.O. Ms. No. 339, Revenue).

No. 42.—In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rule:—

RULE.

The cadre of the Madras Civil Service (Executive Branch) shall be increased temporarily by the post of one Deputy Collector for the period from the 9th July 1935 to the 26th August 1935 inclusive.

The general and special rules applicable to the holders of permanent posts borne on the said cadre shall apply to the holder of the said post.

ACQUISITION OF LANDS.

Fort St. George, February 7, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 15 cents, be the same a little more or less, is needed for a public purpose, to wit, for an amsam cutcherry at Kilakkumbram village, and under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Palghat, is appointed to perform the functions of a Collector under the Act, and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Palghat, and may be inspected at any time during office hours.

Malabar district, Palghat taluk, Kilakkumbram village.

Ryotwari, unoccupied dry, R.S. No. 221-4 B, registered holder and owner Elzhakke Kovilgath Viyathen Mahadevi alias Valia Thamburatti of Kottakkal amsam, Prnad taluk, occupier (kanamdar) Karukampara Minakshi, Kilakkumbram amsam and desam, bounded on the north, south and west by R.S. No. 221-4 A; east by R.S. No. 223-1 (road)	CENTS. 15
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Fort St. George, February 17, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for approach to the level-crossing on the Salem-Attur-Vridhachalam Railway, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Revenue Divisional Officer, Salem, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Revenue Divisional Officer, Salem, to perform the functions of a Collector under section 5-A of the Act.

Salem district, Salem taluk, Minnampalli village.

	Approximate extent.
	ACRE.
Inam, dry, S. No. 206-1 B, belonging to Kodiyamdayan, minor Ramaswami Udayan by guardian brother Kodiyamdayan and Nallammal, wife of Kodiyamdayan, bounded on the north by No. 256; east by No. 265-2 A; south and west by No. 265-1 A	0'01
Ryotwari, dry, S. No. 265-2 A, belonging to minor Pachudayan by guardian mother Mualchi and Pachudayan, son of Karuppa Udayan, bounded on the north by No. 256; east and south by No. 265-2 B; west by No. 265-1 B	0'01

Fort St. George, February 18, 1936.

Whereas it appears to the Government that the lands specified below are needed for a public purpose, to wit, for extension of loop and road diversion at Vikravandi Railway station, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVIII of 1923 and the Governor in Council hereby authorizes the Sub-Collector, Tindivanam, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act the Governor in Council appoints the Sub-Collector, Tindivanam, to perform the functions of a Collector under section 5-A of the Act.

South Arcot district, Villupuram taluk, Vikravandi village.

	Approximate extent.
	ACRE.
Government, dry, R.S. No. 676-2 part, belonging to Subhaya Reddi, son of Muthukomarappa Reddi, bounded on the north by R.S. No. 676-2 part; east by R.S. No. 677; south by R.S. No. 676-2 part; west by R.S. No. 676-1	0'13
Government, dry, R.S. No. 772-1 part, belonging to T. N. Venkatapathi Reddi, son of Thambunarayana Reddi, bounded on the north by R.S. Nos. 771 and 772-1 part; east by R.S. No. 772-1 parts; south and west by R.S. No. 772-1 part	0'25
Government, dry, R.S. No. 772-1 part, belonging to T. N. Venkatapathi Reddi, son of Thambunarayana Reddi, bounded on the north by R.S. No. 771; east by R.S. Nos. 771 and 772-2; south by R.S. Nos. 772-2 & 1 part; west by R.S. No. 772-1 parts	0'34
Total	0'72

Fort St. George, February 19, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit. for a bothi; notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Sub-Collector, Narsapur, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act the Governor in Council appoints the Sub-Collector, Narsapur, to perform the functions of a Collector under section 5-A of the Act.

West Godavari district, Narsapur taluk, Lingana-boyinacherla village.

	Approximate extent.
Government, dry, R.S. No. 237, belonging to Pogaku Nagoji Rao, bounded on the north by R.S. No. 235; east by R.S. No. 236; south by R.S. Nos. 238 and 239; west by R.S. No. 234	ACS.
Government, dry, R.S. No. 236, belonging to Pogaku Nagoji Rao, bounded on the north by R.S. No. 235; east by R.S. No. 243; south by R.S. Nos. 239 and 240; west by R.S. No. 237	0.40
Government, dry, R.S. No. 272-2, belonging to Intipalli Sarva Rao, Ganesana Venkataswami, Ganesana Subbarao and Pogaku Nagoji Rao, bounded on the north by R.S. No. 273; east by R.S. No. 272-3; south by R.S. No. 271; west by R.S. No. 272-1	0.46
Government, wet, R.S. No. 335-1 part, belonging to Intipalli Kasi Annapuramma, minor by guardian Machineedl Rattayya and Pogaku Nagoji Rao, bounded on the north by R.S. No. 335-1 part; east by R.S. No. 323; south by R.S. No. 335-1 part; west by R.S. Nos. 335-1 part and 315	0.16
Government, wet, R.S. No. 323 part, belonging to Pogaku Nagojirao and mortgagee Alapati Bhaskara Ramayya, bounded on the north by R.S. Nos. 323 part, 324 and 325; east by R.S. Nos. 323 part and 326; south by R.S. No. 323 part; west by R.S. Nos. 335-1, 323 part and 324	0.53
Government, wet, R.S. No. 326 part, belonging to Ganesana Venkataswami, Ganesana Subbarao and Pogaku Nagojirao, bounded on the north by R.S. Nos. 310, 325, 327 and 330; east by R.S. No. 334-1; south by R.S. No. 326 part; west by R.S. No. 323	0.20
Government, wet, R.S. No. 334-1 part, belonging to Pogaku Nagojirao and mortgagee Alapati Bhaskara Ramayya, bounded on the north by R.S. No. 330; east by R.S. No. 334-3; south by R.S. No. 334-1 part; west by R.S. No. 326	0.43
Government, dry, R.S. No. 334-3 part, belonging to Pogaku Nagojirao and mortgagee Alapati Bhaskara Ramayya, bounded on the north by R.S. No. 334-2; east and south by R.S. No. 334-3 part; west by R.S. No. 334-1	0.08
Government, dry, R.S. No. 334-2 part, belonging to Pogaku Nagojirao and mortgagee Alapati Bhaskara Ramayya, bounded on the north by R.S. No. 331; east by R.S. No. 334-2 part; south by R.S. No. 334-3; west by R.S. No. 330	0.01
	0.05
Total ..	2.32

H. R. UZIELLI,
Secretary to Government.

DEVELOPMENT DEPARTMENT.

LEAVE.

Fort St. George, February 19, 1936.

No. 67.—Mr. George Venugopal, Deputy Conservator of Forests and District Forest Officer, Guntur, leave on average pay for eight months from or after 1st March 1936.

Fort St. George, February 20, 1936.

No. 68.—In modification of the orders in paragraph 1 of G.O. No. 116, Development, dated 29th January 1936, Dr. D. W. Devanesan, leave on average pay without medical certificate for two months and twenty days with permission to prefix the Christmas and New Year holidays.

APPOINTMENTS.

Fort St. George, February 17, 1936.

No. 69.—Mr. B. Janakiram Singh, Deputy Conservator of Forests, on return from leave, to be District Forest Officer, Guntur, in relief of Mr. George Venugopal granted leave.

Fort St. George, February 18, 1936.

No. 70.—Mr. J. A. Master, Deputy Conservator of Forests and Forest Utilization Officer, to act as Conservator of Forests, Bellary Circle, vice Mr. T. Clear granted leave.

Fort St. George, February 20, 1936.

No. 71.—M.R.Wy. P. Abhishekhanatham Pillai, Farm Manager, Government Botanic Gardens, Ootacamund, is appointed to category 9, Curator, Government Botanic Gardens, Ootacamund, in Class I of the Madras Agricultural Service, with effect from 20th February 1936 or the date of taking charge, vice Mr. F. H. Butcher granted leave preparatory to retirement.

Fort St. George, February 20, 1936.

No. 72.—Mr. K. Govindan Nayar, permanent Assistant in Chemistry, is appointed Assistant Agricultural Chemist, Coimbatore, in category 7, Class I, of the Madras Agricultural Service.

POSTING.

Fort St. George, February 17, 1936.

No. 73.—Mr. N. Trimurti, Deputy Conservator of Forests, on return from leave, to be attached to the Kurnool West Division.

C. A. HENDERSON,
Secretary to Government.

APPOINTMENT AND POSTING.

No. 74.—Mr. P. I. Chakko, Veterinary Assistant Surgeon, selection grade, is appointed to category 4 of Class I of the Madras Veterinary Service and posted as officiating District Veterinary Officer, Vellore.

R. RAMASWAMI AYYANGAR,
Assistant Secretary to Government.

NOTIFICATIONS.

Fort St. George, February 1, 1936
(G.O. Ms. No. 145, Development).

No. 43.—In exercise of the powers conferred by clause (a) of sub-section (1) of section 3 of the Madras Agricultural Pests and Diseases Act, III of 1919, as amended by Act VII of 1925, the Government, Ministry of Public Works, hereby declare that the "budrot of palms" caused by the fungus *Phytophthora Palmivora* is a plant disease of coconut. In order to eradicate and to prevent the spread of this plant disease, the Government, Ministry of Public Works, direct under clauses (b) and (c) of sub-section (1) of section 3 of the Act that, with effect from the 11th February 1936, the following remedial and preventive measures shall be taken in respect of coconuts attacked by the said disease in the Palghat, Ponnani and Walluvanad taluks of the Malabar district:—

(i) The crowns of dead coconuts should be cut off immediately the central leaf becomes pale yellow.

(ii) All spotted leaf-bases and a few more healthy looking ones should be cut off from every outwardly infected trees whose leaves have the disease spots, immediately the spotted leaf becomes visible.

(iii) All diseased crowns, leaf-bases and leaves and other diseased material so cut off should be burnt in the field at once, so that the fungus may be roasted to death.

(iv) All trees in the neighbourhood (within a circle of 50 yards radius) of any dead or diseased tree should be stripped off some of their leaves with their bases and the leaf-bases examined for traces of the typical spots. Any tree so found to be diseased should be treated before the 31st May by cutting off and burning all the diseased tissue in the manner prescribed for trees whose leaf has the disease-spots.

This notification will be in force from 11th February 1936 to 31st March 1937.

No. 44.—In connexion with the eradication and prevention of the spread of the plant disease known as the "budrot of palms" (*Phytophthora Palmivora*) from coconut trees in the Palghat, Ponnani and Walluvanad taluks of the Malabar district the following are appointed inspecting officers under section 19 of the Act:—

Upper and lower subordinates of the Agricultural Department, Revenue Inspectors and Village Officers in the three taluks.

ANNEXURE I.

(1) The fact of the publication of the notification enforcing the provisions of the Madras Agricultural Pests and Diseases Act, 1919, in respect of budrot of coconuts should be made known to the public by beat of tom-tom in the areas concerned. The leaflet prepared by the Director of Agriculture on the "budrot of palmyra and coconut palms" should be published in English and the vernacular in the village sheet of the District Gazette. Spare copies of the leaflet should be distributed to the Agricultural Association and the chief landowners in the tracts and posted in the village chavadis and other prominent places.

(2) The period [to be specified by the inspecting officer in the notice issued under section 6 (1)] within which the occupier shall carry out the remedial or preventive measures will be left to the discretion of the Tahsildars who should give general or special instructions to inspecting officers, subject to the condition that in no case should the period allowed exceed eleven days.

(3) Appeals under the Act are subject to the usual stamp duty of twelve annas. The Collector should add a note to this effect at the foot of the rules issued under section 21 of the Act.

(4) In order to enable inspecting officers to meet the cost of the remedial or preventive measures carried out under the Act, each inspecting officer shall be given a permanent advance of Rs. 25.

(5) Instructions regarding the procedure to be adopted in the issue and recoupment of permanent advances are printed in Annexure II.

ANNEXURE II.

(1) The advances required by inspecting officers to carry on the remedial measures may be drawn by them in the form for "Bill for Miscellaneous payments" countersigned by the Tahsildar of the taluk. The charges incurred should be debited to "Advances repayable—Special advances—Advances for the destruction of agricultural pests and diseases—Madras Act III of 1919."

(2) Tahsildars will maintain a register in Form A showing separately the advances drawn by each inspecting officer specifying the particulars for which the advances were sanctioned. In this register particulars of recoveries effected should also be noted, the required information being obtained from the Treasury Officer. They will also be responsible for the adjustment of all such advances drawn from the treasury. The Tahsildars who draw advances should submit an abstract from their registers to the Collector's Office in Form C.

(3) Each inspecting officer should also in his turn keep a register in Form B showing all advances drawn by him, the demand issued and the recoveries effected, the last information being obtained from the Treasury Officer.

(4) As the work in each area progresses, the inspecting officer will submit to the Tahsildar vouchers in support of the expenditure incurred by him and on its completion he will refund any unexpended balance. Amounts refunded will be treated as abatement of charges under the advance account concerned.

(5) All recoveries on account of the remedial measures carried out by the Government should be credited as receipts under the advance head concerned (i.e.) "Advances repayable—Special advances—Advances for the destruction of agricultural pests and diseases—Madras Act III of 1919."

(6) Fines realized under section 14 as well as those realized under section 15 should be credited to XVI. A. Law and Justice—Courts of Law—General fees, fines and forfeiture.

(7) Remittances of amounts recorded by village officers should be specifically described in the chalans as "Recovery of advances for the destruction of agricultural pests and diseases—Madras Act III of 1919."

Form A.

Register of advances for the destruction of agricultural pests and diseases.

Office of the Tahsildar.

Advances drawn by Inspecting Officers.				Recoveries effected.			Remarks.
Officer.	Date.	Amount.	Purpose.	Chalan number and date.	Amount.	Particulars.	

Form B.

Register of advances for the destruction of agricultural pests and diseases.

Designation of the inspecting officer.

Date.	Advances drawn.		Date of completion of work.	Demand issued for cost of work done.			Recoveries effected.			Remarks.
	Amount.	Purpose.		Date.	Amount.	Particulars.	Chalan number and date.	Amount.	Particulars.	

Form C.

Register of advances for the destruction of agricultural pests and diseases.

Taluk

Month.	Advances drawn.	Amount recovered.	Balance outstanding.	Remarks.

Fort St. George, February 19, 1936
(G.O. Ms. No. 358, Development).

No. 75.—In exercise of the powers conferred by clauses (a), (b) and (c) of sub-section (1) of section 3, section 19 and clause (f) of section 21 of the Madras Agricultural Pests and Diseases Act, 1919 (Madras Act III of 1919), as amended by Madras Act VII of 1925, the Governor acting with Ministers is hereby pleased to direct that Development Department Notifications Nos. 27 and 28, dated 18th January 1933, published at page 93 of Part I of the Fort St. George Gazette, dated 24th January 1933 and continued till 31st March 1936, in Notification No. 129, dated 18th March 1935, published at page 496 of Part I of the Fort St. George Gazette, dated the 26th March 1935, which were issued in connection with the destruction of the Water Hyacinth plant in the Tanjore district, shall remain in operation until the 31st day of March 1937.

C. A. HENDERSON,
Secretary to Government.

PUBLIC WORKS AND LABOUR DEPARTMENT.

LEAVE.

Fort St. George, February 17, 1936.

No. 72.—Mr. R. McIntosh, B.Sc., Executive Engineer, Coimbatore Division, Coimbatore Circle, leave for seven months and fifteen days from the 15th April 1936 or date of relief, consisting of leave on average pay for four months and leave on half average pay for three months and fifteen days. He is permitted to prefix to his leave the Easter holidays from the 9th to the 14th April 1936, subject to the conditions in the subsidiary rules under Fundamental Rule 68 being fulfilled.

No. 73.—Mr. C. R. S. Richardson, B.Sc., Executive Engineer, Bellary Division, Madras Circle, leave for seven months from the 1st April 1936 or date of relief consisting of leave on average pay to the extent due and leave on half average pay for the remaining period.

Fort St. George, February 19, 1936.

No. 74.—Mr. T. I. S. Mackay, B.Sc., A.M.I.C.E., M.I. STRUCT. E., Executive Engineer, West Coast Division, Coimbatore Circle, leave out of India for one year from the 1st July 1936 or date of relief consisting of leave on average pay for four months and leave on half average pay for eight months.

Fort St. George, February 20, 1936.

No. 75.—In modification of the notification published on page 1686 of Part I of the Fort St. George Gazette, dated the 24th December 1935, Mr. V. Hart, C.S.I., A.M.I.C.E., Chief Engineer (General, Buildings and Roads), leave on average pay for four months with effect from 23rd February 1936 forenoon preparatory to retirement.

APPOINTMENTS.

Fort St. George, February 18, 1936.

No. 76.—Mr. W. J. Davis, B.S.O., B. ENG., Executive Engineer and Officiating Superintending Engineer, Madras Circle, to be Superintending Engineer, permanent, with effect from the 3rd February 1936.

Fort St. George, February 22, 1936.

No. 77.—M.R.Ry. P. R. Sundaram, Junior Engineer, Pykara, is appointed under rule 4 (a) (ii) of the General Rules for Provincial Services as temporary Assistant Engineer (Electrical), Pykara System, for a further period of one month from 23rd February 1936 or until a candidate is appointed to the post in accordance with the rules whichever is earlier.

ERRATA.

Fort St. George, February 14, 1936.

In the notification published under section 4 (1) of the Land Acquisition Act, 1894, at page 1659, Part I of the Fort St. George Gazette, dated 17th December 1935, in respect of the lands to be acquired for the excavation of the Palavalsa distributary in Singanavalsa village, Palkonda taluk, Vizagapatam district—

1. For 'S. No. 105 part, north by S. No. 105 part; south by S. No. 105 part—area 0'02 acre,' read 'S. No. 105-1 B, north by S. No. 105-1 A; south by S. No. 105-2, 3, 4 & 5—area 0'03 acre.'
2. For 'S. No. 105 part, north by S. No. 105 part; south by S. No. 105 part—area 0'03 acre,' read 'S. No. 105-6 A, north by S. No. 105-2, 3, 4 & 5; south by S. No. 105-6 B—area 0'02 acre.'
3. For 'S. No. 110-2 part, north by S. No. 110-2 part; east by S. No. 110-2 part; west by S. No. 110-2 part—area 0'03,' read 'S. No. 110-2 A-2, north by S. No. 110-2 C; east by S. No. 110-2 C & D; west by S. No. 110-2 A-1—area 0'04 acre.'
4. For 'S. No. 110-2 part, north by S. No. 110-2 part; east by S. No. 110-2 part; west by S. No. 110-2 part—area 0'03,' read 'S. No. 110-2 E-2, north by S. No. 110-2 C & 2 E-1; east by S. Nos. 110-2 E-1; west by S. No. 110-2 C & 2 D—area 0'02 acre.'
5. For 'S. No. 114-1 part, north by S. No. 114-1 part; east by Haripuram Pallapuram; south by S. No. 114-2; west by S. No. 115,' read 'S. No. 114-1 B; north by S. No. 115; east by S. No. 114-2; south by Haripuram Pallapuram village; west by S. No. 114-1 A.'
6. For 'S. No. 114-3 part, north by S. No. 114-2; east by Haripuram Pallapuram village; south by S. No. 114-3 part, west by S. No. 115,' read 'S. No. 114-3 A, north by S. No. 115; east by S. No. 114-3 B; south by Haripuram Pallapuram village; west by S. No. 114-2.'
7. For 'S. No. 115-2 part, north by S. No. 127; east by S. No. 115-2 part; south by S. No. 115-2 part; west by S. No. 115-2 part—area 0'06 acre,' read 'S. No. 115-2 A-2, north by S. No. 110; east by S. No. 115-2 B & 2 C; south by S. No. 115-5 A-1; west by S. No. 115-2 A-1—area 0'08 acre.'
8. For 'S. No. 115-2 part, north by S. No. 127; east by S. No. 115-2 part; south by S. No. 115-5 part; west by S. No. 115-2 part,' read 'S. No. 115-2 D-1, north by S. No. 110; east by S. No. 115-2 D-2; south by S. No. 115-5 C-2; west by S. No. 115-2 B & 2 C.'
9. For 'S. No. 115-5 part, north by S. No. 115-2 part; east by S. No. 115-5 part; south by S. No. 115-5 part; west by S. No. 115-5 part—area 0'01 acre,' read 'S. No. 115-5 A-1, north by S. No. 115-2 A-2; east by S. No. 115-5 B; south by S. No. 115-5 A-2; west by S. No. 115-5 A-2 & 2 A-1—area 0'03 acre.'
10. For 'S. No. 115-5 part, north by S. No. 115-2 part; east by S. No. 115-5 part; south by S. No. 115-5 part; west by S. No. 115-2 part,' read 'S. No. 115-5 C-1, north by S. No. 115-2 D; east by S. No. 115-5 C-2; south by S. No. 115-5 B & 5 C-2; west by S. No. 115-5 B.'
11. For 'S. No. 134-1 part, west by S. No. 135,' read 'S. No. 134-1 B, west by S. Nos. 134-1 A and 135.'
12. For 'S. No. 134-3 part, south by S. No. 134-3 part; west by S. Nos. 133 and 134-2—area 0'02 acre,' read 'S. No. 134-3 A, south by S. Nos. 134-3 B and 133; west by S. No. 133—area 750 square links.'

Fort St. George, February 17, 1936.

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, published at page 1510 of Part I of the Fort St. George Gazette, dated 12th November 1935, in respect of lands required for the construction of electric station and quarters for staff in Singarapet village, Harur taluk, Salem district—

Against No. 8-4 part, add the following persons as mortgagees: 'Chakrapani Chetti, Gopalakrishna Chetti and Perumal Nayudu.'

Fort St. George, February 18, 1936.

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by Act XXXVIII of 1923, published at page 1036 of Part I of the Fort St. George Gazette, dated 23rd July 1935, in respect of the lands to be acquired in No. 22, Alamelupuram village, Tanjore taluk, Tanjore district, for the provision of a new channel to irrigate lands of Nagachi and Poondi in Alamelupuram village—

For 'belonging to 01-1. Natesa Vallamundar, minors Subramanian and Damaraju by guardian and mother Ranganayakam,' read 'belonging to 01. Natesa Vallamundar, minors Subramanian and Damaraju by guardian and mother Ranganayakam, Kallaperumal Kalathivendrar, othidars Kumaralinga Nathaswaraikaran and Kallappa thavulkarar.'

In the notification under section 4 (1), published at pages 1538 to 1541 of the Fort St. George Gazette, dated 23rd August 1934, in respect of the lands acquired for Vishnuchakram channel in the Dhanuja village, Aska taluk, Ganjam district—

Item 2—For 'pattadar Krishna Porida,' read 'pattadar Krushna Porida.'

Item 8—After 'Sasibhusana Sahu,' add 'Mahadei Sahuani.'

Item 11—For 'pattadars Narasingo Borado and Ramachandra Borado, enjoyer Narasingo Borado,' read 'pattadar and enjoyer Narasingo Borado.'

Item 15—For 'pattadar Krishna Pathil,' read 'enjoyer Krushna Pathil.'

Item 19—For 'pattadar Dasa Lenka,' read 'pattadar Sombari Lenka.'

Item 22—For 'north by S. No. 40-13 part,' read 'north by No. 40-3 part.'

Item 24—For 'pattadar Saluru Chennudu, enjoyer Saluru Banki,' read 'pattadar and enjoyer Saluru Banki.'

Item 25—For 'pattadar Saluru Banki, enjoyer Saluru Chennudu,' read 'pattadar and enjoyer Saluru Chennudu.'

Item 26—For 'pattadar Magati Srimamulu Dora and Magati Gopinatha, enjoyer Magati Srimamulu Dora,' read 'pattadar and enjoyer Magati Srimamulu Dora.'

Item 35—For 'Bira Balli Narasimha Achari,' read 'enjoyer Viravalli Narasimhachari.'

Item 36—For 'Ramayya Patro, Sarana Sahu, Srinivasa Achari, Padmanabha Achari, Gopala Achari, Ramachandra Borada, Rantu Chavadu, Polakalu Nakkini, Lakka Porida and Koya Behara, enjoyer Balakrishna Rath,' read 'pattadars and enjoyers 'Narano Sahu, Bhattaru Sriivasa Achari, Bhattaru Padmanabha Achari, Bhattaru Gopala Achari, Rantu Chennudu, Polakalu Nekkiri and Loka Porida.'

Item 39—For 'pattadar and enjoyer Bachili and Parasa Patro,' read 'pattadar and enjoyer Bachili Pharsa Patro.'

Item 42—For 'Bira Balli Narasimha Achari, Government, manavari,' read 'enjoyer Bhattaru Gopala Achari; Government, wet.'

Item 44—For 'enjoyer Bira Balli Narasimha Achari,' read 'enjoyer Viravalli Narasimhachari.'

Item 46—For 'Raghu Swayi,' read 'Baghunath Swayi.'

Item 47—For 'enjoyer Raghu Swayi,' read 'Raghunatha Swayi.'

Item 48—For 'pattadar and enjoyer Sri Dadhibahono Swami, east by S. No. 108-2 part,' read 'pattadar and enjoyer Sri Dadhivaman Swami; east by S. No. 108-2 part and 1 part.'

Item 49—For 'pattadar and enjoyer Sri Dadhibahono Swami,' read 'pattadar and enjoyer Sri Dadhivaman Swami.'

Item 51—For 'pattadar Kottakota Ramayya Patro, enjoyer 'Balakrishna Rath,' read 'pattadar and enjoyer Balakrishna Ratha.'

Item 55—For 'pattadar and enjoyer Sasibhusana Sahu,' read 'pattadar and enjoyer Mahadei Sahuani.'

Item 61—Omit 'Muli Behara.'

Item 70—For 'pattadars same as for S. No. 67-2 part (item No. 38), enjoyers Magati Srimamulu Dora, Magati Gopinath Dora, Bina-bandhu Opto, Borojo Polayi and Jagannath Patnaik,' read 'Bhoroto Swayi and 116 pattadars and enjoyers mentioned in the draft declaration.'

Item 71—For 'pattadar same as for S. No. 67-2 part, enjoyers Jagannath Patnaik, Kottakota Ramiah Patro, Sudarsana Sahu, Goddi Bhoyi, Budhi Behara and Haddu Sahu, bounded on the north by S. No. 146 part,' read 'same as above, bounded on the north by S. Nos. 146 part and 148-3 part.'

Item 73—For 'enjoyer Krishna Porida and Raghu Swayi,' read 'Bokuntha Sahu.'

Item 75—For 'bounded on the north by S. No. 15-1 part,' read 'bounded on the north by S. Nos. 145-3 part and 155-1 part.'

Items 78 and 79.—For 'pattadar and enjoyer all the pattadars noted against S. No. 67-2,' read 'same as noted against item 70.'

Item 84—For 'belonging to all the one hundred and seventeen pattadars noted against S. No. 67 part, enjoyer Sri Chandro Kalpeswara Swami of Gongapur in Dharakote,' read 'same as noted against item 70.'

Item 86—For 'pattadar and enjoyer, pattadars noted against S. No. 67-2 part, bounded on the east by S. Nos. 172 part and 180-5 part,' read 'same as noted against item 70.'

Item 88—For 'pattadars Magata Porida, Gogi Porida and Krishna Porida,' read 'pattadar Magata Porida, Jogi Porida and Krushna Porida.'

Item 90—For 'bounded on the south by S. No. 193-1 part,' read 'bounded on the south by S. Nos. 193-1 part and 188-3 part.'

Item 91—For 'pattadar and enjoyer, all the pattadars noted against S. No. 67-2 part, enjoyers Arho Podhano,' read 'same as noted against item 70.'

Item 92—For 'bounded on the north by S. No. 162-3 part,' read 'bounded on the north by S. Nos. 162-3 part, 198-1 part and 186-4 part.'

Item 97—For 'pattadar and enjoyer Borjo Polayi, enjoyer Biro Polayi,' read 'pattadar and enjoyer Borojo Polayi.'

Item 98—For 'pattadar and enjoyer Borjo Polayi, enjoyer Biro Polayi,' read 'same as above.'

Item 105—Omit 'pattadar and enjoyer Jagannath Patnaik.'

Item 117—For 'bounded on the west by S. No. 328-37,' read 'bounded on the north by S. No. 378-37; enjoyer Dunna Yellama and Potcha Sitapatrani.'

Item 126—For 'pattadar and enjoyer Krishna Chandra Sahu,' read 'pattadar and enjoyer Kishora Chandra Sahu and Mahadei Sahuani.'

Item 128—For 'pattadar Ogadhu Sahu, enjoyer Narono Sahu,' read 'pattadar and enjoyer Narano Sahu.'

Item 133—For 'pattadar and enjoyer Era Rogu,' read 'pattadar Era Raghu.'

Item 141—Omit 'pattadar Borojo Podhano.'

Item 149—For 'pattadar and enjoyer Dunna Raghu Patro and Duna Mongala Patro,' read 'pattadars Benu Podhano, Charano Podhano, Somanath Podhano, Boismi Sahu and Tanniru Parakusa Das, enjoyer Somanath Podhano.'

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, published at page 1314 of Part I of the Fort St. George Gazette, Part I, dated 1st October 1935, as required for

excavating field bodhi under pipe since No. 13 of No. I. Dur-Lankapalli channel in Kuderu village, Gannavaram taluk, Kistna district—

For S. Nos. 136, 135, 137, 58 and 59 read the following items:—

1. Ryoti, dry, B.S. No. 136-9 & 10 parts, belonging to Devarapalle China Kotadu, bounded on the north by B.S. No. 136-9 & 10 parts; east by B.S. No. 136-9 & 10 parts; south by B.S. No. 137-2 part; west by B.S. No. 111	ACBR.
2. Ryoti, dry, B.S. No. 137-2 part, belonging to Cheeli Somadu and Devarapalle Angigadu, bounded on the north by B.S. No. 136-9 & 10 parts; east and south by B.S. No. 137-2 part; west by R.S. No. 111	0'005
3. Ryoti, dry, B.S. No. 137-2 part, belonging to Cheeli Somadu, bounded on the north by B.S. No. 137-2 part; east by B.S. No. 135-2 & 6 parts; south and west by B.S. No. 137-2 part	0'055
4. Ryoti, dry, B.S. No. 135-2 & 6 parts, belonging to Tamma Seehamma, bounded on the north by B.S. No. 135-2 & 6 parts; east by B.S. No. 141 part; south and west by B.S. No. 137-2 part	0'08
5. Personal inam, dry, R.S. No. 58-2 part, belonging to Tamma Raghava Reddi, bounded on the north by B.S. No. 58-2 part; east by R.S. No. 58-3 part; south by B.S. No. 161 part; west by B.S. No. 141 part	0'08
6. Personal inam, dry, R.S. No. 58-3 part, belonging to Kallam Biri Reddi, bounded on the north by R.S. No. 58-3 part; east by R.S. No. 58-7 part; south by B.S. No. 161 part; west by R.S. No. 58-2 part	0'03
7. Personal inam, dry, R.S. No. 58-7 part, belonging to Tamma Narapa Reddi, bounded on the north by B.S. No. 58-7 part; east by B.S. No. 59 B part; south by B.S. No. 161 part; west by R.S. No. 58-3 part	0'14
8. Ryoti, dry, R.S. No. 59 part, belonging to Tamma Srima Reddi, bounded on the north and east by B.S. No. 59 part; south by B.S. No. 176 part; west by R.S. Nos. 58-7 and 59 parts	0'05
9. Ryoti, dry, R.S. No. 59 part, belonging to Kolli Venkata Reddi, bounded on the north and east by B.S. No. 59 part; south by B.S. No. 176 part; west by B.S. No. 59 part	0'10
10. Ryoti, dry, R.S. No. 59 part, belonging to Konda Vira Reddi, bounded on the north and east by R.S. No. 59 part; south by B.S. No. 176 part; west by R.S. No. 59 part	0'03
11. Ryoti, dry, R.S. No. 59 part, belonging to (1) Tamma Venkatarama Reddi, (2) Tamma Gurva Reddi, (3) Tamma Krishna Reddi, Nos. (2) and (3) being minors by brother No. (1), bounded on the north and east by B.S. No. 59 part; south by B.S. No. 176 part; west by R.S. No. 59 part	0'05
12. Ryoti, dry, B.S. No. 59 part, belonging to Kolli Venkata Reddi, bounded on the north and east by R.S. No. 59 part; south by B.S. No. 176 part; west by B.S. No. 59 part	0'02
13. Ryoti, dry, B.S. No. 59 part, belonging to Kolli Appi Reddi, bounded on the north and east by R.S. No. 59 part; south by B.S. No. 176 part; west by R.S. No. 59 part	0'02
	0'01
Total ..	0'62

Note.—The Zamindar of Telaprolu estate is the melvaramdar for all ryoti lands and kattubaddidar for personal inam lands.

In the notification under section 4 (1) of the Land Acquisition Act, as amended by Act XXXVIII of 1923, in respect of the acquisition of lands for the construction of a drop across Kachiroypalayam surplus odai in Kachiroypalayam village, Kallakurchi taluk, South Arcot district, published on page 1660 of the *Fort St. George Gazette*, Part I, dated 17th December 1935—

Against R.S. No. 69-1 part—
For 'Venkatachala Konan', read 'Venkatachala Konan.'

In the notification under section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, published at page 982 of Part I of the *Fort St. George Gazette*, dated 9th July 1935, in respect of lands required for the excavation of field bodhis in Pedakallepalli village, Divi taluk, Kistna district—

For 'B.S. Nos. 255, 369, 373, 374, 375, 376, 379, 380, 414, 418 and 430,' under bodhis Nos. 1-B and 2-B under No. 3-A, Pedakallepalli East sub-branch channel, read the following 28 items:—

1. Ryoti, dry, B.S. No. 255-7 part, belonging to Araza Srimulu and Rangayya, sons of Vasantarayudu, bounded on the north by R.S. No. 708; east by B.S. No. 255-7 part; south by B.S. No. 259 part; west by B.S. No. 255-7 part	ACS.
2. Ryoti, dry, B.S. No. 369 part, belonging to Chitti Surayya and Nageswaram, sons of Sivayya, bounded on the north by B.S. No. 370 part; east by B.S. No. 373 part; south by B.S. No. 369 part; west by B.S. No. 259 part	0'02
3. Ryoti, dry, B.S. No. 369 part, belonging to Chitti Surayya and Nageswaram, sons of Sivayya, bounded on the north and east by B.S. No. 373 part; south and west by B.S. No. 369 part	0'09
4. Ryoti, dry, B.S. No. 369 part, belonging to Chitti Surayya and Nageswaram, sons of Sivayya, bounded on the north by B.S. No. 369 part; east by B.S. No. 373 part; south and west by B.S. No. 369 part	0'09
5. Ryoti, dry, B.S. No. 373 part, belonging to Araza Narasamma, widow of Panakalu, bounded on the north by B.S. No. 373 part; east by B.S. No. 374 part; south by B.S. Nos. 369 part and 376-1 part; west by B.S. No. 369 part	0'002
	0'01

6. Ryoti, dry, B.S. No. 374 part, belonging to Araza Srimulu and Rangayya, sons of Vasantarayudu, bounded on the north and east by B.S. No. 374 part; south by B.S. No. 376-1 part; west by B.S. No. 373 part	0'04
7. Ryoti, dry, B.S. No. 374 part, belonging to Tangirala Subrahmanyam, son of Kumaraswami Avadhanulu, bounded on the north by B.S. No. 374 part; east by B.S. No. 376-1 part; south by B.S. No. 376-1 part; west by B.S. No. 374 part	0'05
8. Ryoti, dry, B.S. No. 375-1 part, belonging to Tangirala Subrahmanyam, son of Kumaraswami Avadhanulu, bounded on the north and east by B.S. No. 375-1 part; south by B.S. No. 376-1 part; west by B.S. No. 374 part	0'02
9. Ryoti, dry, B.S. No. 375-1 part, belonging to Tangirala Subrahmanyam, son of Kumaraswami Avadhanulu, bounded on the north by B.S. No. 375-1 part; east by B.S. No. 381 part; south and west by B.S. No. 376-1 part	0'002
10. Ryoti, dry, B.S. No. 376-1 part, belonging to Prabhala Venkatakrishna Sastri and Prabhala Sivaramayya, sons of Adinarayana Avadhanulu, bounded on the north by B.S. No. 375-1 part; east by B.S. No. 381 part; south by B.S. No. 376-2 part; west by B.S. No. 376-1 part	0'04
11. Ryoti, dry, B.S. No. 376-2 part, belonging to Parimala Sivaramayya, son of Seehayya, bounded on the north by B.S. No. 376-1 part; east by B.S. No. 381 part; south and west by B.S. No. 376-2 part	0'02
12. Ryoti, dry, B.S. No. 376-2 part, belonging to Parimala Sivaramayya, son of Seehayya, bounded on the north by B.S. No. 376-2 part; east by B.S. No. 379-1 part; south and west by B.S. No. 376-2 part	0'001
13. Ryoti, dry, B.S. No. 379-1 part, belonging to Mylavaram Dattatraya Sastri, son of Lakshminarasimha Sastri, bounded on the north by B.S. No. 381 part; east by B.S. No. 379-2 part; south by B.S. No. 379-1 part; west by B.S. No. 376-2 part	0'02
14. Ryoti, dry, B.S. No. 379-2 part, belonging to Mylavaram Dattatraya Sastri, son of Lakshminarasimha Sastri, bounded on the north by B.S. No. 381 part; east by B.S. No. 379-3 part; south by B.S. No. 379-2 part; west by B.S. No. 379-1 part	0'01
15. Ryoti, dry, B.S. No. 379-3 part, belonging to Araza Chelapati, Srimulu, Gopalaswami, Panakalu and Markandeyulu, sons of Narasimham, bounded on the north by B.S. No. 381 part; east by B.S. No. 379-4 part; south by B.S. No. 379-3 part; west by B.S. No. 379-2 part	0'02
16. Ryoti, dry, B.S. No. 379-4 part, belonging to Mylavaram Dattatraya Sastri, son of Lakshminarasimha Sastri, bounded on the north by B.S. No. 381 part; east by B.S. No. 380-3 part; south by B.S. No. 379-4 part; west by B.S. No. 379-3 part	0'02
17. Ryoti, dry, B.S. No. 380-3 part, belonging to Mylavaram Dattatraya Sastri, son of Lakshminarasimha Sastri, bounded on the north by B.S. No. 380-5 part; east by B.S. No. 380-4 part; south by B.S. No. 380-3 part; west by B.S. No. 379-4 part	0'01
18. Ryoti, dry, B.S. No. 380-4 part, belonging to Araza Panakalu, Radhaya and Srimulu, sons of Ramanna, bounded on the north by B.S. No. 380-5 part & 6 part; east by B.S. No. 380-2 part; south by B.S. No. 380-4 part; west by B.S. No. 380-3 part	0'015
19. Ryoti, dry, B.S. No. 380-2 part, belonging to Sri Yariagadda Sivaramaprasada Bahadur, Zamindar of Devarakota estate, son of Ankinidu Prasada Bahadur, bounded on the north by B.S. No. 380-6 part; east by B.S. No. 414-1 part; south by B.S. No. 380-2 part; west by B.S. No. 380-4 part	0'015
20. Ryoti, dry, B.S. No. 414-1 part, belonging to Araza Tatayya alias Perayya, son of Viraswami, bounded on the north by B.S. No. 381 part and R.S. No. 413 part; east by B.S. No. 414-3 part; south by B.S. No. 414-1 part; west by B.S. No. 380-2 part	0'09
21. Ryoti, dry, B.S. No. 414-3 part, belonging to Araza Krishnaayya, son of Venkanna, bounded on the north by R.S. No. 413 part; east by B.S. No. 412-2 part; south by B.S. No. 414-3 part; west by B.S. No. 414-1 part	0'04
22. Ryoti, dry, B.S. No. 418-1 part, belonging to Araza Bussanna and Durgayya, sons of Subbanna, mortgagee Vishnubhotla Sivaramayya, son of Subrahmanya Sastri, bounded on the east and south by B.S. No. 418-1 part; west by B.S. No. 417 part	0'11
23. Ryoti, dry, B.S. No. 418-1 part, belonging to Araza Bussanna and Durgayya, sons of Subbanna, mortgagee Vishnubhotla Sivaramayya, son of Subrahmanya Sastri, bounded on the north and east by B.S. No. 418-1 part; south by B.S. No. 428 part; west by B.S. No. 417 part	0'18
24. Ryoti, dry, B.S. No. 430-11 part, belonging to Sista Venkatanarasimham, son of Chainavadhanulu, bounded on the north by B.S. No. 425 part; east, south and west by B.S. No. 430-11 part	0'002
25. Ryoti, dry, B.S. No. 430-11 part, belonging to Sista Venkatanarasimham, son of Chainavadhanulu, bounded on the north by B.S. No. 425 part; east by B.S. No. 430-10 part; south by B.S. No. 430-12 part; west by B.S. No. 430-11 part	0'025
26. Ryoti, dry, B.S. No. 430-12 part, belonging to Araza Ramachandrudu, bounded on the north by B.S. No. 430-11 part; east by B.S. No. 430-10 part; south by B.S. No. 430-13 part; west by B.S. No. 430-12 part	0'02
27. Ryoti, dry, B.S. No. 430-13 part, belonging to Sri Yariagadda Sivaramaprasada Bahadur, Zamindar of Devarakota estate, son of Ankinidu Prasada Bahadur, bounded on the north by B.S. No. 430-10 part & 12 part; east by B.S. No. 430-13 part & 9 part; south and west by B.S. No. 430-13 part	0'005
28. Ryoti, dry, B.S. No. 430-13 part, belonging to Sri Yariagadda Sivaramaprasada Bahadur, Zamindar of Devarakota estate, son of Ankinidu Prasada Bahadur, bounded on the north by B.S. No. 430-13 part; east by B.S. No. 430-8 part & 9 part; south by B.S. No. 443-3 part; west by B.S. No. 430-13 part	0'18
Total ..	1'127

NOTE.—Melvaramdar for the above ryoti dry lands is the Zamindar of Devarakota estate.

In the declaration under section 6 of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923 in respect of lands required for excavating the boddies Nos. 1 to 8 under No. X Kokkiligadda channel in Kokkiligadda village, Divi taluk, Kistna district, published at pages 128-129 of Part I of the *Fort St. George Gazette*, dated 4th February 1936—

- (1) Item No. 60, B.S. No. 191-1 part and T.S. No. 105 C in the northern boundary, for 'B.S. No. 191 part,' read 'B.S. No. 191-1 part.'
- (2) Item No. 64, B.S. No. 208-2 part and T.S. No. 106 D in the surname of the owner for 'Idupugunta,' read 'Idupuganti.'
- (3) Item No. 65, B.S. No. 208-2 part and T.S. No. 107 A in the surname of the owner, for 'Idupugunta,' read 'Idupuganti.'
- (4) Item No. 71, B.S. No. 177-2 part and T.S. No. 109 C in the southern boundary, for 'B.S. No. 177 part,' read 'B.S. No. 177-3 part.'
- (5) Item No. 76, B.S. No. 173-2 part and T.S. No. 110 B in the eastern boundary, for 'B.S. No. 173 part,' read 'B.S. No. 173-1 part.'

In the declaration under section 6 of the Land Acquisition Act, published at pages 1543 and 1544 of Part I of the *Fort St. George Gazette*, dated 19th November 1935, and at pages 4 and 5 of the General Supplement of extracts from the *Fort St. George Gazette*, to the *Ganjam District Gazette*, dated 2nd December 1935, in respect of the lands required for improvements to the flood bank of the Rushikulya river in No. 50. Moraboyi village, Chatrapur taluk, Ganjam district—

- Against item Nos. 22 to 25 in the names of the owners, for 'Balvi Ravulo,' read 'Baini Ravulo.'
- Against item No. 31, omit all the names of the pattadars and enjoyers, and insert the name of 'Juro Podhano.'
- Against item No. 44, in the southern boundary, for 'T.S. No. 19-2,' read 'T.S. No. 19-3.'
- Against item No. 50, in the S. No., for 'T.S. No. 62-2,' read 'T.S. No. 108-2.'
- Against item No. 48, in the S. No., for 'T.S. No. 212-1,' read 'T.S. No. 212.'
- Against item No. 57, in the S. No., for 'T.S. No. 182-2,' read 'T.S. No. 180-2.'
- Against item No. 58, in the names of the pattadars, for 'Swayl,' read 'Krushno Swayl.'
- Against item No. 9, in the S. No., for 'T.S. No. 174-3 B,' read 'T.S. No. 179-3 B.'
- Against item No. 86, in the names of the persons, for 'Krusho Swayl,' read 'Krushno Swayl.'
- Against item No. 67, in the southern boundary, for 'T.S. No. 90-1,' read 'T.S. No. 90-1 B.'
- Against item No. 81, in the names of the persons, for 'Kholli Nakako,' read 'Kholli Nahako.'
- Against item No. 62, in the names of the persons for 'Ghono Nakako,' read 'Ghono Nahako.'

In the declaration under section 6 of the Land Acquisition Act, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, in respect of lands required for excavating field boddies under No. IX. Pedaprolu-Vadapalem channel in Pedaprolu village, Divi taluk, Kistna district, published at pages 133, 134 and 135 of Part I of the *Fort St. George Gazette*, dated 4th February 1936—

Item No. 52, in the land to be acquired in B.S. No. 123 part, for 'T.S. No. 147 C,' read 'T.S. No. 147 B.'

NOTIFICATIONS.

Fort St. George, February 11, 1936.

No. 78.—In exercise of the powers conferred by sections 8 and 10 of the Canals and Public Ferries Act (Madras Act II of 1890) the Governor acting with Ministers is hereby pleased to cancel with effect from the date of publication of this notification the Revenue Department Notification No. 387, dated the 27th July 1896, published at pages 983 and 985 of Part I of the *Fort St. George Gazette*, dated the 11th August 1896—

(i) declaring the ferries across the river Pennar at Chinnakamatchipatti and Ichambadi villages in the Utankarai taluk (now Harur taluk) of Salem district to be subject to the provisions of the said Act, and

(ii) fixing the tolls leviable upon passengers, animals, vehicles and goods conveyed across such ferries.

Fort St. George, February 17, 1936.

No. 79.—An application has been made to Government by the Trichinopoly-Srirangam Electric Supply Corporation, Limited, the licensees under the Trichinopoly-Srirangam Electric Licence, 1925, for the grant to them of the powers of the Telegraph authority for laying a high-tension electric transmission line at 11,000 volts to feed the village of Peruvalanallur along the route shown in red dotted lines from 'B' to 'C' in the map No. T.S.E. 244, dated 26th December 1935, submitted with their letter No. N.A.V. 2314, dated 25th December 1935. It is proposed to confer upon the applicants the powers which the Telegraph authority

possesses under sections 10 to 19 and 19-A of the Indian Telegraph Act, 1885, subject to the following conditions :—

- (1) The line shall be run as far as possible in a straight line along the route marked in the map.
- (2) The telegraph and telephone lines, if any, crossing the power line shall be efficiently guarded to the satisfaction of the Telegraph authority and the Chief Engineer for Electricity and all such crossings shall be at right angles or as nearly at right angles as possible.
- (3) In all cases where the telegraph and telephone lines are diverted or altered at the request of the licensees the cost of such diversion or alteration shall be borne by them.
- (4) No distribution shall be effected from the transmission line.

2. Every local authority, company or person desirous of making any representation in respect of the application may do so by letter addressed to the Secretary to Government, Public Works and Labour Department, Fort St. George, Madras, within one month of the date of this notification in the *Gazette*. A map showing the route of the proposed line will be kept for public inspection in the municipal office at Trichinopoly and in the offices of the applicants at Trichinopoly.

Fort St. George, February 25, 1936.

No. 80.—The following notifications of the Government of India are republished :—

RAILWAY DEPARTMENT.
(RAILWAY BOARD.)

New Delhi, the 30th January 1936.

No. 1078-T-V./III.—Whereas in the Railway Board's Notification No. 1078-T., dated the 9th March 1929, general rules were made for all railways in British India administered by the Government and for the time being used for the public carriage of passengers, animals or goods;

And whereas the said rules were adopted by the Companies administering the railways specified in the first column of the Schedule hereto annexed, with the sanction of the Railway Board conveyed in the notifications specified in the corresponding entries of the second column thereof;

And whereas in the Railway Board's Notification No. 1078-T-V., dated the 27th June 1935, certain amendments were made in the said rules as made for railways administered by the Government:

Now therefore in exercise of the powers conferred by sub-section (4) of section 47 of the Indian Railways Act, 1890 (IX of 1890), and by the notification of the Government of India in the late Department of Commerce and Industries No. 801, dated the 24th March 1905, the Railway Board hereby sanction the making of the said amendments in the said rules as so adopted by the said Companies,

SCHEDULE	
Railway.	Notification.
4 Bengal-Nagpur Railway ..	No. 1078-T., dated the 21st January 1930.
5 Madras & Southern Maharastra Railway ...	No. 1078-T., dated the 26th June 1929.
7 South Indian Railway ...	No. 1078-T., dated the 25th June 1929.
18 Madras Port Trust Railway.	No. 1078-T., dated the 26th June 1929.

No. 1078-T-V./V.—Whereas in the Railway Board's Notification No. 1078-T., dated the 9th March 1929, general rules were made for all railways in British India administered by the Government and for the time being used for the public carriage of passengers, animals or goods;

And whereas the said rules were adopted by the Companies administering the railways specified in the first column of the Schedule hereto annexed, with the sanction of the Railway Board conveyed in the notifications specified in the corresponding entries of the second column thereof:

And whereas in the Railway Board's Notification No. 1078-T-V., dated the 4th November 1935, certain amendments were made in the said rules as made for railways administered by the Government:

Now therefore in exercise of the powers conferred by sub-section (4) of section 47 of the Indian Railways Act, 1890 (IX of 1890), and by the notification

of the Government of India in the late Department of Commerce and Industries No. 801, dated the 24th March 1905, the Railway Board hereby sanction the making of the said amendments in the said rules as so adopted by the said Companies.

SCHEDULE

Railway.	Notification.
4 Madras & Southern Mahratta Railway	No. 1078-T., dated the 26th June 1929.
6 South Indian Railway	No. 1078-T., dated the 26th June 1929.
16 Madras Port Trust Railway.	No. 1078-T., dated the 26th June 1929.

New Delhi, the 6th February 1936.

No. 6285-T.—In exercise of the powers conferred by section 147 of the Indian Railways Act, 1890 (IX of 1890), the Governor-General in Council is pleased to exempt the railways shown in the first column, from the provisions of the said Act mentioned in the second column, in respect of the train services mentioned in the third column, of the annexed table:—

Railway.	Provisions from which exempted.	Train services.
Bengal-Nagpur	Section 64	Self-propelled passenger carrying vehicles with or without a trailer attached.
Madras and Southern Mahratta.	Section 64	Self-propelled passenger carrying vehicles with or without a trailer attached.
South Indian	Sub-section (1) of section 64.	Self-propelled passenger carrying vehicles with or without a trailer attached.

DEPARTMENT OF INDUSTRIES AND LABOUR.

POSTS AND TELEGRAPHS BRANCH.

New Delhi, the 6th February 1936.

No. I. M.-307/34/TL.—In exercise of the powers conferred by the Indian Post Office Act, 1898 (VI of 1898), the Governor-General in Council is pleased to direct that the following further amendment shall be made in the Indian Post Office Rules, 1933, namely:—

For clause (i) of sub-rule (2) of rule 30 of the said rules the following clause shall be substituted, namely:—

“(i) a certificate from the District, Presidency or Subdivisional Magistrate within whose jurisdiction the newspaper is printed or published or the printer or the publisher resides, that the declaration or declarations required by section 5 of the Press and Registration of Books Act, 1867 (XXV of 1867), has or have been made, or in the case of a newspaper published in an Indian State, a recommendation in writing from the Political Officer concerned, or in the case of a newspaper published in the French or Portuguese Territories in India, a recommendation in writing from His Majesty's Consul at Pondichery or at Goa, as the case may be, in support of the application;”

Fort St. George, February 18, 1936.

No. 81.—Under section 48 (1) of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVIII of 1923, the Governor in Council hereby withdraws from the acquisition of lands notified under section 4 (1) of the Land Acquisition Act as required for excavating bodhi under pipe sluice 13 of No. I. Ilur-Lankapalli channel in Kuderu village, Gannavaram taluk, Kistna district, and published at page 1314 of Part I of the Fort St. George Gazette, dated 1st October 1935.

Extent.

ACRE:

S. No. 161

0'06

No. 82.—Under section 48 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, His Excellency the Governor in Council hereby withdraws from the acquisition of lands in Rameswaram village, Ramnad taluk, Ramnad district, specified in the notification under section 4 (1) of the Act published at page 1360 of Part I of the Fort St. George Gazette, dated 8th October 1935, as required for the landing of aeroplanes.

No. 83.—Under section 48 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, His Excellency the Governor in Council hereby withdraws from the acquisition of lands in Tiruppullai village, Ramnad taluk, Ramnad district, specified in the notification under section 4 (1) of the Act published at page 1397 of Part I of the Fort St. George Gazette, dated 15th October 1935, as required for the landing of aeroplanes.

No. 84.—Under section 48 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, the Governor in Council hereby withdraws from the acquisition of lands specified below in Pedakallepalli village, Divi taluk, Kistna district, and notified under section 4 (1) of the Land Acquisition Act, published at page 982 of Part I of the Fort St. George Gazette, dated 9th July 1935, as required for the excavation of bodhis under No. 3-A Pedakallepalli East sub-branch channel:—

Pedakallepalli village.

B.S. No.	ACRE.
B.S. No. 259	0'82
B.S. No. 429	0'05
B.S. No. 428	0'04

ACQUISITION OF LANDS.

Under section 6 of the Land Acquisition Act the Governor in Council hereby declares that the land specified below and measuring 0'69 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for additional land for distributary channel from sluice No. 13 A of the Kattalai High-level Channel; and, under sections 3 and 7 of the same Act, the Sub-Collector, Karur, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. Under sub-section (1) of section 17 of the Act, the Governor in Council further directs that the possession of the said land may be taken on the expiry of fifteen days from the date of the publication of the notice mentioned in section 9 (1) of the Act. A plan of the land is kept in the office of the Sub-Collector, Karur, and may be inspected at any time during office hours.

Trichinopoly district, Kulittalai taluk, Kumaramangalam village.

Government, dry, S.F. No.	ACRE.
117-1 A-2, pattadars (1) N. A. Ranganatha Ayyar, (2) minor Sundararajan, guardian father No. (1), (3) N. N. Ranganatha Ayyar, (4) N. N. Ramanatha Ayyar and (5) minors Subrahmanya Ayyar and Seshadri Ayyar, guardian mother Lakshmi Ammal, mortgagee Devastanam Commissioner, Cochin State, lessee M. Gurunatha Pillai, bounded on the north by No. 115-2 A; east by No. 117-1 B; south by No. 117-2 A-2; west by No. 117-1 A-1	0'05
Government, dry, S.F. No. 117-2 A-2, belonging to (1) N. D. Lakshminarayana Ayyar, (2) N. L. Dural alias Duraiswami Ayyar, (3) minors Chandramowleswara Ayyar and Kunjappa, guardian father No. (2) and (4) minor Krishnamurthi Ayyar, guardian father No. (1), bounded on the north by No. 117-1 A-1; east by No. 117-1 B; south by No. 123-2 A-2; west by No. 117-2 A-1	0'05
Poramboke, private naitam, S.F. No. 123-2 A part, belonging to V. Sellan Pariyari and Periaswami Pariyari, bounded on the north by No. 123-2 A-2; east by No. 123-1 A-2; south by No. 123-2 A-4; west by No. 123-2 A-1	0'06
Government, dry, S.F. No. 130-2 A, pattadars and mortgagee same as in S.F. No. 117-1 A-2, bounded on the north by Nos. 129-3 and 129; east by Nos. 130-2 B and 128; south by Nos. 130-2 B and 137-2; west by No. 130-1	0'01
Government, dry, S.F. No. 138-2 A, pattadars and mortgagee same as in S.F. No. 117-1 A-2, bounded on the north by Nos. 137-2 and 138-1; east by No. 138-2 B; south by Nos. 142-2 and 138-2 B; west by No. 138-1 and Marudur village limits	0'25
Government, dry, S.F. No. 142-2, belonging to same as in S.F. No. 117-2 A-2, bounded on the north by No. 138-2 A & B; east by No. 142-3; south by Nos. 142-1 and 148; west by No. 142-1 and Marudur village limits	0'17
	0'16
Total	0'69

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 3-675 acres, be the same a little more or less, is needed for a public purpose, to wit, for excavating field bodhis under No. 2. Majoru branch of No. 9 Pedaprolu-Vadapalem channel; and, under sections 3 and 7 of the same Act, the Special Deputy Collector, Chilakalapudi, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Special Deputy Collector, Chilakalapudi, and may be inspected at any time during office hours.

Kistna district, Divi taluk, Pedaprolu village.

		ACS.
Ryoti, dry, B.S. No. 103-1 part, T.S. No. 163 B, belonging to Amarineni Viraraghavayya, bounded on the north by B.S. No. 103-4 part, T.S. No. 163 A; east by B.S. No. 103-1 part; south by B.S. No. 103-1 part, T.S. No. 164 A; west by B.S. No. 103-1 part		0'07
Ryoti, dry, B.S. No. 103-1 part, T.S. No. 164 A, belonging to Amarineni Viraraghavayya, bounded on the north by B.S. No. 103-1 part, T.S. No. 163; east by B.S. No. 101-1 part; south by B.S. No. 102-4 part, T.S. No. 164 B; west by B.S. No. 103-1 part		0'04
Ryoti, dry, B.S. No. 102-4 part, T.S. No. 164 B, belonging to Kukkala Ramanujamma, wife of Potbaraju, bounded on the north by B.S. No. 103-1 part, T.S. No. 163 A; east by B.S. No. 101-1 part; south by B.S. No. 102-3 part; west by B.S. No. 102-4 part		0'13
Ryoti, dry, B.S. No. 103-4 part, T.S. No. 165 A, belonging to Amarineni Viraraghavayya, bounded on the north by B.S. No. 84; east by B.S. No. 103-5 part, T.S. No. 165 B; south by B.S. No. 103-4 part; west by B.S. No. 103-3 & 4 part, T.S. No. 163 A		0'01
Ryoti, dry, B.S. No. 103-5 part, T.S. No. 165 B, belonging to Narravula Peda Narrayya, son of Peda Ramamma, bounded on the north by B.S. No. 84; east by B.S. No. 100-6 part, T.S. No. 165 C; south by B.S. No. 103-5 part, T.S. No. 165 A; west by B.S. No. 103 part, T.S. No. 165 A		0'08
Ryoti, dry, B.S. No. 100-5 part, T.S. No. 165 C, belonging to Korrapati Raghuramayya, bounded on the north by B.S. No. 84; east by B.S. No. 104-1 part, T.S. No. 165 D; south by B.S. No. 100-5 part; west by B.S. No. 103-5 part, T.S. No. 165 B		0'03
Ryoti, dry, B.S. No. 104-1 part, T.S. No. 165 D, belonging to Maddipatla Subbayya and Narasayya, sons of Lakshmayya and Maddipatla Raghavayya, son of Nagayya, bounded on the north by B.S. No. 84; east by B.S. No. 97-3 part, T.S. No. 165 E; south by B.S. Nos. 100-5 part and 104-1 part, T.S. No. 165 C; west by B.S. No. 100-5 part, T.S. No. 165 C		0'016
Ryoti, dry, B.S. No. 97-3 part, T.S. No. 165 E, belonging to Chandra Lakshamma, daughter of Punnamma (dead), being minor by guardian and grandfather Duggineni Ramanna, bounded on the north by B.S. Nos. 84 and 85; east by B.S. No. 97-3 part, T.S. No. 165 A; south by B.S. No. 97-3 part, T.S. No. 166 A; west by B.S. No. 104-1 part, T.S. No. 165 D		0'035
Ryoti, dry, B.S. No. 97-3 part, T.S. No. 166 A, belonging to Chandra Lakshamma, daughter of Punnamma (dead), being minor by guardian and grandfather Duggineni Ramanna, bounded on the north by B.S. No. 97-3 part, T.S. No. 166 E; east by B.S. No. 97-3 part; south by B.S. No. 100-1 part, T.S. No. 166 B; west by B.S. No. 97-3 part		0'005
Ryoti, dry, B.S. No. 100-1 part, T.S. No. 166 B, belonging to Korrapati Venkateswaramakristna Satyanarayana-varaprasad, being minor by guardian mother Ankamma, bounded on the north by B.S. No. 97-3 part, T.S. No. 166 A; east by B.S. No. 98-2 part; south by B.S. No. 100-1 part, T.S. No. 167 A; west by B.S. No. 100-1 part		0'085
Ryoti, dry, B.S. No. 100-1 part, T.S. No. 167 A, belonging to Korrapati Venkateswaramakristna Satyanarayana-varaprasad, being minor by guardian mother Ankamma, bounded on the north by B.S. No. 100-1 part, T.S. No. 166 B; east by B.S. No. 98-2 part; south by B.S. No. 99-3 part, T.S. No. 167 B; west by B.S. No. 100-1 part		0'02
Ryoti, dry, B.S. No. 99-3 part, T.S. No. 167 B, belonging to Korrapati Chalamayya and Sriramulu, bounded on the north by B.S. No. 100-1 part, T.S. No. 167 A; east and south by B.S. No. 99-3 part; west by B.S. No. 100-1 part		0'07
Ryoti, dry, B.S. No. 97-3 part, T.S. No. 168 A, belonging to Chandra Lakshamma, daughter of Punnamma (dead), being minor by guardian and grandfather Duggineni Ramanna, bounded on the north by B.S. No. 85; east by B.S. No. 97-2 part, T.S. No. 168 B; south by B.S. No. 97-3 part, T.S. No. 165 E		0'01
Ryoti, dry, B.S. No. 97-2 part, T.S. No. 168 B, belonging to Kesani Subbayya, son of Nagayya, bounded on the north by B.S. No. 85; east by B.S. No. 97-2 part, T.S. No. 168 C; south by B.S. No. 97-2 part; west by B.S. No. 97-3 part, T.S. No. 168 A		0'02
Ryoti, dry, B.S. No. 97-2 part, T.S. No. 168 C, belonging to Maddipatla Subbayya and Narasayya, sons of Lakshmayya and Maddipatla Raghavayya, son of Nagayya, bounded on the north by B.S. No. 85; east by B.S. No. 97-1 part, T.S. No. 168 D; south by B.S. No. 97-2 part, T.S. No. 168 B; west by B.S. No. 97-2 part, T.S. No. 168 B		0'02
Ryoti, dry, B.S. No. 97-1 part, T.S. No. 168 D, belonging to Korrapati Raghuramayya, bounded on the north B.S. No. 85; east by B.S. No. 98-1 part, T.S. No. 168 E; south by B.S. No. 97-1 part; west by B.S. No. 97-2 part, T.S. No. 168 C		0'02
Ryoti, dry, B.S. No. 98-1 part, T.S. No. 168 E, belonging to Narravula Kotayya, son of Ramanna, bounded on the north by B.S. No. 85; east by B.S. No. 147-1 part; south by B.S. No. 98-1 part; west by B.S. No. 97-1 part, T.S. No. 168 D		0'03
Ryoti, dry, B.S. No. 148-1 part, T.S. No. 169 A, belonging to Narravula Govindayya, bounded on the north by B.S. No. 87; east by B.S. No. 148-1 part, T.S. No. 171 A; south by B.S. No. 148-1 part, T.S. No. 169 B; west by B.S. No. 147-1 part		0'04
Ryoti, dry, B.S. No. 148-1 part, T.S. No. 169 B, belonging to Kadiyala Subbayya, Kadiyala Kamakrishnayya and Kadiyala Sriramulu, bounded on the north by B.S. No. 148-1 part, T.S. No. 169 A; east by B.S. No. 148-1 part; south by B.S. No. 148-1 part, T.S. No. 169 C; west by B.S. No. 147-1 part		0'01
Ryoti, dry, B.S. No. 148-1 part, T.S. No. 169 C, belonging to Kadiyala Raghavamma, wife of Nagayya, bounded on the north by B.S. No. 148-1 part, T.S. No. 169 B; east by B.S. No. 148-1 part; south by B.S. No. 147-3 part, T.S. No. 170; west by B.S. No. 147-1 part		0'07
Ryoti, dry, B.S. No. 147-3 part, T.S. No. 170, belonging to Kondapalli Vinukonda Anandu, bounded on the north by B.S. No. 148-1 part, T.S. No. 169 C; east by B.S. No. 147-3 part; south by B.S. No. 161; west by B.S. No. 147-3 part		0'10
Ryoti, dry, B.S. No. 148-1 part, T.S. No. 171 A, belonging to Narravula Govindayya, bounded on the north by B.S. No. 87; east by B.S. No. 148-1 part, T.S. No. 171 B; south by B.S. No. 148-1 part; west by B.S. No. 148-1 part, T.S. No. 169 A		0'04
Ryoti, dry, B.S. No. 106-2 part, T.S. No. 158 A, belonging to Kesani Viraraghavayya, bounded on the north by B.S. No. 106-2 part; east by B.S. No. 106-1 part, T.S. No. 158 B; south by B.S. No. 83; west by B.S. No. 106-4 part	0'03	
Ryoti, dry, B.S. No. 106-1 part, T.S. No. 158 B, belonging to Maddipatla Venkatasubbayya, son of Venkatramayya, bounded on the north and east by B.S. No. 106-1 part; south by B.S. Nos. 83 and 84; west by B.S. No. 106-2 part, T.S. No. 158 A	0'02	
Ryoti, dry, B.S. No. 106-1 part, T.S. No. 158 C, belonging to Maddipatla Tathayya, son of Venkatramayya, bounded on the north by B.S. No. 106-1 part; east by B.S. No. 106-1 part, T.S. No. 158 D; south by B.S. No. 84 and B.S. No. 103-5 part, T.S. No. 158 E; west by B.S. No. 106-1 part, T.S. No. 158 B	0'02	
Ryoti, dry, B.S. No. 106-1 part, T.S. No. 158 D, belonging to Maddipatla Pichayya, bounded on the north by B.S. No. 106-1 part; east by B.S. No. 104-3 part, T.S. No. 159 B; south by B.S. No. 103-5 part, T.S. No. 158 E; west by B.S. No. 106-1 part, T.S. No. 158 C	0'01	
Ryoti, dry, B.S. No. 103-5 part, T.S. No. 158 E, belonging to Narravula Peda Narayya, son of Pedaramanna, bounded on the north by B.S. No. 106-1 part, T.S. No. 158 C & D; east by B.S. No. 103-5 part, T.S. No. 159 A; south by B.S. No. 84; west by B.S. No. 106-1 part, T.S. No. 158 C	0'01	
Ryoti, dry, B.S. No. 103-5 part, T.S. No. 159 A, belonging to Narravula Peda Narayya, son of Peda Ramanna, bounded on the north and east by B.S. No. 104-3 part, T.S. No. 159 B; south by B.S. No. 84; west by B.S. No. 103-5 part, T.S. No. 158 E	0'002	
Ryoti, dry, B.S. No. 104-3 part, T.S. No. 159 B, belonging to Kesani Kotayya, son of Ramayya, bounded on the north by B.S. No. 104-3 part; east by B.S. No. 104-2 part, T.S. No. 159 C; south by B.S. No. 103-5 part and B.S. No. 84, T.S. No. 159 A; west by B.S. No. 106-1 part, T.S. No. 158 D	0'05	
Ryoti, dry, B.S. No. 104-2 part, T.S. No. 159 C, belonging to Thummala Subbayya, bounded on the north by B.S. No. 104-2 part; east by B.S. No. 104-1 part, T.S. No. 159 D; south by B.S. No. 84; west by B.S. No. 104-3 part, T.S. No. 159 B	0'03	
Ryoti, dry, B.S. No. 104-1 part, T.S. No. 159 D, belonging to Maddipatla Subbayya, Maddipatla Narasayya, sons of Lakshmayya and Maddipatla Raghavayya, son of Nagayya, bounded on the north by B.S. No. 104-1 part; east by B.S. No. 97-3 part, T.S. No. 159 E; south by B.S. No. 84; west by B.S. No. 104-2 part, T.S. No. 159 C	0'08	
Ryoti, dry, B.S. No. 97-3 part, T.S. No. 159 E, belonging to Chandra Pichayya, son of Lakshmayya, bounded on the north by B.S. No. 97-3 part; east by B.S. No. 97-3 part, T.S. No. 160 B; south by B.S. No. 84; west by B.S. No. 104-1 part, T.S. No. 159 D	0'018	
Ryoti, dry, B.S. No. 97-3 part, T.S. No. 160 A, belonging to Chandra Lakshamma, daughter of Punnamma (dead), being minor by guardian and grandfather Duggineni Ramanna, bounded on the north and east by B.S. No. 97-3 part, T.S. No. 161 A; south by B.S. No. 97-3 part, T.S. No. 160 B; west by B.S. No. 97-3 part	0'002	
Ryoti, dry, B.S. No. 97-3 part, T.S. No. 160 B, belonging to Chandra Pichayya, son of Lakshmayya, bounded on the north by B.S. No. 97-3 part, T.S. No. 160 A; east by B.S. No. 97-2 part, T.S. No. 162 A; south by B.S. No. 85; west by B.S. No. 97-3 part, T.S. No. 159 E	0'15	
Ryoti, dry, B.S. No. 97-3 part, T.S. No. 161 A, belonging to Chandra Lakshamma, daughter of Punnamma (dead), being minor by guardian and grandfather Duggineni Ramanna, bounded on the north by B.S. No. 97-3 part; east by B.S. No. 97-2 part, T.S. No. 161 B; south by B.S. No. 97-2 & 3 parts, T.S. No. 160 A; west by B.S. No. 97-3 part, T.S. No. 160 A	0'01	
Ryoti, dry, B.S. No. 97-2 part, T.S. No. 161 B, belonging to Thummala Seshamma, wife of Nagayya, bounded on the north by B.S. No. 95; east and south by B.S. No. 97-2 part; west by B.S. No. 97-3 part, T.S. No. 161 A	0'16	
Ryoti, dry, B.S. No. 97-2 part, T.S. No. 162 A, belonging to Kesani Subbayya, son of Nagayya, bounded on the north by B.S. No. 97-2 part; east by B.S. No. 97-2 part, T.S. No. 162 B; south by B.S. No. 85; west by B.S. No. 97-3 part, T.S. No. 160 B	0'025	
Ryoti, dry, B.S. No. 97-2 part, T.S. No. 162 B, belonging to Maddipatla Subbayya, Maddipatla Narasayya, sons of Lakshmayya and Maddipatla Raghavayya, son of Nagayya, bounded on the north by B.S. No. 97-2 part; east by B.S. No. 97-1 part, T.S. No. 162 C; south by B.S. No. 85; west by B.S. No. 97-2 part, T.S. No. 162 A	0'025	
Ryoti, dry, B.S. No. 97-1 part, T.S. No. 162 C, belonging to Korrapati Raghuramayya, bounded on the north by B.S. No. 97-1 part; east by B.S. No. 98-1 part, T.S. No. 162 D; south by B.S. No. 85; west by B.S. No. 97-2 part, T.S. No. 162 B	0'025	
Ryoti, dry, B.S. No. 98-1 part, T.S. No. 162 D, belonging to Narravula Kotayya, son of Ramanna, bounded on the north by B.S. No. 98-1 part; east by B.S. No. 137-1 part; south by B.S. No. 85; west by B.S. No. 97-1 part, T.S. No. 162 C	0'035	
Ryoti, dry, B.S. No. 103-4 part, T.S. No. 163 A, belonging to Amarineni Viraraghavayya, bounded on the north by B.S. No. 103-4 part, T.S. No. 163 A; east by B.S. No. 103-4 part; south by B.S. No. 103-1 part, T.S. No. 163 B; west by B.S. No. 103-3 part	0'02	

AOS.

ACB	Ryoti, dry, B.S. No. 148-1 part, T.S. No. 171 B, belonging to Narravula China Narayana, son of Ramanna, bounded on the north by R.S. No. 87; east by B.S. No. 148-3 part, T.S. No. 171 C; south by B.S. No. 148-1 part; west by B.S. No. 148-1 part, T.S. No. 171 A	0-12
0-01	Ryoti, dry, B.S. No. 148-3 part, T.S. No. 171 C, belonging to Amarineni Viraraghavayya, bounded on the north by R.S. No. 87; east by B.S. No. 148-3 part, T.S. No. 172 A; south by B.S. No. 148-3 part; west by B.S. No. 148-1 part, T.S. No. 171 B	0-12
0-06	Ryoti, dry, B.S. No. 148-3 part, T.S. No. 172 A, belonging to Amarineni Viraraghavayya, bounded on the north by R.S. No. 87; east by B.S. No. 148-2 part, T.S. No. 172 B; south by B.S. No. 148-3 part; west by B.S. No. 148-3 part, T.S. No. 171 C	0-12
0-05	Ryoti, dry, B.S. No. 148-2 part, T.S. No. 172 B, belonging to Kadiyala Mallayya, bounded on the north by R.S. Nos. 87 and 88; east by B.S. No. 145-2 part, T.S. No. 172 C; south by B.S. No. 148-2 & 3 parts, T.S. No. 172 A; west by B.S. No. 148-3 part, T.S. No. 172 A	0-14
0-03	Ryoti, dry, B.S. No. 145-2 part, T.S. No. 172 C, belonging to Maddipatla Seshayya, bounded on the north by R.S. No. 88; east and south by B.S. No. 145-2 part, T.S. No. 177 A; west by B.S. No. 148-2 part, T.S. No. 172 B	0-001
0-001	Ryoti, dry, B.S. No. 142 part, T.S. No. 173, belonging to Kilaru Tripuramba, wife of Govindayya, bounded on the north by B.S. Nos. 141, 142 and 143; east by B.S. No. 142 part; south and west by B.S. No. 142 part, T.S. No. 174 A	0-06
0-15	Ryoti, dry, B.S. No. 147 part, T.S. No. 174 A, belonging to Kilaru Tripuramba, wife of Govindayya, bounded on the north by B.S. No. 142 part, T.S. No. 173; east by B.S. No. 142 part; south by B.S. No. 144 part, T.S. No. 174 B; west by B.S. Nos. 141 and 140 parts	0-03
0-075	Ryoti, dry, B.S. No. 144 part, T.S. No. 174 B, belonging to Maddipatla Subbaya and Maddipatla Narasayya, sons of Lakshmayya and Maddipatla Raghavayya, son of Nagayya, bounded on the north by B.S. No. 142 part, T.S. No. 174 A; east by B.S. No. 144 part; south by B.S. No. 145-3 part, T.S. No. 175 A; west by B.S. Nos. 140 and 146 parts	0-015
0-075	Ryoti, dry, B.S. No. 145-3 part, T.S. No. 175 A, belonging to Kadiyala Venkayya, bounded on the north by B.S. No. 144 part, T.S. No. 174 B; east by B.S. No. 145-3 part; south by B.S. No. 145-4 part, T.S. No. 175 B; west by B.S. No. 146 part	0-015
0-03	Ryoti, dry, B.S. No. 145-4 part, T.S. No. 175 B, belonging to Kadiyala Ramayya, bounded on the north by B.S. No. 145-3 part, T.S. No. 175 A; east by B.S. No. 145-4 part; south by B.S. No. 148-2 part, T.S. No. 175 C; west by B.S. No. 146 part	0-03
0-03	Ryoti, dry, B.S. No. 148-2 part, T.S. No. 175 C, belonging to Kadiyala Kotayya, bounded on the north by B.S. No. 145-4 part, T.S. No. 175 B; east by B.S. No. 148-2 part; south by B.S. No. 148-2 part, T.S. No. 175 D; west by B.S. No. 146 part	0-03
0-03	Ryoti, dry, B.S. No. 148-2 part, T.S. No. 175 D, belonging to Maddipatla Seshayya, bounded on the north by B.S. No. 148-2 part, T.S. No. 175 C; east by B.S. No. 148-2 part; south by B.S. No. 148-1 part, T.S. No. 175 E; west by B.S. No. 146 part	0-03
0-03	Ryoti, dry, B.S. No. 148-1 part, T.S. No. 175 E, belonging to Narravula Pichayya, bounded on the north by B.S. No. 148-2 part, T.S. No. 175 D; east by B.S. No. 148-1 part; south by B.S. No. 148-1 part, T.S. No. 175 F; west by B.S. No. 146 part	0-015
0-015	Ryoti, dry, B.S. No. 148-1 part, T.S. No. 175 F, belonging to Narravula China Narayana, son of Ramanna, bounded on the north by B.S. No. 148-1 part, T.S. No. 175 E; east by B.S. No. 176 A; west by B.S. No. 148-1 part, T.S. No. 176 A	0-015
0-015	Ryoti, dry, B.S. No. 148-1 part, T.S. No. 176 A, belonging to Narravula China Narayana, son of Ramanna, bounded on the north by B.S. No. 148-1 part, T.S. No. 175 F; east by B.S. No. 148-1 part, T.S. No. 176 B; south by R.S. No. 87; west by B.S. Nos. 146 and 148-1 parts, T.S. No. 175 F	0-03
0-03	Ryoti, dry, B.S. No. 148-1 part, T.S. No. 176 B, belonging to Narravula Pichayya, bounded on the north by B.S. No. 148-1 part; east by B.S. No. 148-3 part, T.S. No. 176 C; south by R.S. No. 87; west by B.S. No. 148-1 part, T.S. No. 176 A	0-025
0-025	Ryoti, dry, B.S. No. 148-3 part, T.S. No. 176 C, belonging to Amarineni Viraraghavayya, bounded on the north by B.S. No. 148-3 part; east by B.S. No. 148-2 part, T.S. No. 176 D; south by R.S. No. 87; west by B.S. No. 148-1 part, T.S. No. 176 B	0-07
0-07	Ryoti, dry, B.S. No. 148-2 part, T.S. No. 176 D, belonging to Kadiyala Kotayya, son of Lakshmayya, bounded on the north by B.S. No. 148-2 part; east by B.S. No. 148-2 part, T.S. No. 176 E; south by R.S. No. 87; west by B.S. No. 148-3 part, T.S. No. 176 C	0-02
0-02	Ryoti, dry, B.S. No. 148-2 part, T.S. No. 176 E, belonging to Kadiyala Mallayya, bounded on the north by B.S. Nos. 148-2 part and 145-4 part, T.S. No. 176 F; east by B.S. No. 145-4 part, T.S. No. 176 F; south by R.S. Nos. 87 and 88; west by B.S. No. 148-2 part, T.S. No. 176 D	0-025
0-025	Ryoti, dry, B.S. No. 145-4 part, T.S. No. 176 F, belonging to Kadiyala Ramayya, bounded on the north and east by B.S. No. 145-4 part; south by R.S. No. 88, B.S. No. 148-2 part, T.S. No. 176 E; west by B.S. No. 148-2 part, T.S. No. 176 E	0-01
0-01	Ryoti, dry, B.S. No. 145-2 part, T.S. No. 177 A, belonging to Maddipatla Seshayya, bounded on the north by B.S. No. 145-2 part, T.S. No. 172 C; east by B.S. No. 145-2 part; south by B.S. No. 149-1 part, T.S. No. 177 B; west by B.S. No. 148-2 & 3 parts, T.S. No. 177 D	0-035
0-035	Ryoti, dry, B.S. No. 149-1 part, T.S. No. 177 B, belonging to Varada Venkatramayya, bounded on the north by B.S. No. 145-2 part, T.S. No. 177 A; east by B.S. No. 149-1 part; south by B.S. No. 149-1 part, T.S. No. 177 C; west by B.S. No. 148-3 part, T.S. No. 177 D	0-03
0-03	Ryoti, dry, B.S. No. 149-1 part, T.S. No. 177 C, belonging to Korrapati Rajeswara Rao, bounded on the north by B.S. No. 149-1 part, T.S. No. 177 B; east by B.S. No. 149-1 part; south by B.S. No. 149-4 part, T.S. No. 178; west by B.S. No. 148-3 part	0-03
0-03	Ryoti, dry, B.S. No. 148-3 part, T.S. No. 177 D, belonging to Amarineni Viraraghavayya, bounded on the north by B.S. No. 145-2 part, T.S. No. 177 A; east by B.S. Nos. 145-2 part and 149-1 part, T.S. No. 177 A & B; south by B.S. No. 149-1 part, T.S. No. 177 B; west by B.S. No. 148-3 part	0-005
0-005	Ryoti, dry, B.S. No. 149-1 part, T.S. No. 178, belonging to Nersu Ratham and Nersu Saraswathi, wife of Ratham, bounded on the north by B.S. No. 149-1 part, T.S. No. 177 C; east by B.S. No. 149-4 part; south by B.S. No. 177 C; west by B.S. Nos. 148-3 and 151-5 part, T.S. No. 179; west by B.S. Nos. 148-3 and 150-2 part	0-12
0-12	Ryoti, dry, B.S. No. 153-5 part, T.S. No. 179, belonging to Devabhaktuni Sivaramayya and Devabhaktuni Venkayya, bounded on the north by B.S. No. 149-4 part, T.S. No. 178 C; east by B.S. No. 153-5 part; south by B.S. No. 158-3 part; west by B.S. No. 150-2 part	0-12
0-12	Ryoti, dry, B.S. No. 202-3 part, T.S. No. 180, maintenance holder Maragam Venkataswami, reversioners Maragam Rama Rao and Maragam Manikya Rao, bounded on the north by B.S. No. 202-3 part; east by B.S. No. 203; south by B.S. Nos. 200-4 part and 202-3 part, T.S. No. 181 A; west by B.S. No. 202-3 part, T.S. No. 181 A	0-14
0-14	Ryoti, dry, B.S. No. 202-3 part, T.S. No. 181 A, maintenance holder Maragam Venkataswami, reversioners Maragam Rama Rao and Maragam Manikya Rao, bounded on the north and east by B.S. No. 202-3 part, T.S. No. 181 B; south by B.S. No. 200-4 part, T.S. No. 181 B; west by B.S. No. 202-3 part	0-001
0-001	Ryoti, dry, B.S. No. 200-4 part, T.S. No. 181 B, belonging to Kadiyala Venkayya, bounded on the north by B.S. No. 202-3 part, T.S. No. 181 A; east by B.S. No. 200-4 part; south by B.S. No. 200-5 part, T.S. No. 181 C; west by B.S. No. 200-5 part	0-06
0-06	Ryoti, dry, B.S. No. 200-5 part, T.S. No. 181 C, maintenance holder Amarineni Kotamma, reversioners Devabhaktuni Ademma, wife of Virayya, bounded on the north by B.S. No. 200-4 part, T.S. No. 181 B; east by B.S. No. 200-5 part; south by B.S. No. 200-5 part, T.S. No. 182 A; west by B.S. No. 200-5 part	0-03
0-03	Ryoti, dry, B.S. No. 200-5 part, T.S. No. 182 A, maintenance holder Amarineni Kotamma, reversioners Devabhaktuni Ademma, wife of Virayya, bounded on the north by B.S. No. 200-5 part; east by B.S. No. 200-3 part, T.S. No. 182 B; south by R.S. No. 89; west by B.S. No. 200-5 part, T.S. No. 181 C	0-015
0-015	Ryoti, dry, B.S. No. 200-3 part, T.S. No. 182 B, maintenance holder Amarineni Kotamma, reversioners Devabhaktuni Ademma, wife of Virayya, bounded on the north by B.S. No. 200-3 part; east by B.S. No. 200-3 part, T.S. No. 182 C; south by R.S. No. 89; west by B.S. No. 200-5 part, T.S. No. 182 A	0-03
0-03	Ryoti, dry, B.S. No. 200-3 part, T.S. No. 182 C, belonging to Kesani Pichayya, bounded on the north by B.S. No. 200-3 part; east by B.S. No. 204-6 part, T.S. No. 183 A; south by B.S. No. 89; west by B.S. No. 200-3 part, T.S. No. 182 B	0-025
0-025	Ryoti, dry, B.S. No. 204-6 part, T.S. No. 183 A, belonging to Maddipatla Seshayya, bounded on the north by B.S. No. 204-6 part; east by B.S. No. 204-5 part, T.S. No. 183 B; south by B.S. No. 89; west by B.S. No. 200-3 part, T.S. No. 182 C	0-03
0-03	Ryoti, dry, B.S. No. 204-6 part, T.S. No. 183 B, belonging to Kesani Kotayya, son of Subbaya, bounded on the north and east by B.S. No. 204-3 part, T.S. No. 183 C; south by R.S. No. 90; west by B.S. No. 204-6 part, T.S. No. 183 A	0-01
0-01	Ryoti, dry, B.S. No. 204-3 part, T.S. No. 183 C, belonging to Duggineni Venkayya, bounded on the north by B.S. No. 204-3 part; east by B.S. No. 204-4 part, T.S. No. 183 D; south by R.S. No. 90 and B.S. No. 204-5 part, T.S. No. 183 B; west by B.S. No. 204-5 part, T.S. No. 183 B	0-04
0-04	Ryoti, dry, B.S. No. 204-4 part, T.S. No. 183 D, belonging to Gali Venkateswari and Ramakotayya, being minors by guardian and father Subbaya, bounded on the north by B.S. No. 204-4 part; east by R.S. No. 91; south by B.S. No. 90; west by B.S. No. 204-3 part, T.S. No. 183 C	0-07
0-07	Ryoti, dry, B.S. No. 204-6 part, T.S. No. 184 A, belonging to Maddipatla Seshayya, bounded on the north by R.S. No. 90; east by B.S. No. 204-6 part; south by B.S. No. 200-3 part, T.S. No. 184 B; west by B.S. No. 200-3 part	0-04
0-04	Ryoti, dry, B.S. No. 200-3 part, T.S. No. 184 B, belonging to Saripuri Kotayya, bounded on the north by B.S. No. 204-6 part, T.S. No. 184 A; east by B.S. No. 200-3 part; south by B.S. No. 200-2 part, T.S. No. 185 A; west by B.S. No. 200-3 part	0-02
0-02	Ryoti, dry, B.S. No. 200-2 part, T.S. No. 185 A, belonging to Duggineni Ramanna, bounded on the north by B.S. No. 200-3 part, T.S. No. 184 B; east by B.S. No. 200-2 part; south by B.S. No. 199-1 part, T.S. No. 185 B; west by B.S. No. 200-2 part	0-05
0-05	Ryoti, dry, B.S. No. 199-1 part, T.S. No. 185 B, belonging to Maddipatla Pichayya, bounded on the north by B.S. No. 200-2 part, T.S. No. 185 A; east by B.S. No. 199-1 part; south by B.S. No. 199-2 part, T.S. No. 185 C; west by B.S. No. 199-1 part	0-06
0-06	Ryoti, dry, B.S. No. 199-2 part, T.S. No. 185 C, maintenance holder Kadiyala Raghavamma, reversioners Kadiyala Ramayya, bounded on the north by B.S. No. 199-1 part, T.S. No. 185 B; east by B.S. No. 199-2 part; south by B.S. No. 199-2 part, T.S. No. 185 D; west by B.S. No. 199-2 part	0-04
0-04	Ryoti, dry, B.S. No. 199-2 part, T.S. No. 185 D, belonging to Kadiyala Ramayya, bounded on the north by B.S. No. 199-2 part, T.S. No. 185 C; east by B.S. No. 199-2 part; south by B.S. No. 196-3 part, T.S. No. 185 E; west by B.S. No. 199-2 part	0-03
0-03	Ryoti, dry, B.S. No. 196-3 part, T.S. No. 185 E, belonging to Kadiyala Raghavayya and Kadiyala Krishnayya, sons of Subbaya, bounded on the north by B.S. No. 199-2 part, T.S. No. 185 D; east by B.S. No. 196-3 part; south by B.S. No. 196-3 part, T.S. No. 186 A; west by B.S. No. 196-3 part, T.S. No. 186 A	0-001
0-001	Ryoti, dry, B.S. No. 196-3 part, T.S. No. 186 A, belonging to Kadiyala Raghavayya and Kadiyala Krishnayya, sons of Subbaya, bounded on the north by B.S. Nos. 199-2 part and 196-3 part, T.S. No. 185 E; east by B.S. No. 196-3 part, T.S. No. 185 E; south by B.S. No. 196-3 part, T.S. No. 186 B; west by B.S. No. 196-3 part	0-04
0-04	Ryoti, dry, B.S. No. 196-3 part, T.S. No. 186 B, belonging to Kesani Pichayya, bounded on the north by B.S. No. 196-3 part, T.S. No. 186 A; east by B.S. No. 196-3 part; south by B.S. No. 196-3 part, T.S. No. 186 C; west by B.S. No. 197 part	0-035

Ryoti, dry, B.S. No. 198-2 part, T.S. No. 186 C, belonging to Maddipati Seshayya, bounded on the north by B.S. No. 196-3 part, T.S. No. 186 B; east by B.S. No. 198-2 part; south by B.S. No. 191-1 part T.S. No. 187 A; west by B.S. Nos. 197 and 100	ACS.	0'115
Ryoti, dry, B.S. No. 191-1 part, T.S. No. 187 A, belonging to Korrapati Venkata Sivaramakrishna Satyanarayana-varaprasad, being minor by guardian and mother Ankamma, bounded on the north by B.S. No. 196-2 part, T.S. No. 186 C; east by B.S. No. 191-1 part; south by B.S. No. 191-2 part, T.S. No. 187 B; west by B.S. No. 190	0'02	0'02
Ryoti, dry, B.S. No. 191-2 part, T.S. No. 187 B, belonging to Korrapati Venkata Sivaramakrishna Satyanarayana-varaprasad, being minor by guardian and mother Ankamma, bounded on the north by B.S. No. 191-1 part, T.S. No. 187 A; east by B.S. No. 191-2 part; south by B.S. No. 191-3 part, T.S. No. 187 C; west by B.S. No. 190	0'02	0'02
Ryoti, dry, B.S. No. 191-3 part, T.S. No. 187 C, belonging to Korrapati Venkata Sivaramakrishna Satyanarayana-varaprasad, being minor by guardian mother Ankamma, bounded on the north by B.S. No. 191-2 part, T.S. No. 187 B; east by B.S. No. 191-3 part; south by B.S. No. 191-4 part, T.S. No. 187 D; west by B.S. No. 190	0'02	0'02
Ryoti, dry, B.S. No. 191-4 part, T.S. No. 187 D, belonging to Korrapati Venkata Sivaramakrishna Satyanarayana-varaprasad, being minor by guardian mother Ankamma, bounded on the north by B.S. No. 191-3 part, T.S. No. 187 C; east by B.S. No. 191-4 part; south by B.S. No. 191-5 part, T.S. No. 187 E; west by B.S. No. 190	0'01	0'01
Ryoti, dry, B.S. No. 191-5 part, T.S. No. 187 E, belonging to Korrapati Venkata Sivaramakrishna Satyanarayana-varaprasad, being minor by guardian mother Ankamma, bounded on the north by B.S. No. 191-4 part, T.S. No. 187 D; east by B.S. No. 191-5 part; south by B.S. No. 192; west by B.S. No. 190	0'02	0'02
Total ..		3'675

N.B.—The Zamindar of Devarakota estate is the melvaramdar for the above items.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the lands specified below and measuring 3'78 acres, be the same a little more or less, are needed for a public purpose, to wit, for special repairs to Bicavole drain; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Cocanada, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said lands. A plan of the lands is kept in the office of the Revenue Divisional Officer, Cocanada, and may be inspected at any time during office hours.

East Godavari district, Cocanada taluk, Kovvur village.

Inam, dry (bapat wet), No. 7-2 A-1, belonging to Mallavarapu Venkateswarlu, bounded on the north by No. 7-1-1; east and south by No. 7-2 A-2 part & 2 B part; west by Repur village	ACS.	0'54
Inam, wet, No. 7-1-1, belonging to Volleti Suryanarayana Rao, Volleti Hanumanta Rao, Volleti Venkatasatyanarayana and Panangipalli Suryakantam, wife of Jayaramamurti, bounded on the north by No. 2-1; east by No. 7-1-2; south by No. 7-2 A-1; west by Repur village	0'29	0'29
Moharam service, inam, wet, No. 8-1, belonging to Sayyed Salar Sahib, Sayyed Mustapha Sahib and Sayyed Ahmed Sahib, bounded on the north by Repur village; east by No. 8-2; south by No. 7-1-1; west by Repur village.	0'14	0'14
Repur village.		
Zamindari, jirayati, bapat wet, No. 80-4 A, kudivaramdars Kona Venkamma, widow of Sattiraju and Talatam Kanakayya, melvaramdar Maharaja of Pithapuram, bounded on the north by Nos. 87 part and 80-1-2 A part; east by No. 80-3 A part and Kovvur village; south by Kovvur village; west by No. 87 part	0'30	0'30
Darmla inam, bapat wet, No. 80-3 A, kudivaramdar and melvaramdar Gummidi Guravayya alias Guruvulu, bounded on the north by No. 80-4 A; east by No. 80-3 B; south and west by No. 80-4 A	0'06	0'06
Zamindari, jirayati, wet, No. 80-1-2 A, kudivaramdars Talatam Kanakayya, Kona Venkamma, widow of Sattiraju and Degala Kamayya, melvaramdar Maharaja of Pithapuram, bounded on the north by Nos. 87 part and 81-1 A part; east by No. 80-1-2 B; south by Nos. 80-4 A part and 80-1-2 B part; west by No. 87 part	0'52	0'52
Zamindari, jirayati, wet, No. 81-1 A, kudivaramdars Nakka Viranna alias Viraswami, son of Kondayya, Nakka Suranna, Nakka Sundaramayya, Nakka Appa Rao, Nakka Jaggyaya, Nakka Reddeyya, Nakka Sattiraju and Nakka Patlabhi, son of Appa Rao, minor by guardian mother Seghamma, melvaramdar Maharaja of Pithapuram, bounded on the north by Nos. 87 part and 85-3 A part; east by No. 81-1 B; south by Nos. 81-1 B part and 80-1-2 A part; west by No. 87 part	0'29	0'29
Zamindari, jirayati, wet, No. 85-3 A, kudivaramdars and melvaramdar, same as in No. 81-1 A, bounded on the north by Nos. 87 part and 85-2 A part; east by No. 85-3 B; south by Nos. 85-3 B part and 81-1 A part; west by No. 87 part	0'21	0'21
Zamindari, jirayati, wet, No. 85-2 A, kudivaramdars Ramadevu Gangarajulamma, widow of Sreeramulu and Muramalla Chitta alias Kanakaratham, melvaramdar Maharaja of Pithapuram, bounded on the north by Nos. 87 part and 86-1-2 A part; east by No. 85-2 B; south by Nos. 85-2 B part & 3 A part; west by No. 87 part	0'16	0'16
Zamindari, jirayati, wet, No. 86-1-2A, kudivaramdars Muramalla Chitti alias Kanakaratham and Degala Kamayya, melvaramdar Maharaja of Pithapuram, bounded on the north by Nos. 87 part and 86-2 A part; east by No. 86-1-2 B; south by Nos. 86-1-2 B part and 86-2 A part; west by No. 87 part	0'18	0'18

Zamindari, jirayati, wet, No. 86-2 A, kudivaramdar Muramalla Chitti alias Kanakaratham, melvaramdar Maharaja of Pithapuram, bounded on the north by Cheediga village; east by No. 86-2 B; south by No. 86-1-2 A; west by No. 87 part	ACS.	0'48
Inam, bapat wet, No. 37-7 B, belonging to Gurana Somanna, bounded on the north by Cheediga village; east by No. 87 part; south by No. 37-0 B; west by No. 37-7 A	0'04	0'04
Inam, wet, No. 37-6 B, belonging to Viriyala Raja Rao, bounded on the north by No. 37-7 B; east and south by No. 87 part; west by No. 37-6 A	0'08	0'08
Inam, wet, No. 38-2 B, belonging to Viriyala Venkatasubba Rao and Viriyala Satyanarayana-murti, minor by guardian mother Chinnamma, bounded on the north by No. 38-2 A; east by No. 87 part; south by Nos. 87 part and 38-2 B; west by No. 38-2 A	0'08	0'08
Inam, wet, No. 38-3 B, belonging to Bonthu Appalaswami and Dasara Appalaswami, bounded on the north by Nos. 38-3 A part & 2 B part; east by No. 37 part; south by Nos. 87 part and 38-4 B part; west by No. 38-3 A	0'10	0'10
Inam, bapat wet, No. 38-4 B, belonging to Vedurupaka Venkanna, Vedurupaka Sooranna and Vedurupaka Arjanudu, bounded on the north by No. 38-4 A part & 3 B part; east and south by No. 87 part; west by No. 38-4 A	0'09	0'09
Zamindari, jirayati, dry, bapat wet, No. 41-1 B, kudivaramdars Viriyala Raja Rao and Makala Dorayya, melvaramdar Maharaja of Pithapuram, bounded on the north by Nos. 41-1 A part and 40-2 part; east and south by No. 87 part; west by No. 41-1 A	0'17	0'17
Total ..		3'78

Fort St. George, February 18, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 22'31 acres, be the same a little more or less, is needed for a public purpose, to wit, for the Main Kistna West High-level channel; and, under sections 3 and 7 of the same Act, the Special Deputy Collector, Tenali, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. Under sub-section (1) of section 17 of the Act, the Governor in Council further directs that the possession of the said land may be taken on the expiry of fifteen days from the date of the publication of the notice mentioned in section 9 (1) of the Act. A plan of the land is kept in the office of the Special Deputy Collector, Tenali, and may be inspected at any time during office hours.

Guntur district, Guntur taluk, No. 30. Pedavadlapudi village.

Ryotwari, dry, No. 124-2, pattadars and enjoyers (1) Muhammad Ibrahim, (2) Kamsha Bee, (3) Hamida Bee, (4) Abdul Ghaioor, Nos. (2), (3) and (4) being minors grandfather and guardian Muhammad Ibrahim, and (5) Hajeera Katoon, bounded on the north by No. 127; east by No. 124-3; south by No. 513-2; west by Nos. 124-1, 123-1 and 122 B	ACS.	1'65
Ryotwari, dry, No. 192-2 B, pattadars Dooru Chinnappa, Bokka Venkaya, Kanapala Ramaya alias Rayappa, Kanapala Jogi and Dooru Muttaya alias Souri, enjoyers Bokka Venkaya, Kanapala Jogi, Kanapala Lakshmu, Kanapala Ramaya, Dooru Souri, Dooru Chintaya, Dooru Danaya, Karamuru Jogi, Kukkamalla Subbaya, Kukkamalla Nagaya and Kukkamalla Musalaya, bounded on the north by No. 192-2 A; east by No. 192-3 B; south by No. 192-2 C; west by No. 192-1 B	1'33	1'33
Ryotwari, dry, No. 192-4 B, pattadars Mannam Samuel, Dooru Chinnappa and Bokka Venkaya, enjoyers Kanapala Somaya and Kanapala Kotaya, bounded on the north by No. 192-4 A; east by No. 192-5 B; south by No. 192-4 C; west by No. 192-3 B	0'23	0'23
Ryotwari, dry, No. 192-5 B, pattadars Mannam Samuel, Dooru Chinnappa, Bokka Venkaya and Chavali China Venkaya alias China Souri, enjoyers Kanapala Venkaya, son of Pothaya, Kanapala Venkaya, son of Pitchaya, Kanapala Narasaya, Chavali Peda Venkaya, Chavali China Venkaya, Mannam Samuel, Mannam Muthaya, Srungarappati Naraya, Srungarappati Devadasu, Bokka Subbaya, Kukkamalla Subbaya, Kukkamalla Nagaya, Kukkamalla Musalaya, Dooru Danaya, Dooru Chintaya and Kanapala Lakshmu, bounded on the north by No. 192-6 A; east by No. 192-6 B; south by No. 192-6 C; west by No. 192-4 B	1'74	1'74
Ryotwari, dry, No. 192-6 B, pattadar and enjoyer Saladi Veerayya, bounded on the north by No. 192-6 A; east by No. 192-7 B; south by No. 192-6 C; west by No. 192-5 B	2'92	2'92
Ryotwari, dry, No. 192-8 B, pattadar and enjoyer Borra Subbaya, bounded on the north by No. 192-8 A; east by No. 192-9 B; south by No. 192-8 C; west by No. 192-7 B	0'36	0'36
Ryotwari, dry, No. 192-9 B, pattadar and enjoyer Borra Subbaya, bounded on the north by No. 192-9 A; east by No. 192-10 B; south by Nos. 192-9 C and 154; west by No. 192-8 B	2'09	2'09
Ryotwari, dry, No. 192-10 B, pattadar and enjoyer Sudula Pattabhiramayya, bounded on the north by No. 192-10 A; east by No. 192-11 B; south by Nos. 147-2 and 148-1, 2 & 3; west by No. 192-9 B	1'88	1'88
Ryotwari, dry, No. 192-11 B, pattadar and enjoyer Anno Audayya, bounded on the north by No. 192-11 A; east by No. 192-12 B; south by Nos. 192-11 C and 147-2; west by No. 192-10 B	2'25	2'25
Ryotwari, dry, No. 192-12 B, pattadar and enjoyer Sudula Pattabhiramayya, bounded on the north by No. 192-12 A; east by No. 513-2; south by No. 192-12 C; west by No. 192-11 B	0'36	0'36
Ryotwari, dry, No. 340 A-2 A-4, pattadar Abdul Hameed, enjoyer Nagalla Chandrayya, son of Pitchayya, bounded on the north by No. 340 A-2 A-1; east by No. 340 A-2 B-2; south by No. 340 A-4 B; west by No. 340 A-2 A-2	0'65	0'65

	ACS.
Ryotwari, dry, No. 340 A-3 B, pattadar Nagalla Seshayya, enjoyer Nagalla Basavayya, son of Seshayya, being minor guardian brother-in-law Sudanagunta Apparao, bounded on the north by No. 340 A-3 A; east and south by No. 340 A-4 B; west by No. 340 A-2 B-2 ..	0.50
Ryotwari, dry, No. 340 A-5 A-2, pattadar Nagalla Peda Seshayya, enjoyer Nagalla Basavayya, being minor by guardian and brother-in-law Sudanagunta Apparao, Nagalla Krishnayya and Nagalla Seethayya, bounded on the north by No. 340 A-5 A-1; east by No. 340 A-6 A-2; south by No. 340 A-5 B-1; west by No. 340 A-4 B ..	1.24
Ryotwari, dry, No. 340 A-6 A-2, pattadar Nagalla Peda Seshayya, enjoyer Nagalla Basavayya, being minor by guardian and brother-in-law Sudanagunta Apparao, bounded on the north by No. 340 A-6 A-1; east by No. 340 A-7 B; south by No. 340 A-6 B-1 & A-6 B-2; west by No. 340 A-5 A-2 ..	1.64
Ryotwari, dry, No. 340 A-8 B, pattadar and enjoyer Bhima Venkatapathi, bounded on the north by No. 340 A-8 A; east by No. 340 A-9 B; south by No. 340 A-8 C; west by No. 340 A-7 B ..	1.76
Ryotwari, dry, No. 340 A-9 B, pattadar and enjoyer Bhima Venkatapathi, bounded on the north by No. 340 A-9 A; east by No. 340 A-10 B; south by No. 340 A-9 C; west by No. 340 A-8 B ..	1.72
Total ..	22.31

Fort St. George, February 10, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the lands specified below and measuring 0.98 of an acre, be the same a little more or less, are needed for a public purpose, to wit, for Bodi No. 12 of No. I. Ilur-Lankapalli channel; and, under sections 3 and 7 of the same Act, the Special Deputy Collector, Chilakalapudi, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said lands. A plan of the lands is kept in the office of the Special Deputy Collector, Chilakalapudi, and may be inspected at any time during office hours.

Kistna district, Gannavaram taluk, Inapur village.

	ACRE.
Ryoti, dry, B.S. No. 40-24 part, T.S. No. 80 A-1, belonging to Tamma Brahmareddi, bounded on the north by R.S. No. 73; east by B.S. No. 40-24 part, T.S. No. 80 A-2; south by B.S. No. 40-24 part; west by R.S. No. 72 ..	0.005
Ryoti, dry, B.S. No. 40-24 part, T.S. No. 80 A-2, belonging to Mallampati Ramireddi, bounded on the north by R.S. No. 73; east by B.S. No. 40-23 part, T.S. No. 80 B; south by B.S. No. 40-24 part; west by B.S. No. 40-24 part, T.S. No. 80 A-1 ..	0.01
Ryoti, dry, B.S. No. 40-23 part, T.S. No. 80 B, belonging to Tamma Sriamareddi, bounded on the north by R.S. No. 73; east by B.S. No. 24-4 part, T.S. No. 80 C; south by B.S. No. 40-23 part; west by B.S. No. 40-24 part, T.S. No. 80 A-2 ..	0.01
Ryoti, dry, B.S. No. 24-4 part, T.S. No. 80 C, belonging to Govindaraju Venkatakoteswararao, bounded on the north by R.S. No. 73; east by B.S. No. 24-3 part, T.S. No. 80 D; south by B.S. No. 24-4 part; west by B.S. No. 40-23 part, T.S. No. 80 B ..	0.02
Ryoti, dry, B.S. No. 24-3 part, T.S. No. 80 D, belonging to Yanigalla Chelamayya, bounded on the north by R.S. No. 73; east by B.S. No. 24-3 part, T.S. No. 80 E; south by B.S. No. 24-3 part; west by B.S. No. 24-4 part, T.S. No. 80 C ..	0.02
Ryoti, dry, B.S. No. 24-3 part, T.S. No. 80 E, belonging to Yanigalla Venkataswami, bounded on the north by R.S. No. 73; east by B.S. No. 24-2 part, T.S. No. 80 F; south by B.S. No. 24-3 part; west by B.S. No. 24-3 part, T.S. No. 80 D ..	0.015
Ryoti, dry, B.S. No. 24-2 part, T.S. No. 80 F, belonging to Yanigalla Venkayya and Yanigalla Subbaraya, bounded on the north by R.S. No. 73; east by B.S. No. 24-1 part, T.S. No. 80 G; south by B.S. No. 24-2 part; west by B.S. No. 24-3 part, T.S. No. 80 E ..	0.05
Ryoti, dry, B.S. No. 24-1 part, T.S. No. 80 G, belonging to Loya Kutumbam, bounded on the north by R.S. No. 73; east by B.S. No. 23 part, T.S. No. 80 H; south by B.S. No. 24-1 part; west by B.S. No. 24-2 part, T.S. No. 80 F ..	0.05

N.B.—The Zamindar of Vuyyur estate is the melvaramdar for the above lands.

Kuderu village.

Personal inam, dry, R.S. No. 43 B-1, belonging to Maganti Venkatasubbarao, bounded on the north by R.S. No. 95; east by B.S. No. 124 B-4 part, T.S. No. 121 A; south by B.S. No. 43 B-2; west by Inapur ..	0.11
Ryoti, dry, B.S. No. 124 B-4 part, T.S. No. 121 A, belonging to Konda Veerareddi, bounded on the north by R.S. No. 96; east by B.S. No. 124 B-3 part, T.S. No. 121 B; south by B.S. No. 124 B-4 part; west by R.S. No. 43 B-1 ..	0.08
Ryoti, dry, B.S. No. 124 B-3 part, T.S. No. 121 B, belonging to Tamma Ramireddi, bounded on the north by R.S. No. 96; east by B.S. No. 124 B-2 part, T.S. No. 121 C; south by B.S. No. 124 B-3 part; west by B.S. No. 124 B-4 part, T.S. No. 121 A ..	0.02
Ryoti, dry, B.S. No. 124 B-2 part, T.S. No. 121 C, belonging to Konda Veerareddi, bounded on the north by R.S. No. 96; east by B.S. No. 124 B-1 part, T.S. No. 121 D; south by B.S. No. 124 B-2 part; west by B.S. No. 124 B-3 part, T.S. No. 121 B ..	0.03
Ryoti, dry, B.S. No. 124 B-1 part, T.S. No. 121 D, belonging to Govindaraju Venkata Koteswararao, bounded on the north by R.S. No. 96; east by R.S. No. 42 A; south by B.S. No. 124 B-1 part; west by B.S. No. 124 B-2 part, T.S. No. 121 C ..	0.02

Personal inam, dry, R.S. No. 42 A belonging to Vempati Kutumbarao, bounded on the north by R.S. Nos. 96 and 97; east by B.S. No. 141 part, T.S. No. 122 A; south by B.S. No. 42 B; west by B.S. No. 124 B-1 part, T.S. No. 121 D ..	0.10
Ryoti, dry, B.S. No. 144-1 part, T.S. No. 122 B, belonging to Konda Pitchireddi, Konda Subbareddi, Konda Guravareddi, Konda Venkatarreddi and Konda Ramireddi, bounded on the north by R.S. No. 97; east by B.S. No. 144-1 part, T.S. No. 123 A; south by B.S. No. 144-1 part, T.S. No. 123 A ..	0.03
Ryoti, dry, B.S. No. 144-1 part, T.S. No. 123 A, belonging to Konda Pitchireddi, Konda Subbareddi, Konda Guravareddi, Konda Venkatarreddi and Konda Ramireddi, bounded on the north by R.S. No. 98; east by B.S. No. 144-1 part, T.S. No. 123 B; south by B.S. No. 144-1 part, T.S. No. 122 B ..	0.075
Ryoti, dry, B.S. No. 144-2 part, T.S. No. 123 B, belonging to Tamma Sriamareddi, bounded on the north by R.S. No. 98; east by B.S. No. 144-2 part, T.S. No. 123 C; south by B.S. No. 144-2 part; west by B.S. No. 144-1 part, T.S. No. 123 A ..	0.04
Ryoti, dry, B.S. No. 144-2 part, T.S. No. 123 C, belonging to Dudala Veerayya, bounded on the north by R.S. No. 98; east by B.S. No. 144-2 part, T.S. No. 123 D; south by B.S. No. 144-2 part; west by B.S. No. 144-2 part, T.S. No. 123 B ..	0.025
Ryoti, dry, B.S. No. 144-2 part, T.S. No. 123 D, belonging to Tamma Gouthureddi, Tamma Narapareddi, Tamma Raghavareddi, Tamma Nagireddi and Tamma Sambireddi, bounded on the north by R.S. No. 98; east by B.S. No. 144-2 part, T.S. No. 124; south by B.S. No. 144-2 part; west by B.S. No. 144-2 part, T.S. No. 123 C ..	0.02
Ryoti, dry, B.S. No. 144-2 part, T.S. No. 124, belonging to Tamma Gouthureddi, Tamma Narapareddi, Tamma Raghavareddi, Tamma Nagireddi and Tamma Sambireddi, bounded on the north by B.S. No. 144-2 part, T.S. No. 123 D; east by R.S. No. 45 B-1 A & B; south by R.S. No. 54-1 A; west by B.S. No. 144-2 part ..	0.08
Personal inam dry, R.S. No. 45 B-1 B, belonging to Nematikanti Durgamma, bounded on the north by R.S. No. 45 B-1 A; east by B.S. No. 45 B-2 B; south by R.S. No. 54-1 A; west by B.S. No. 144-2 part, T.S. No. 124 ..	0.04
Personal inam dry, R.S. No. 45 B-2 B, belonging to Kotaru Lakshmi Narasamma, Tammalipalli Venkata Rattamma and Kasuri Ramaseshamma, being minor husband and guardian Balasubrahmanya Lakshmi Narasimham alias Nagendrarao, bounded on the north by R.S. No. 45 B-2 A; east by R.S. Nos. 45 B-2 C and 54-1 A; south by R.S. No. 54-1 A; west by B.S. No. 45 B-1 B ..	0.03
Personal inam, dry, R.S. No. 45 B-2 C, belonging to Adusumilli Venkataramanayya, mortgagee Mudunuri Mahalakshamma, wife of Sivaramayya, bounded on the north by R.S. No. 45 B-2 A; east by R.S. No. 45 B-3 B; south by R.S. No. 54-1 A; west by R.S. No. 45 B-2 B ..	0.03
Personal inam, dry, R.S. No. 45-3 B, belonging to Rachapudi Suryanarayana, bounded on the north and east by R.S. No. 45 B-3 A; south by R.S. No. 54-1 A & B; west by R.S. No. 45 B-2 C ..	0.03
Personal inam, dry, R.S. No. 54-1 B, belonging to Tadepalle Venkata Subbaramma, bounded on the north by R.S. No. 45 B-3 B; east by R.S. No. 45 B-3 A, B.S. No. 30 part and T.S. No. 125 A; south and west by R.S. No. 54-1 A ..	0.04
Ryoti, dry, B.S. No. 30-1 A part, T.S. No. 125 A, belonging to Paidimakkala Sreeramulu, bounded on the north and east by B.S. No. 30 part; south by B.S. No. 146-1 part, T.S. No. 125 B; west by R.S. No. 54-1 B ..	0.01
Total ..	0.98

N.B.—The Zamindar of Telaprolu estate is the melvaramdar for all ryoti lands and kattubadilar for all personal inam lands excepting R.S. Nos. 43 B-1 and 42 A.

Fort St. George, February 18, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 12.52 acres, be the same a little more or less, is needed for a public purpose, to wit, for excavating the East Main Branch of the Kistna West High Level channel; and, under sections 3 and 7 of the same Act, the Special Deputy Collector, Tenali, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. Under sub-section (1) of section 17 of the Act, the Governor in Council further directs that the possession of the said land may be taken on the expiry of fifteen days from the date of the publication of the notice mentioned in section 9 (1) of the Act. A plan of the land is kept in the office of the Special Deputy Collector, Tenali, and may be inspected at any time during office hours.

Guntur district, Guntur taluk, Kantamrajukondur village.

	ACS.
Ryotwari, dry, No. 206-2, pattadars (1) Arumalla Koti Reddi, (2) Divyakola Hanumayya, (3) Vanukuru Basivi Reddi, (4) Vanukuru Rami Reddi [Nos. (3) and (4) being minors mother and guardian Manikyam], (5) Kodati Seetharamudu, (6) Kodati Ramayya, (7) Kodati Venkatasubbayya, (8) Kodati Raghavulu, (9) Shaik Silar Sahib, (10) Shaik Klaja Wali Sahib, (11) Dalbakooti Sowbhagayam, (12) Kotupalli Venkatarwami and (13) Godavarthi Subba Rao, enjoyers Godavarthi Subba Rao and Aipathi Venkataramayya, son of Ramaswami, bounded on the north by No. 218-2; east by No. 206-3; south by No. 207-2; west by No. 206-1 ..	1.02

Ryotwari, dry, No. 207-2, pattadars Lanka Soetaramayya, Majeti Guravayya, Shaik Hussain Sahib, Devinent Venkataswami and Bodapudi Venkatramayya, enjoyers Lanka Sitaramayya, Bodapudi Venkatramayya, Lanka Ramayya and Karumanchi Govindayya, son of Chukkayya, bounded on the north by No. 206-2; east by No. 207-3; south by No. 210-2; west by No. 207-1	2'00
Enfranchised personal inam, dry, No. 211-2, pattadars Pannala Ramalakshamma and Pannala Venkatakrihnayya, enjoyer Pannala Ramalakshamma, bounded on the north by No. 210-2; east by No. 211-3; south by No. 212-2; west by No. 211-1	1'61
Enfranchised personal inam, dry, No. 212-2, pattadars Pannala Ramalakshamma and Pannala Venkatakrihnayya, enjoyer Pannala Venkatakrihnayya, bounded on the north by No. 211-2; east by No. 212-3; south by No. 191-2; west by No. 212-1	0'68
Enfranchised personal inam, dry, No. 191-2, pattadars Pannala Ramalakshamma and Pannala Venkatakrihnayya, enjoyer Pannala Venkatakrihnayya, bounded on the north by No. 212-2; east by No. 191-3; south by No. 190-2 B; west by No. 191-1	0'61
Ryotwari, dry, No. 190-2 B, pattadars (1) Lanka Komarayya, (2) Lanka Venkatappayya, (3) Lanka Sitaramayya, (4) Lanka Rattayya, (5) Lanka Mukundayya, (6) Lanka Subbarayudu, (7) Lanka Sowbhayam, (8) Tadiboyina Subbaya, (9) Mupparapu Kotamma, wife of Bhushayya, (10) Karumanchi Raghavayya, (11) Kadiyala Ramanaujamma, wife of Rathayya and (12) Bandlamudi Parvathavardhanamma (No. 12) being minor guardian uncle Lanka Rathayya, enjoyers Kadiyala Ramanaujamma, wife of Rathayya, Lanka Venkatappayya and Bandlamudi Parvathavardhanamma minor guardian uncle Lanka Rathayya, bounded on the north by No. 191-2; east by No. 190-2 C; south by No. 192-2; west by Nos. 190-2 A and 192-2	0'47
Ryotwari, dry, No. 195-2, pattadars (1) Kallam Raghunayakulu, (2) Kallam Subba Reddi, (3) Kallam Nagarathamma minor guardian father Kondamudugula Koti Reddi, (4) Kallam Bakki Reddi minor guardian brother-in-law Konda Koti Reddi, (5) Kallam Koti Reddi, (6) Konda Machamma, wife of Koti Reddi, (7) Gudibanda Koti Reddi, (8) Kaza Venkataswami, (9) Kaza Venkayya, (10) Majeti Veera Raghavayya, (11) Majeti Krishnayya, (12) Majeti Panakalu, (13) Konduru Hanumanthu, (14) Koritalla Butchayya, (15) Vanukuru Basivi Reddi, (16) Vanukuru Rami Reddi (Nos. 15) and (16) being minors guardian and mother Manikyam and (17) Arumalla Sreeramamma, enjoyers Kallam Nagarathamma minor guardian father Kondamudugula Koti Reddi, Kallam Govindamma, wife of Raghunayakulu, Kallam Bakki Reddi minor guardian brother-in-law Konda Koti Reddi, Konda Machamma, wife of Koti Reddi, Majeti Krishnayya and Majeti Viraraghavayya, bounded on the north by No. 192-2; east by No. 195-3; south by No. 193-2; west by No. 195-1	1'96
Ryotwari, dry, No. 162 A-2, pattadars Karumanchi Venkatasubbayya, Karumanchi Pitchayya, Shaik Hussain Sahib, Pattan Khasim Sahib, Shaik China Phath Ahammud, Shaik Peda Phath Ahammud, Shaik Kasim Sahib, Shaik Pentu Sahib alias Mukka Sahib, Shaik Meera Sahib, Shaik Galeb Sahib, Tadiboina Mutyalu, Kadiyala Subbayya, Pattan Bude Sahib and Tadiboina Appanna, enjoyers Karumanchi Venkatasubbayya and Karumanchi Pitchayya, bounded on the north by No. 193-2; east by No. 162 A-3; south by No. 162 B-2; west by No. 162 A-1	0'48
Ryotwari, dry, No. 162 B-2, pattadars Karumanchi Govindayya, son of Appayya, Kadiyala Ammayya, Kadiyala Ramayya and Kadiyala Koteswara Rao being minor guardian uncle Yella Narasayya, enjoyer Karumanchi Govindayya, son of Appayya, bounded on the north by No. 162 A-2; east by No. 162 B-3; south by No. 162 C-2; west by No. 162 B-1	0'42
Ryotwari, dry, No. 162 C-2, pattadar and enjoyer Karumanchi Pakirayya, son of Venkataswami, bounded on the north by No. 162 B-2; east by No. 162 C-3; south by No. 163 A-2; west by No. 162 C-1	0'30
Ryotwari, dry, No. 163 A-2, pattadar and enjoyer Karumanchi Pakirayya, son of Venkataswami, bounded on the north by No. 162 C-2; east by No. 163 A-3; south by No. 163 B-2; west by No. 163 A-1	0'13
Ryotwari, dry, No. 163 B-2, pattadars Karumanchi Chukkayya, Karumanchi Govindayya, Koduru Anjaya and Koduru Raghavayya, enjoyers Karumanchi Raghavayya, Koduru Anjaya and Koduru Raghavayya, bounded on the north by No. 163 A-2; east by No. 163 B-3; south by No. 163 D-2; west by No. 163 B-1	0'46
Ryotwari, dry, No. 163 D-2, pattadar and enjoyer Karumanchi Venkatasubbayya, bounded on the north by No. 163 B-2; east by No. 163 D-3; south by S. No. 234 of No. 79. Penumuli village; west by No. 163 D-1	1'48
Total ..	12'52

Fort St. George, February 7, 1936.

Under section 6 of the Land Acquisition Act the Governor in Council hereby declares that the land specified below and measuring 0'932 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for Bodi No. 9 of No. I Ilur Lankapalli channel in Ilur and Kuderu villages; and under sections 3 and 7 of the same Act, the Special Deputy Collector, Chilakalapudi, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Special Deputy Collector, Chilakalapudi, and may be inspected at any time during office hours.

Kistna district, Gannavaram taluk, Ilur village.

Devadayam service inam, dry, R.S. No. 4 A, belonging to Sri Rameswaraswami Varu and Sri Raghunayakaswami Varu of Ilur, trustees the Zamindar of Telaprolu estate, bhuktadar Chintalapudi Veerayya, kattubaddar Zamindar of Telaprolu estate, bounded on the north by R.S. No. 40; east by B.S. No. 43-3 part, T.S. No. 76 A; south by R.S. No. 44 B; west by R.S. No. 72	0'06
Mokhasa, dry, B.S. No. 43-3 part, T.S. No. 76 A, belonging to Vangala Nagarattamma, mokhasdars Govindaraju Kutumba Rao and Vangala Nagarattamma, melvaramdar the Zamindar of Telaprolu estate, bounded on the north by R.S. No. 40; east by B.S. No. 43-4 part, T.S. No. 76 B; south by B.S. No. 43-3 part; west by R.S. No. 44 A	0'04
Ryoti, dry, B.S. No. 43-4 part, T.S. No. 76 B, belonging to Sunkara Raghavayya, son of Subbarayudu, melvaramdar the Zamindar of Telaprolu estate, bounded on the north by R.S. Nos. 40 and 41; east by R.S. No. 42-1 A; south by B.S. No. 43-4 part; west by B.S. No. 43-3 part, T.S. No. 76 A	0'06
Ryotwari, dry, R.S. No. 42-1 A, belonging to Salaka Kutumbayya, bounded on the north by R.S. No. 41; east by R.S. No. 42-2 A; south by R.S. No. 42-1 B; west by B.S. No. 43-4, T.S. No. 76 B	0'04
Ryotwari, dry, R.S. No. 42-2 A, belonging to Salaka Punnayya, Salaka Ramalingayya and Salaka Venkata Subbayya, bounded on the north by R.S. No. 41; east by B.S. No. 47 part, T.S. No. 77; south by B.S. No. 42-2 B; west by R.S. No. 42-1 A	0'05
Total ..	0'25
Kuderu village.	
Personal inam, dry, R.S. No. 12 A, belonging to Bavirisetti China Kucumbayya and Bavirisetti Venkata Subba Rao, bounded on the north by R.S. No. 90 and R.S. No. 11; east by R.S. No. 25 A; south by R.S. No. 12 B; west by No. 147 A Ilur	0'11
Personal inam, dry, R.S. No. 25 A, belonging to Theerdhala Ramamma, bounded on the north by R.S. No. 11; east by R.S. No. 25 B; south by R.S. No. 25 C; west by R.S. No. 12 A	0'07
Personal inam, dry, R.S. No. 25 B, belonging to Theerdhala Hanumantha Sarma, bounded on the north by R.S. No. 11; east by R.S. No. 26 A & B; south by R.S. Nos. 25 C and 24 A; west by R.S. No. 25 A & C	0'12
Personal inam, dry, R.S. No. 26 B, belonging to Maganti Venkata Subba Rao, bounded on the north and east by R.S. No. 28 A; south by R.S. No. 24 A; west by R.S. No. 25 B	0'002
Ryoti, dry, R.S. No. 24 A, belonging to Dokku Sastrulu, bounded on the north by R.S. Nos. 25 B and 26 B; east by R.S. No. 23 A; south and west by R.S. No. 24 B	0'01
Ryoti, dry, R.S. No. 23 A, belonging to Dokku Sastrulu, bounded on the north by R.S. No. 26 A; east by R.S. No. 23 B; south by R.S. No. 23 C; west by R.S. No. 24 A	0'02
Ryoti, dry, R.S. No. 23 B, belonging to Dokku Nagaya, bounded on the north by R.S. No. 26 A; east by R.S. No. 22 A; south by R.S. No. 23 C; west by R.S. No. 23 A	0'02
Devadayam service inam, dry, R.S. No. 22 A, belonging to Sri Malleswaraswami Varu of Kuderu by trustee the Zamindar of Telaprolu estate, bhuktadar Sannayala Raghavayya, bounded on the north by R.S. No. 26 A; east by R.S. No. 21 A; south by R.S. No. 22 B; west by R.S. No. 23 B	0'08
Ryoti, dry, R.S. No. 21 A, belonging to Yarraboyina Krishnayya, bounded on the north by R.S. Nos. 26 A, 28 and 29; east by R.S. No. 21 B; south by R.S. No. 21 J; west by R.S. No. 22 A	0'06
Ryoti, dry, R.S. No. 21 B, belonging to Namburi Guravayya, bounded on the north by R.S. No. 29; east by R.S. No. 21 C; south by R.S. No. 21 J; west by R.S. No. 21 A	0'03
Ryoti, dry, R.S. No. 21 C, belonging to Godavari Venkamma, bounded on the north by R.S. Nos. 29 and 30; east by R.S. No. 21 D; south by R.S. No. 21 J; west by R.S. No. 21 B	0'04
Ryoti, dry, R.S. No. 21 D, belonging to Namburi Guravayya, bounded on the north by R.S. No. 30; east by R.S. No. 21 E; south by R.S. No. 21 J; west by R.S. No. 21 C	0'01
Ryoti, dry, R.S. No. 21 E, belonging to Yarraboyina Krishnayya, bounded on the north by R.S. No. 30; east by R.S. No. 21 F; south by R.S. No. 21 J; west by R.S. No. 21 D	0'03
Ryoti, dry, R.S. No. 21 F, belonging to Naraboyina Pattabhiramu, bounded on the north by R.S. No. 30; east by R.S. No. 21 G; south by R.S. No. 21 J; west by R.S. No. 21 E	0'01
Ryoti, dry, R.S. No. 21 G, belonging to Namburi Guravayya, bounded on the north by R.S. No. 30; east by R.S. No. 21 H; south by R.S. No. 21 J; west by R.S. No. 21 F	0'02
Ryoti, dry, R.S. No. 21 H, belonging to Naraboyina Subbamma, bounded on the north by R.S. No. 30; east by R.S. No. 21 I; south by R.S. No. 21 J; west by R.S. No. 21 G	0'01
Ryoti, dry, R.S. No. 21 I, belonging to Godavari Venkamma, bounded on the north by R.S. No. 30; east by R.S. No. 37; south by R.S. No. 21 J; west by R.S. No. 21 H	0'04
Total ..	0'682
Grand total ..	0'932

NOTE.—The Zamindar of Telaprolu estate is the melvaramdar for all ryoti lands and kattubaddar for all the inam lands.

Fort St. George, February 18, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 13'02 acres, be the same a little more or less, is needed for a public purpose, to wit, for excavating the west main branch of the Kistna West High-level channel; and, under sections 3 and 7 of

the same Act, the Special Deputy Collector, Tenali, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. Under sub-section (1) of section 17 of the Act, the Governor in Council further directs that the possession of the said land may be taken on the expiry of fifteen days from the date of the publication of the notice mentioned in section 9 (1) of the Act. A plan of the land is kept in the office of the Special Deputy Collector, Tenali, and may be inspected at any time during office hours.

Guntur district, Guntur taluk, Pedavadlapudi village.

	ACRE.
Ryotwari, dry, No. 391-1 B, pattadars and enjoyers (1) Muhammad Ibrahim, (2) Kamsabee, (3) Hamida Bee, (4) Abdul Gafoor (Nos. (2), (3) and (4) being minors by grandfather and guardian Muhammad Ibrahim) and (5) Hazeerakatoon, bounded on the north by No. 391-1 A; east by No. 391-2 B; south by No. 391-1 C; west by No. 470-2 ..	408
Ryotwari, dry, No. 391-2 B, pattadars and enjoyers same as in No. 391-1 B, bounded on the north by No. 391-2 A; east by No. 391-3 B; south by No. 391-2 C; west by No. 391-1 B ..	0'40
Ryotwari, dry, No. 391-3 B, pattadars and enjoyers Musunuru Nagayya Bokka Subbayya alias Simharajulu and Duru Viraya alias Chinnappa, bounded on the north by No. 391-3 A; east by No. 391-4 B; south by No. 391-3 C; west by No. 391-2 B ..	1'31
Ryotwari, dry, No. 391-4 B, pattadars and enjoyers Duru China Viraya, Silam Mahalakshmi and Devarakonda Suvarta, bounded on the north by No. 391-4 A; east by No. 391-5 B; south by No. 391-4 C; west by No. 391-3 B ..	1'36
Ryotwari, dry, No. 391-5 B, pattadar and enjoyer Ramiseti Ramakrishnamma, bounded on the north by No. 391-5 A; east by No. 391-6 B; south by No. 391-5 C; west by No. 391-4 B ..	1'34
Ryotwari, dry, No. 391-6 B, pattadar and enjoyer Sheik Adam alias Babu Sahib, bounded on the north by No. 391-6 A; east by No. 391-7 B; south by No. 391-6 C; west by No. 391-5 B ..	1'39
Ryotwari, dry, No. 391-7 B, pattadar Abdul Hamid, enjoyer Nagalla Chandrayya, son of Pitchayya, bounded on the north by No. 391-7 A; east by No. 340 A-1 B; south by No. 391-7 C; west by No. 391-6 B ..	1'37
Ryotwari, dry, No. 471-3 B, pattadar and enjoyer Abdul Sattar, bounded on the north by No. 471-3 A; east by No. 471-4 B; south by No. 471-3 C; west by No. 471-2 B ..	0'31
Ryotwari, dry, No. 471-5 B, pattadar and enjoyer Bhagam Ramadas, bounded on the north by No. 471-5 A; east by No. 471-6 B; south by No. 471-5 C; west by No. 471-4 B ..	1'40
Ryotwari, dry, No. 471-7 B, pattadar and enjoyer Kurapatil Virayya, bounded on the north by No. 471-7 A; east by No. 470-2; south by No. 471-7 C; west by No. 471-6 B ..	1'30
Ryotwari, dry, No. 340 A-1 B, pattadar Abdul Hamid, enjoyer Nagalla Chandrayya, son of Pitchayya, bounded on the north by No. 340 A-1 A; east by No. 340 A-2 A-2; south by No. 340 A-1 C; west by No. 391-7 B ..	0'80
Ryotwari, dry, No. 340 A-2 A-2, pattadar and enjoyer same as in No. 340 A-1 B, bounded on the north by No. 340 A-2 A-1; east by No. 340 A-2 A-4; south by No. 340 A-2, A-3 & A-4 D; west by No. 340 A-1 B ..	1'18
	0'80
Total ..	13'02

Whereas it appears to the Government that the lands specified below are needed for a public purpose, to wit, for sluice sites, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Special Deputy Collector No. 1, Tanjore, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Special Deputy Collector No. 1, Tanjore, to perform the functions of a Collector under section 5-A of the Act.

Tanjore district, Pattukkottai taluk,
No. 217. Inam Puvanam village.

	Approximate extent. ACRE.
Inam, poramboke, T.S. No. 43-2, R.S. No. 43 part, vala-samudram tank, Iruvaramdars (1) - <i>et. seq.</i> Kuppuswami Nayakar, (2) P. S. Subramanya Ayyar, (3) Panchapakea Ayyar, (4) Viswanatha Ayyar, (5) S. Balasubramanya Ayyar, (6) Thiraraja Ayyar, (7) Dharna Ayyar and (8) minor Guruvan, guardian Seethalakshmi Ammal and (9) Govindaswami Nayakar othidar of (7) and (8), bounded on the north by No. 43-1; east by No. 41; south and west by No. 43-1 ..	0'04
Inam, poramboke, T.S. No. 43-3, R.S. No. 43 part, vala-samudram tank, Iruvaramdars same as in T.S. No. 43-2, bounded on the north by No. 43-1; east by No. 42; south and west by No. 43-1 ..	0'04
Inam, poramboke, T.S. No. 43-4, R.S. No. 43 part, vala-samudram tank, Iruvaramdars same as in T.S. No. 43-2, bounded on the north and east by No. 43-1; south by No. 44; west by No. 43-1 ..	0'07
Total ..	0'15

Under section 6 of the Land Acquisition Act the Governor in Council hereby declares that the land specified below and measuring 0'41 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for the improvements of the Sriramasamudram channel; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Musiri, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Musiri, and may be inspected at any time during office hours.

Trichinopoly district, Musiri taluk,
Inam Manamedu village.

	ACRE.
Inam, dry, S.F. No. 348 B, belonging to mosque represented by His Highness the Prince of Arcot, bounded on the north and east by No. 349; south by No. 382; west by No. 383 ..	0'41

Under section 6 of the Land Acquisition Act the Governor in Council hereby declares that the land specified below and measuring 0'14 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for providing pathway to the Adi-Andhras; and, under sections 3 and 7 of the same Act, the District Labour Officer, Kistna, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the District Labour Officer, Kistna, Chilakalapudi, and may be inspected at any time during office hours.

Kistna district, Divi taluk, Merakanapalli village.

	ACRE.
Ryoti, dry, B.S. No. 92-7 part, now surveyed and numbered as R.S. No. 164, kundivaramdar Rayapati Venkatasubba Rao, melvaramdar Zamindar of Devarakota estate, bounded on the north by Chiruvolu; east by B.S. Nos. 89, 90 and 91; south by B.S. No. 93; west by B.S. No. 92-7 part ..	0'14

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for field bothis under No. XI, Mopidevi channel and its branches, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Special Deputy Collector, Chilakalapudi, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Special Deputy Collector, Chilakalapudi, to perform the functions of a Collector under section 5-A of the Act.

Kistna district, Divi taluk, Pedakalappalli village.

	Approximate extent. ACRE.
Ryoti, dry, B.S. No. 443-3 part, belonging to Bandi Chelamayya, son of Pitchayya, bounded on the north by B.S. No. 430-13 part; east, south and west by B.S. No. 443-3 part ..	0'001
Ryoti, dry, B.S. No. 443-3 part, belonging to Bandi Chelamayya, son of Pitchayya, bounded on the north by B.S. No. 430-6, 7 & 8 part; east, south and west by B.S. No. 443-3 part ..	0'04
Ryoti, dry, B.S. No. 443-3 part, belonging to Vannemreddi Lakshmayya, son of Narayanaswami, bounded on the north, east, south and west by B.S. No. 443-3 part ..	0'01
Ryoti, dry, B.S. No. 443-3 part, belonging to Vannemreddi Lakshmayya, son of Narayanaswami, bounded on the north by B.S. Nos. 430-5 and 429 part; east by B.S. No. 478-1 part; south and west by B.S. No. 443-3 part ..	0'12
Ryoti, dry, B.S. No. 337-5 part, belonging to Gundu Adeyya, son of Danayya, bounded on the north by R.S. No. 764; east and south by B.S. No. 337-5 part; west by B.S. No. 334-1 part ..	0'025
Ryoti, dry, B.S. No. 356-5 part, belonging to Adapa Lakshmayya, son of Nancharayya, bounded on the north by R.S. No. 765; east and south by B.S. No. 335-5 part; west by B.S. No. 355-5 part ..	0'01
Ryoti, dry, B.S. No. 454-1 part, belonging to Divi Seshamma, wife of Lakshmanacharyulu, bounded on the north by B.S. No. 463-1 part; east, south and west by B.S. No. 454-1 part ..	0'0001
Ryoti, dry, B.S. No. 454-1 part, belonging to Divi Seshamma, wife of Lakshmanacharyulu, bounded on the north by B.S. No. 463-1 part; east by B.S. No. 455-1 part; south and west by B.S. No. 454-1 part ..	0'02
Ryoti, dry, B.S. No. 455-1 part, belonging to Tikkisetti Chitta Nancharayya, son of Ramanna, bounded on the north by B.S. Nos. 463-1 and 461-9 part; east and south by B.S. No. 455-1 part; west by B.S. No. 454-1 part ..	0'01
Ryoti, dry, B.S. No. 459 part, belonging to Sista Venkata Narasimham, son of Chaitnavadhanulu, bounded on the north, east and south by B.S. No. 459 part; west by B.S. No. 461-1 part ..	0'01
Total ..	0'2461

NOTE.—Melvaramdar for the above ryoti lands is the Zamindar of Devarakota estate.

Fort St. George, February 14, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for the location of electric switching station and quarters, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Revenue Divisional Officer, Dharmapuri, and his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under sub-section (4) of section 17 of the Act, the Governor in Council directs that in view of the urgency of the case the provisions of section 5-A of the Act shall not apply to the acquisition of the arable lands specified below.

Salem district, Harur taluk, Regadahalli (mitta) village.

	Approximate extent.	
	ACS.	
Dry, S. No. 240 (Erangaduthar punjal, occupier Bettaraya Chetti, melvaramdar mlftadar of Regadahalli, bounded on the north by S. No. 239; east by S. No. 245; south by S. No. 241; west by S. No. 236)	1.20	

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for a burial ground for the use of the depressed classes, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the District Labour Officer, Malabar, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the District Labour Officer, Malabar, to perform the functions of a Collector under section 5-A the Act.

Malabar district, Chirakkal taluk, Puzathi village.

	Approximate extent.	
	AOBB.	
Ryotwari, occupied dry, R.S. No. 125-11, registered holder Chirakkal Kovilakath Valla Raja, occupier Chakkappayyan Kunumprath Onakkam, bounded on the north by R.S. No. 125-8; east and south by R.S. No. 126; west by R.S. No. 125-9 & 10)	0.67	

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for the construction of a well for the Adi-Dravidas, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Sub-Collector, Tiruppattur, North Arcot district, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Sub-Collector, Tiruppattur, North Arcot district, to perform the functions of a Collector under section 5-A of the Act.

North Arcot district, Tiruppattur taluk, Nekkundi village.

	Approximate extent.	
	OENT.	
Mitta dry, S. No. 32, pattadar Odda Peddabu, owner and occupier Kallu Rao, bounded on the north, east, south and west by Paratheruvu punjal)	1	

Fort St. George, February 15, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.06 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for connecting the cart-track from the Adi-Dravida habitation with the main cart-track; and, under sections 3 and 7 of the same Act, the Sub-Collector, Sivakasi, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Sub-Collector, Sivakasi, and may be inspected at any time during office hours.

Ramnad district, Sattur taluk, Periaperali village.

	AOBB.	
Ryotwari, dry, T.S. No. 456-1 B, belonging to Rukmoni Ammal, wife of L. M. Krishna Ayyangar, bounded on the north by T.S. No. 457-20 A; east by T.S. No. 456-1 C; south by S. No. 456-3; west by T.S. No. 456-1 A and S. No. 434-1)	0.04	
Ryotwari, dry, T.S. No. 457-20 A, belonging to Rukmoni Ammal, wife of L. M. Krishna Ayyangar, bounded on the north by S. No. 457-7; east by T.S. No. 457-20 B; south by T.S. No. 456-1 B; west by T.S. No. 456-1 A)	0.02	
Total ..	0.06	

Fort St. George, February 19, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.11 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for the construction of a post mortem shed; and under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Sankari, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Sankari, and may be inspected at any time during office hours.

Salem district, Tiruchengodu taluk, Avaniperur East village.

	AOBB.	
Government, dry, R.S. No. 256-10 A, belonging to Gaib Sahib, bounded on the north by No. 256-9; east by No. 255; south and west by No. 256-10 B)	0.11	

Whereas it appears to the Government that the land specified below is needed for a public purpose to wit, for improvement to distributary channel No. 14 B of the Kattalai High-level Channel, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor in Council hereby authorizes the Sub-Collector, Karur, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under sub-section (4) of section 17 of the Act, the Governor in Council directs that in view of the urgency of the case the provisions of section 5-A of the Act shall not apply to the acquisition of the waste lands specified below.

Trichinopoly district, Kulittalai taluk, Marudur village.

	Approximate extent.	
	OENT. SQ. LKS.	
Inam, dry, S.F. No. 768-3 part, belonging to Padmanabha Achar, bounded on the north by No. 765-4; east by No. 768-3 part; south by No. 770-2 C part; west by No. 768-2)	10	730
Inam, dry, S.F. No. 770-2 C part, belonging to Sadayan Muthiriyar, bounded on the north by No. 768-3 part; east by No. 770-2 C part; south by No. 770-3 A part; west by No. 770-2 B)	1	160
Inam, dry, S.F. No. 770-3 A part, belonging to Sundaram, bounded on the north by No. 770-3 A part & 2 C part; east by No. 770-3 A part; south by No. 770-2 B & 4 A part; west by No. 770-2 B)	3	650
Inam, dry, S.F. No. 770-4 A part, belonging to minor Marimuthu, guardian mother Ariamalai, bounded on the north by No. 770-3 A part; east by No. 770-4 A part; south by No. 771 A-3; west by No. 770-2 B)	1	460
Total ..	17	cents.

W. SCOTT BROWN,
Secretary to Government.

PAPERS PLACED AT THE DISPOSAL OF THE PRESS.

BETWEEN 15TH AND 25TH FEBRUARY 1936.

- IRRIGATION—(Tanjore)—Canvey-Mettur Project—Negapatam taluk—Vallivalam and Anakkudi villages—Irrigation sources—Reclassification—Postponement—Orders passed. G.O. No. 114, Revenue, 17th January 1936. [1 a.]
- ADMINISTRATION REPORT—King Institute, Guindy—For the period from 1st October 1933 to 30th September 1934—Reviewed. G.O. No. 3068, P.H., 27th November 1935.

[N.B.—Copies of any of the foregoing papers can be obtained on payment of the price noted in brackets against each on application to the Superintendent, Government Branch Press, Mount Road, Madras.]

C. F. BRACKENBURY,
Chief Secretary.

SURVEY OF INDIA.

LIST OF MAPS PUBLISHED DURING THE MONTH OF DECEMBER 1935.

Geographical, General and Special Maps.—Obtainable from the Officer-in-Charge, Map Record and Issue Office, 13, Wood Street, Calcutta.

Description.	Year of survey.	Date of edition.	Number of sheets.	Size per sheet in inches.	Price. rs. A.	Remarks.
GEOGRAPHICAL MAPS.						
SOUTHERN ASIA SERIES.						
(Scale 1 : 2,000,000.)						
" S. E. Arabia "	1934	1934	1	31½ × 25	2 0	Layered Edition.
SPECIAL MAPS.						
CANTONMENT MAPS.						
(Scale 16 inches to 1 mile.)						
(b) Sahāranpur Remount Depot	1934-35	1935	4	26 × 35½	8 0 or 2 0 per sheet.	Third (Revised) Edition.
(Scale 64 inches to 1 mile.)						
(c) Barrackpore Cantonment Sadr Bāzār	1934-35	1935	2	27 × 40	4 0 or 2 0 a per sheet.	Second (Revised) Edition.

Topographical Maps.—Obtainable from the Officer-in-Charge, Map Record and Issue Office, 13, Wood Street, Calcutta.

Index number.	District, etc.	Year of survey.	Date of edition.	Price. ns. A.	Remarks.
1. QUARTER-INCH MAPS.					
(Scale 1 inch to 4 miles.)					
* 48 M	" Dhārwār "	1929-31	1934	1 8	(a)
*† 63 A	" Sitāpur "	1911-14	1935	1 8	Second Edition.
65 D	" Guntūr "	{ 1923-25 1929-30 }	1934	1 8	(a)
2. HALF-INCH MAPS.					
(Scale 1 inch to 2 miles.)					
† 43 G/NE	Mirpur and Muzaffarābād Districts and Punch Jāgir, Rāwalpindi District.	1909-10	1935	2 0	Second Edition.
55 A/SW	Bhopāl Agency, Bhopāl State and Indore State. Shājāpur and Ujjain Districts.	1933-34	1935	2 0	(a)
55 A/SE	Do.	1933-34	1935	2 0	(a)
65 K/SE	East Godāvāri and Vizagapatam Districts.	1931-33	1934	1 0	(a)
3. ONE-INCH MAPS.					
(Scale 1 inch to 1 mile.)					
34 J/12	Quetta-Pishin District and Kalāt State	{ 1913 1933-34 }	1935	1 8	Second (Revised) Edition. Gridded.
34 O/1	Bolān Pass District and Kalāt State	{ 1909-10 1932-33 }	1935	1 8	Third (Revised) Edition. Gridded.
*38 O/5	Khyber Agency, Peshāwar District and Tribal Territory.	{ 1905-08 1930-31 }	1935	1 8	(a) Sixth (Revised) Edition.
*38 O/7	Kohāt District	{ 1906-07 1932 }	1935	1 8	Third (Revised) Edition.
†39 K/11	Dera Ghāzi Khān and Muzaffargarh Districts.	1922-23	1935	1 8	Second Edition.
*†43 G/4	Jhelum and Rāwalpindi Districts	1909-10	1935	1 8	Do.
*43 G/5	Hazāra district. Rāwalpindi District	{ 1923-29 1930-32 }	1935	1 8	Third (Revised) Edition.
*44 J/9	Ferozepore and Lahore Districts, Faridkot State.	1933-34	1935	1 8	Fourth (Revised) Edition.
*† 64 M/1	Budaun and Etah Districts	1911-12	1935	1 8	Second Edition.
*†55 O/7	Bhandāra and Nāgpur Districts	1912-13	1935	1 8	Third Edition.
*65 N/11	Vizagapatam District	1933-34	1934	1 8	(a)
65 N/14	Ganjām and Vizagapatam Districts	1933-34	1934	1 8	(a)
65 N/16	Do.	1933-34	1934	0 12	(a)
†95 L/11	Mergui District	1916-17	1935	1 8	Second Edition.
06 J/14	Mergui District. Nagorn Sridharamrāj and Puket Provinces.	1921-22	1935	1 8	Second (Revised) Edition. Complete map.
96 J/15	Do.	1921-22	1935	1 8	Second (Revised) Edition. Complete map.

(b) This publication supersedes item 244 of Appendix 5 of the Map Catalogue.

(c) This publication supersedes item 47 of Appendix 5 of the Map Catalogue.

Copies of these Cantonment maps are obtainable from the Director, Geodetic Branch, Survey of India, Dehra Dūn.

* Gridded copies of these maps can be supplied at 3 annas per copy extra.

† Complimentary copies of these editions will not be issued.

NOTE.—Forest maps are obtainable from the Officer-in-Charge, Forest Map Office, Survey of India, Dehra Dūn, from whom all particulars can be obtained on application. No forest maps were published during the month.

H. J. COUCHMAN, Brigadier,
Surveyor-General of India.

LATE NOTIFICATIONS.

**LAW DEPARTMENT.
(General.)**

NOTIFICATION.

*Fort St. George, February 24, 1936
[G.O. No. 665, Law (General)].*

No. 145.—In pursuance of clause (b) of sub-rule (3) of rule 2 of the Madras Cinematograph Rules, 1933, published with Law (General) Department Notification No. 73, dated the 5th December 1933, at pages 193-198 of Part I of the *Fort St. George Gazette*, dated the 30th January 1934, as subsequently amended, the Governor in Council is hereby pleased to notify that rule 39 of the Madras Cinematograph Rules, 1933, shall apply to all cinema premises existing in the towns specified in column (1) of the schedule below on the date of issue of the said rules, with effect from the dates specified in the corresponding entries in column (2) of the said schedule.

SCHEDULE.

Name of district and town. (1)	Date from which the rule is to be applied. (2)
Chingleput district— Conjeeveram	25th August 1936.
Coimbatore district— Coimbatore	25th August 1936.
East Godavari district— Analapuram Cocanada Rajahmundry Ramachandrapur	25th August 1936. 25th August 1936. 25th August 1936. 25th August 1936.
Guntur district— Guntur Tenali	25th August 1936. 25th August 1936.
Kistna district— Bezavada Gudiyada Masulipatam Nuzvid	25th August 1936. 25th August 1936. 25th August 1936. 25th August 1936.
Kurnool district— Kurnool	25th August 1936.
Madura district— Madura Dindigul Palni	25th August 1936. 25th August 1936. 25th August 1936.
Malabar district— Calicut Cannanore Palghat Tellicherry	25th February 1937. 25th February 1937. 25th February 1937. 25th February 1937.
Nellore district— Nellore	25th August 1936.
The Nilgiris— Coonoor Ootacamund	25th August 1936. 25th August 1936.
Ramnad district— Devakottal Koralkudi	25th August 1936. 25th August 1936.
Salem district— Dharmapuri Salem	25th August 1936. 25th August 1936.
South Kanara district— Mangalore Udipi	25th August 1936. 25th August 1936.
Tanjore district— Kumbakonam Negapatam Tanjore	25th August 1936. 25th August 1936. 25th August 1936.
Trichinopoly district— Trichinopoly town including Golden Rock.	25th August 1936.
Tinnevely district— Tinnevely Tuticorin	25th August 1936. 25th August 1936.
Vizagapatam district— Vizagapatam	25th February 1937.
West Godavari district— Ellore	25th August 1936.

C. GOVINDAN NAIR,
Joint Secretary to Government.

(Legislative.)

NOTIFICATION.

*Fort St. George, January 25, 1936
[G.O. No. 37, Law (Legislative)].*

No. 10.—The following notifications of the Government of India are republished :—

LEGISLATIVE DEPARTMENT.

New Delhi, the 16th January 1936.

No. F. 194/36-C. & G.—In exercise of the powers conferred by rule 9 of the Council of State Electoral Rules, the Governor-General in Council is pleased to direct that the following further amendments shall be made in the Council of State (Madras) Electoral Regulations published with the notification of the Government of India in the Legislative Department No. F. 26-IV/25-C., dated the 22nd October 1925, namely :—

1. Regulation 18 of the regulations for the preparation of electoral rolls for the constituencies in the Presidency of Madras of the Council of State shall be omitted.

2. In regulation 1 of the regulations for amendment of or for correction of entries in the electoral rolls for the constituencies in the Madras Presidency of the Council of State, for the words "the Revenue Divisional Officer, Madras, in the City of Madras and the Collector of the district elsewhere" the words "the Collector of the district" shall be substituted.

No. F. 194-II/36-C. & G.—In exercise of the powers conferred by rule 9 and rule 15 of the Legislative Assembly Electoral Rules, the Governor-General in Council is pleased to direct that the following further amendments shall be made in the Legislative Assembly (Madras) Electoral Regulations published with the notification of the Government of India in the Legislative Department No. F. 26-I/A, dated the 8th February 1926, namely :—

1. In section II of the regulations for the preparation of electoral roll for the constituencies of the Legislative Assembly in the Presidency of Madras, regulation 19 shall be omitted.

2. In regulation 1 of the regulations for amendment of or for correction of entries in the electoral rolls for the constituencies of the Legislative Assembly in the Presidency of Madras, for the words "the Revenue Divisional Officer, Madras, in the City of Madras and the Collector of the district elsewhere" the words "the Collector of the district concerned" shall be substituted.

3. In the schedule to the regulations for the conduct of elections for the constituencies of the Legislative Assembly in the Presidency of Madras—

(i) Under the heading "Non-Muhammadan Rural" for the entries in the second and third columns relating to the South Arcot *cum* Chingleput Constituency, the following entries shall be substituted, namely :—

"The Collector of Treasury Deputy Collector, Chingleput. Chingleput and the Collector of South Arcot."

(ii) Under the heading "Muhammadan" in the entry in the third column relating to the South Madras Constituency, for the words "Chingleput and Madras" the word "Chingleput" shall be substituted; and

(iii) Under the heading "Indian Commerce" for the entries in the second and third columns relating to the Madras Constituency, the following entries shall be substituted, namely :—

"The Collector of Assistant Superintendent of Madras. Stationery, Madras."

G. T. BOAG,
Secretary to Government.